

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA. NO. 386/2024****IN THE MATTER OF:**

VINAY PRAKASH

...PETITIONER

VERSUS

NCT OF DELHI & ORS

...RESPONDENTS

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Through


JYOTI MENDIRATTA
Standing Counsel
GNCTD
M: 9811136141

Date: 02.09.2025

Place

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 386/2024

IN THE MATTER OF:
VINAY PRAKASH

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NCT OF DELHI & ORS

.....RESPONDENTS

**AFFIDAVIT ON BEHALF OF SECRETARY ENVIRONMENT AND
FOREST,GNCTD.**

I, Ankit Kumar, S/o Sh. Anil Kumar, aged about 38 years, presently posted as Deputy Conservator of Forests-cum-Tree Officer, South Forest Division, GNCTD, duly authorized by the Secretary, Environment and Forest, GNCTD to file this affidavit in my official capacity, do hereby solemnly affirm and state as under:

1. That this affidavit is being filed on behalf of the Principal Secretary (Environment & Forests), GNCTD, and upon his approval through the Deputy Conservator of Forests (South), in compliance with the directions of this Hon'ble Tribunal's order dated 30.04.2025, based on the official records pertaining to the present matter.
2. That the present application has been filed by the Applicant concerning alleged unauthorized/illegal felling and pruning of trees in the State Trading Corporation (STC) Housing Colony, Mehrauli Road, New Delhi.



3. That this Hon'ble Tribunal, vide order dated 30.04.2025, was pleased to direct as follows:

"...6. Hence, we require the Secretary, Environment and Forest, GNCTD to look into the entire issue and to ensure that appropriate, expeditious and serious steps are taken to trace out the persons responsible for illegal felling of trees and appropriate action as prescribed in law is taken against those persons. Let the action taken report in the form of affidavit of Secretary, Environment and Forest, GNCTD be filed within six weeks."

4. That pursuant to the above directions, immediate action was initiated. A complaint was received through email on 08.02.2024 from the petitioner regarding illegal cutting of trees at STC Colony, Malviya Nagar, and New Delhi. On the same day, the beat officials of the South Forest Division carried out an inspection and submitted a report dated 08.02.2024, wherein it was prima facie found that 17 trees were felled and 10 trees were heavily pruned. The said report is annexed as **Annexure-1**.
5. That on 09.02.2024, a notice under Section 31 of the Delhi Preservation of Trees Act, 1994 (DPTA) was issued to the Dy. Director (Horticulture), MCD; the General Manager, STC; and the President, RWA of STC Colony, requiring appearance on 21.02.2024. A copy of the notice is annexed as **Annexure-2**.
6. That on 21.02.2024, Mr. Raj Kumar Awasthi, Dy. General Manager, and Mr. Rajender Rawat of STC of India Ltd. appeared, whereas no

representative appeared on behalf of MCD or the RWA President. The attendance sheet is annexed as **Annexure-3**.

7. That subsequently, on 22.02.2024, Mrs. Himachal Devi, President of the RWA, appeared and was directed to submit written submissions. Vide letter dated 24.02.2024 (received on 26.02.2024), it was stated that due to a storm, some trees became bent/partially uprooted, obstructing access and posing risks to residents, and pruning was therefore carried out with assistance of MCD. The letter is annexed as **Annexure-4**.
8. That a notice under section 31 of the Delhi Preservation of Trees Act, 1994 was re-issued against the Dy. Director (Horticulture) MCD, Deputy General Manager of M & E Division, STC Housing Colony and the President of Residents Welfare Association (RWA), STC Housing Colony New Delhi vide Notice No. 461/TO(S)/TOC/2024-25/15411-13 dated 04.03.2024 to appear before the Tree Officer on 13.03.2024 to find out the factual position and to determine the extent of the offence. The notice dated 04.03.2024 issued under DPTA, 1994 is annexed herewith as **ANNEXURE 5**.
9. That a letter was also issued to the Station House Officer, Malviya Nagar, New Delhi on 07.03.2024, requesting to investigate the matter and to register an FIR under Section 154 of the Criminal Procedure Code, 1973 in respect of offence punishable u/s 8/24 of the Delhi Preservation of Trees Act, 1994. The letter dated 07.03.2024 issued to the SHO is annexed herewith as **ANNEXURE-6**.



10. That pursuant to the above notice dated 04.03.2024, Sh. Rajkumar Awasthi DGM & Mr. Rajender Rawat from the STC of India Ltd. appeared on 13.03.2024 and a letter dated 11.03.2024 was submitted vide diary no 11087 dated 13.03.2024 to this office, wherein it was stated that the State Trading Corporation is a Government of India undertaking under the Department of Commerce, Ministry of Commerce & Industry, and Government of India. The Housing colony in question is located at Aurobindo Marg, New Adchini, New Delhi and the flats within the colony are occupied by employees of STC. Further, it was stated that STC had no role whatsoever with the allegations as contended in the notice dated 04.03.2024. The reply received from the STC of India ltd. dated 11.03.2024 is annexed herewith as **ANNEXURE-7**.
11. That subsequently notices dated 14.03.2024 & 16.04.2024 were issued under section 31 of the Delhi Preservation of Trees Act, 1994 for appearance on 10.04.2024 & 01.05.2024 respectively. Copies of the notices dated 14.03.2024 & 16.04.2024 are annexed herewith as **ANNEXURE-8 (COLLY)**.
12. That in response to the above mentioned notices, a letter bearing F.No. DDH/ADH/SZ/MCD/2023-24/57 dated 04.04.2024 was received from MCD vide diary no 259 dated 18.04.2024, wherein it was stated that S.T.C. housing Colony, Shri Aurbindo Marg, New Delhi did not fall under the jurisdiction of Horticulture Department, South Zone, MCD. It was further stated that Horticulture Department, South Zone, MCD had not conducted any pruning activities within the

aforementioned colony. The letter of MCD dated 04.04.2024 is annexed herewith as **ANNEXURE-9**.

13. Further, a letter dated 02.04.2024 was received on 24.04.2024 vide diary no. 535 from the Chief Manager, State Trading Corporation of India Limited, New Delhi, wherein this time it acknowledged that the RWA had in fact undertaken the pruning/cutting activities in the housing colony complex purportedly to safeguard the life and limb of the occupants of the housing colony, claiming that the trees were hanging precariously over the flats/infrastructure/car sheds of the colony and were posing a threat to the residents of the STC housing colony. STC itself suggested that strict advisories be issued to the RWA to desist from such actions in future without statutory permission. The letter dated 02.04.2024 is annexed herewith as **ANNEXURE-10**.

14. That a reminder letter dated 16.05.2024 vide F.No. 461/TO(S)/TOC/2022-23/1179-80 was issued to the SHO, Malviya Nagar, New Delhi to submit Action Taken Report (ATR) with reference to the letter issued on 07.03.2024 for lodging F.I.R and investigating the matter. The letter issued to the SHO is annexed herewith as **ANNEXURE-11**.

15. That a notice dated 24.10.2024 issued on 24.10.2024 by the Investigating Officer of P.S. Malviya Nagar, under Section 160, Cr.P.C. wherein it was, *inter-alia* stated that an FIR had been registered vide FIR No. 288/2024 dated 30.05.2024 under section 8/24 of the Delhi Preservation of Trees Act, 1994. Further, it was requested that the concerned officer, Shri Chhedi Lal (IO, Tree Offence Cell) to

appear as a witness and to give such information as is available with them for the purpose of conducting further investigation. The Department has extended full cooperation in the criminal investigation. Copy of the letter dated 24.10.2024 is annexed herewith as **ANNEXURE-12**. Further, a copy of FIR No. 288/2024 dated 30.05.2024 registered at P.S. Malviya Nagar under Sections 8/24 of the Delhi Preservation of Trees Act, 1994, pursuant to the letter of this office dated 07.03.2024, is annexed herewith as **ANNEXURE-13**.

16. In the meanwhile, vide letter dated 01.11.2024, the Beat Officials were directed to coordinate with police for securing entry-exit registers and CCTV footage of the STC Colony. In this connection, the police officials were contacted for carrying out the necessary inspection. Copy of the said letter dated 01.11.2024 is annexed herewith as **ANNEXURE-14**.

17. That letters vide F.No. 961/TO(S)/TOC/2025/39 dated 16.06.2025 was issued to the SHO, Malviya Nagar, New Delhi, whereby it was requested to provide the Action taken report (ATR) and in furtherance thereof, the police officials were requested to assist the forest officials for obtaining the CCTV footage of the concerned area so that the offenders may be identified and the action may be taken against the wrongdoers/offenders. The letter dated 16.06.2025 is annexed herewith as **ANNEXURE-15**.

18. That an inspection dated 11.08.2025 was carried out by the beat officer to promptly collect available evidence while police investigation was simultaneously underway, culminating in the report dated 12.08.2025. In the said report, it was mentioned that during the inspection the

entry-exit register was checked, and it was found that the pages prior to 04.03.2024 were torn; therefore the details could not be retrieved. Further, the report disclosed that the office of the STC Housing Colony was closed, however Mr. Anil, an employee of the STC Housing colony informed that the CCTV (s) were installed by the Delhi Police. Further, Mr. Anil stated that certain videos of the tree offence are available with them and the same may be obtained during his presence as he has proceeded for some days leave. As such, access to CCTV footage and entry exit registers of STC Colony were denied due to non-co-operation of the management of the STC Colony. Copy of the said report of the beat officer is annexed herewith as **ANNEXURE-16.**

19. That a notice bearing F.No. 461/TO(S)/TOC/2024-25/3013 dated 12.08.2025 was issued to the Dy. General Manager, M & E Division, Building Cell, House Keeping, STC Colony, CCTV and Computer Cell, Jawahar Vyapar Bhawan, Tolstoy Marg, New Delhi under section 31 of the Delhi Preservation of Trees Act, 1994 with a direction to submit CCTV footage of the area from 15.01.2024 to 15.02.2024 alongwith the certified copies of the Entry-Exit register for the same period. The said notice is annexed herewith as **ANNEXURE-17.**

20. That the investigation in the matter is being carried out by the office of the Tree Officer (South), wherein Tree Officer (South) has issued various notices under section 31 of the Delhi Preservation of Trees Act, 1994 for appearance of the Dy. Dir (Hort.), Dy. General Manager/Sh. R.K Avasthi, the President of RWA S.T.C colony, and

submission of evidences dated 18.08.2025. Further, an FIR has also been lodged with the SHO concerned. The copy of the notice dated 18.08.2025 issued is annexed herewith as **ANNEXURE-18**.

21. That inquiry proceedings were conducted before the Tree Officer on 22.08.2025, during which:

(a) The officials of the MCD were present and categorically stated that they have no role in this matter and that the concerned officials who had carried out the activity were not from MCD.

(b) Ms. Himachal Devi, President of the RWA, STC Colony, was also present and submitted that only pruning of trees was carried out to prevent danger to life and property, and for alignment purposes. However, no submission was made regarding the illegal felling of trees.

22. During the said inquiry proceedings, the Tree Officer made the following observations and directions:

- a) That the entry/exit register and CCTV footage for the period 15.01.2024 to 15.02.2024 were not submitted during enquiry. The same were directed to be obtained from the concerned security in-charge.
- b) That an interim order was passed directing the plantation of 300 tall saplings of native species (6-8 feet height) within the STC Colony campus.
- c) That the concerned parties were directed to produce the CCTV footage and entry/exit register before the Tree Officer.

d) That the offender was directed to submit compliance within 7 **days** of the order. A copy of the interim order dated 23.08.2025 is annexed herewith as **ANNEXURE-19**.

e) That under Section 11(ii) of the DPTA, 1994, it was further directed that, in coordination with the land-owning agency, effective protective measures be taken for safeguarding other trees growing in the column.

23. It is further submitted that by letters dated 26.08.2025 and 28.08.2025, Ms. Himachal Devi has stated that compliance of 200 numbers of trees plantation has been done by her. She also undertakes that she would maintain these 200 planted trees. The letters dated 26.08.2025 and 28.08.2025 are annexed here as **ANNEXURE-20 (COLLY)**.

24. It is further submitted that in addition to case-specific action, the Department has implemented and is adhering to Standard Operating Procedures under the DPTA, 1994, so as to ensure transparency, accountability, and uniformity in dealing with tree offences. These include:

- **SOP for Dealing with Tree Offences under the DPTA, 1994** (implemented as an interim measure vide Circular dated 21.05.2024);
 - **SOP for Tree Felling/Transplantation under the DPTA, 1994;**
 - **SOP for Tending and Pruning of Trees under the DPTA, 1994;** and
 - **Directions issued under Section 33 of the DPTA, 1994 to all Tree Officers regarding the invocation of Section 8 of the Act.**
- These SOPs have been duly circulated and are being applied in

ongoing proceedings, including the present case. Copies of the relevant circulars/directions are annexed as **ANNEXURES-21 (COLLY)**.

25. That bonafide efforts are continuously being made by the answering respondent for preservation of trees and protection of the natural environment in and around the STC Housing Colony. Awareness drives, & programmes and advisories have been issued to RWAs and local stakeholders cautioning against unauthorized pruning/felling and emphasizing the statutory procedure for seeking permission under the DPTA.

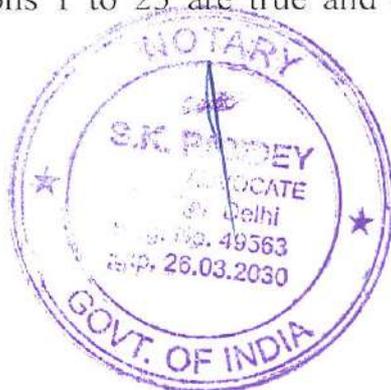
26. That it is most respectfully submitted that the answering respondent has the highest regard for the majesty of this Hon'ble Tribunal and undertakes to extend full cooperation and to take all steps necessary to ensure strict compliance with the directions of this Hon'ble Tribunal, including identification and prosecution of the offenders in accordance with law.

 01/07/2025

DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 25 are true and correct to the best of my knowledge and

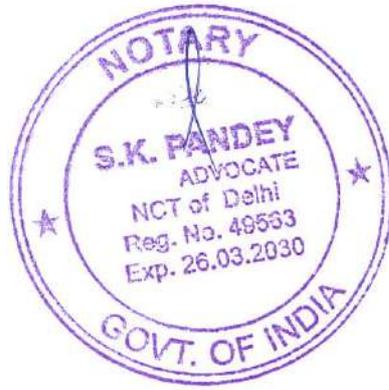


belief, derived from official records. No part of this affidavit is false and nothing material has been concealed therefrom.

02 SEP 2025

Verified at New Delhi on this ___ day of September, 2025.

I identify the Executant/deponent's wife has signed/put L.I. in my presence



[Signature]

DEPONENT

ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA
02 SEP 2025

सेवा में,

श्रीमान थाना प्रभारी महोदय,
मालवीय नगर,
नई दिल्ली



विषय:- एसटीसी हाउसिंग कालोनी, श्री अरविन्दो मार्ग, नई दिल्ली पर हुए वृक्ष अपराध के संबंध में।

महोदय,

आज दिनांक 08.02.2024 को कार्यालय से मिली सूचना के अनुसार एसटीसी हाउसिंग कालोनी, श्री अरविन्दो मार्ग, नई दिल्ली पर हुए वृक्ष अपराध का निरीक्षण निरीक्षण किया। निरीक्षण के दौरान पाया की बिना विभागीय अनुमति के लगभग 17 वृक्षों को जड़ से काटा गया था तथा 10 वृक्षों की भारी छटाई की गई थी। पूछ-ताछ करने पर पता चला कि यह वृक्ष अपराध एस.टी.सी. कम्पनी, एमसीडी व आर.डब्ल्यू.ए. के मिलीभगत से काटा गया है।

अतः महोदय आपसे अनुरोध है कि इस संबंध में जांच कर वृक्ष अपराधकर्ता के खिलाफ एफ.आई.आर. दर्ज कर उपवन संरक्षक (दक्षिणी) तुगलकाबाद, नई दिल्ली-44 को सूचित किया जाये।

संलग्न:

1. वृक्ष अपराध का फोटो।

भवदीय

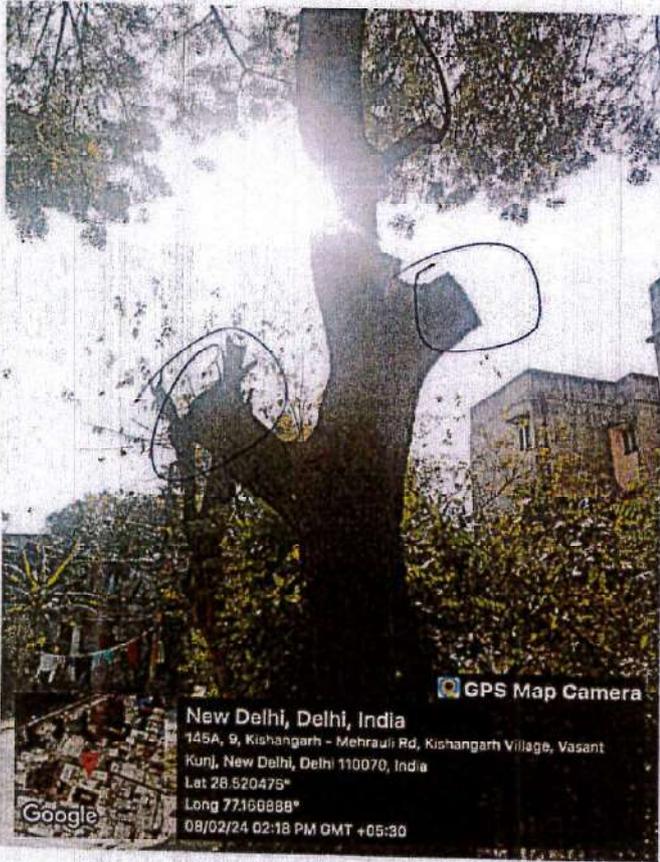
Dinesh

08.02.2024

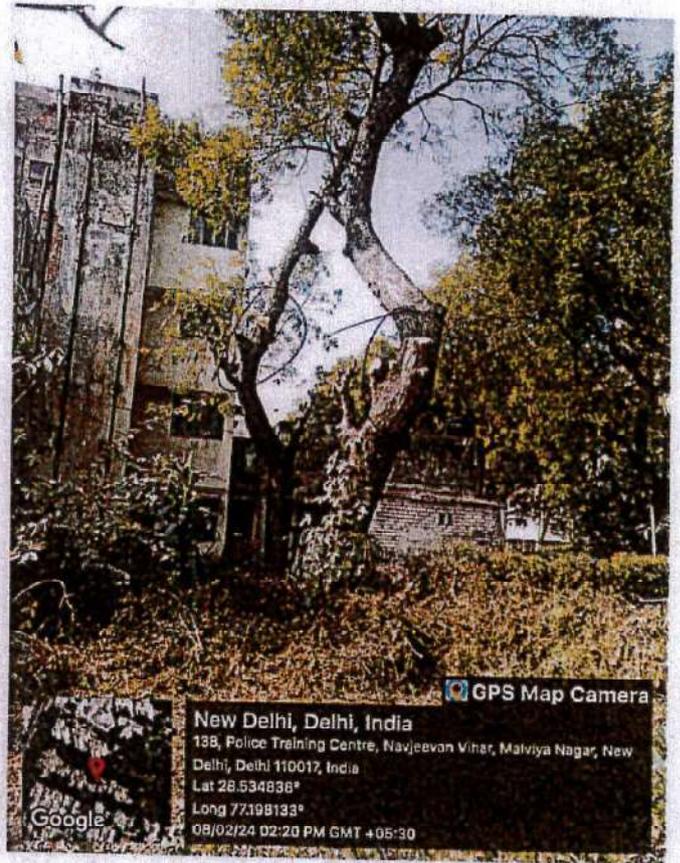
दिनेश

(I.O./F.G.)

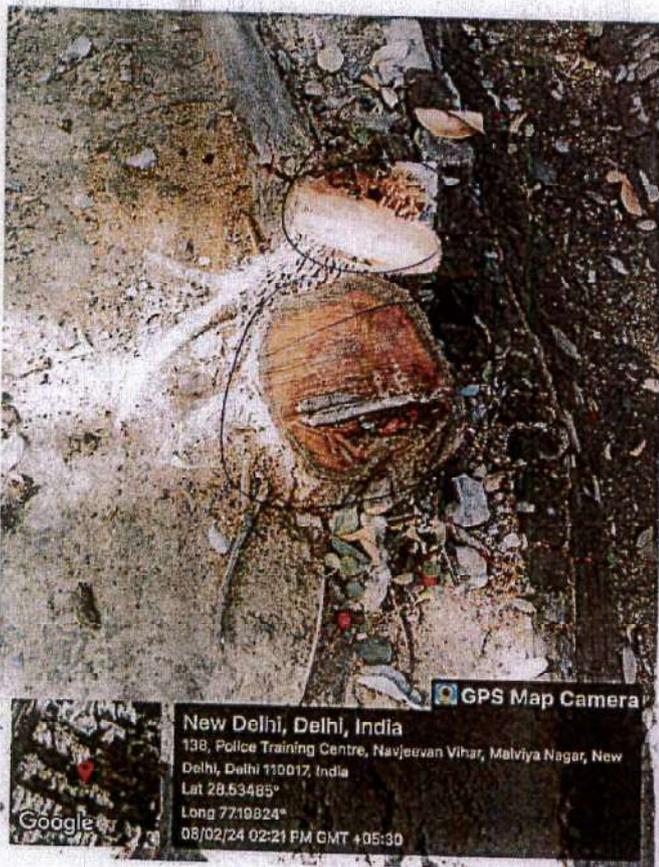
बीट इंचार्ज- हौजखास



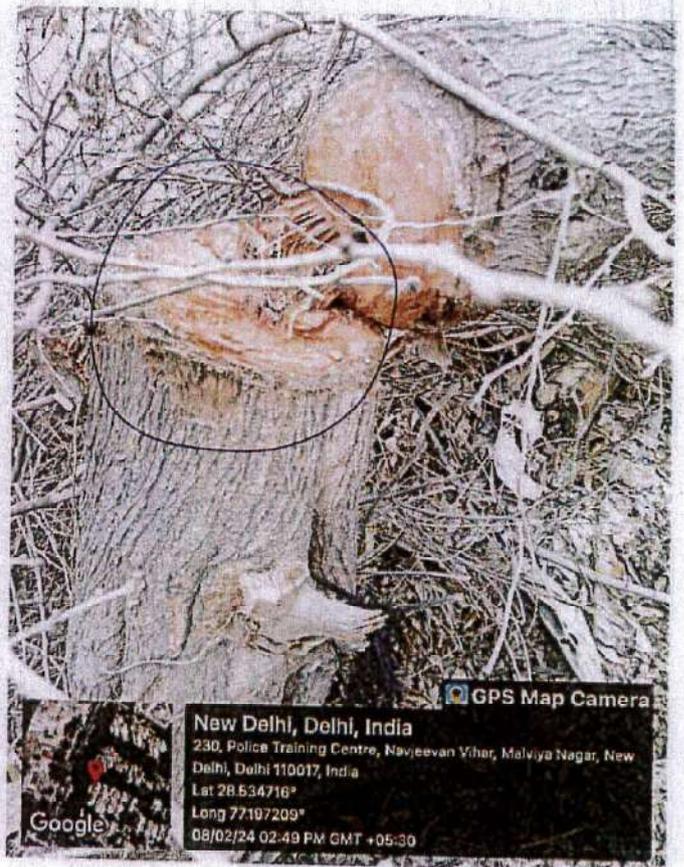
Neem



Neem



2 - cutting



Day - ① cutting



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044
Email Id- dcfssouth.delhi@gov.in

F - 461 TO(S)/TOC/2022-23/ 14544-46

Dated 9/9/24

NOTICE UNDER DPTA, 1994

Whereas, it has been alleged that a tree offence has been committed by illegal cutting/pruning of trees located at S.T.C. Housing Colony, Shri Aurbindo Marg, New Delhi without permission, which is violation of Delhi Preservation of Trees Act, 1994.

And Whereas, the statement/presence of the person (s) addressed in this notice is required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, I, **DY. CONSERVATOR OF FORESTS (SOUTH)/ Tree Officer**, as empowered u/s 31 of Delhi Preservation of Trees Act, 1994 call upon you to appear before me on 21.02.2024 at 10:00 A.M. in the office of Dy. Conservator of Forests cum Tree Officer, South Forest Division, Near Shooting Range, Tughalkabad, New Delhi-110044. In event of failure to appear, legal action will be initiated against concerned and the matter would be proceeded ex-parte. *As per section 136, CrPC, non-compliance of this notice will attract penal provisions u/s 188 of IPC.*

Tree Officer/ Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

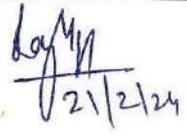
- To,
1. The Dy. Dir(Hort.),
MCD, South Zone, Green park,
New Delhi
 2. Dy. General Manager/Sh. R.K. Avasthi,
M & E Division, Building Cell, House Keeping, STC Housing Colony,
CCTV and Computer Cell, Jawahar Vyapar Bhawan,
Tolstoy Marg, New Delhi
 3. The President,
RWA. S.T.C. Housing Colony,
Shri Aurbindo Marg, New Delhi

Please Note:- 1. Carry a copy of valid ID proof while coming for the hearing.
2. Authorization letter is mandatory if the addressee of this notice is not attending the hearing himself/herself.

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI-110044

ATTENDANCE SHEET

DATE	21-02-2024
TIME	10:20 AM
VENUE	Office of Dy. Cons. of Forest (South)
CASE NO.	461/TO(S)/TOC/2022-23/14544-46
OTHER	—

Sr. No.	NAME OF THE PERSON PRESENT	ADDRESS	MOBILE NUMBER	SIGNATURE
1.	Raj Kumar Awasthi	STC of India Ltd. Janpath, Jawahar Vyapar Bhawan, Delhi	8810486631	 21/2/24
2.	Rajendra Rawat	—	9818423311	

Next Date
of Hearing
13 March



एस.टी.सी. हाउसिंग कॉलोनी निवासी कल्याण संघ (पंजीकृत)
STC COLONY RESIDENTS WELFARE ASSOCIATION (REGD.)
 सी-34, एस.टी.सी. कॉलोनी, अरविंदो मार्ग, नई दिल्ली-110017
C-34, S.T.C. COLONY, AURBINDIO Marg, NEW DELHI-110017

Ref. No:.....

डिप्टी कांसेर्वटर ऑफ़ फोरेस्ट (साउथ)

समीप डॉक्टर करनी सिंह शूटिंग रेंज

तुगलकाबाद

नई दिल्ली - 110044.

Date: 26/2/2024

विषय : संदर्भ नोटिस नंबर F-461/TO(S)/TOC/2022-23/14544-46

महोदय,

सविनय निवेदन यह है कि दिनांक 21/02/2024 को दिन में 3 बजे के आसपास आपका नोटिस एसटीसी हाउसिंग कॉलोनी के प्रधान होने के नाते मुझे प्राप्त हुआ। मुझे खेद है कि मैं आपके द्वारा बुलाई गई दिनांक 21/02/2024 पर उपस्थित नहीं हो सकी। परन्तु दिनांक 22/02/2024 को मैंने आपके कार्यालय में आकर अपनी उपस्थिति दर्ज कराई।

महोदय, मुझे आपके कार्यालय में आकर पता चला कि किसी अज्ञात व्यक्ति ने हमारी एसटीसी हाउसिंग कॉलोनी की पेड़ काटने कि शिकायत की थी। महोदय, इसके लिए मैं आपको इस महत्वपूर्ण तथ्य से अवगत करानी चाहती हूँ कि हमारी हाउसिंग कॉलोनी का निर्माण सन 1970 में हुआ था। 1970 से ही हमारी हाउसिंग कॉलोनी का रखरखाव बहुत ही अच्छी तरह से एसटीसी कार्यालय द्वारा किया जाता था। परन्तु मुझे बड़े ही खेद के साथ यह बताना पड़ रहा है कि सन 2014-15 से कार्यालय के वित्तीय हालात खराब होते चले गए जिसकी वजह से कार्यालय ने रखरखाव के सभी कार्य करने बंद कर दिए थे। उसके बाद से ही कॉलोनी के हालत बिगड़ते ही चले गए। पूरी कॉलोनी में जितनी भी इमारतें हैं उनका हाल बंद से बदतर हो गया है और वहां पर जो पुराने पेड़ हैं उनमें से कई तो 20 से 30 साल तक पुराने हैं वह काफी भारी मात्रा में फ़ैल भी गए हैं जिसकी वजह से और रख रखाव ठीक से नहीं होने की वजह से पेड़ खोखले और विकृत भी हो गए हैं जो तेज हवा की वजह से अपने आप ही गिरने लगे हैं और कुछ पेड़ तो इतने खतरनाक हो गए हैं जिसकी वजह से उनकी जड़ें दीवारों को फाड़ कर दीवार से बाहर आ गई हैं। कई इमारतों को भारी/बड़े पेड़ों ने घेर लिया है जिसके कारण सूर्य की किरणें भी ठीक से नहीं आ पाती हैं और धूप सही तरह से ना मिलने की वजह से सारी इमारतों में बहुत सीलन भी आ गई है। पेड़ों की मात्रा हाउसिंग कॉलोनी में इतनी ज्यादा हो गई है कि इमारतें कम और पेड़ ज्यादा दिखाई देते हैं। क्योंकि हमारी कॉलोनी सरकारी आवास में आती है जिसकी वजह से कॉलोनी में बाहरी अथॉरिटी द्वारा या एमसीडी द्वारा कोई कार्य नहीं होता है। हमारी सरकारी कॉलोनी होने की वजह से किसी भी अन्य विभाग से भी कोई कार्य नहीं करवा सकते हैं। इसके रखरखाव का कार्य एसटीसी द्वारा ही किया जा सकता है। परन्तु सन 2020 से कॉलोनी के रखरखाव का कार्य भी सभी कॉलोनीवासियों द्वारा अपनी जेब से पैसे देकर करवाना पड़ रहा है। जिसमें सफाई वाला, बिजली वाला और माली का कार्य भी शामिल है।

विभागीय देवी

26/2/2024

निरंतर.....





एस.टी.सी. हाउसिंग कॉलोनी निवासी कल्याण संघ (पंजीकृत)
STC COLONY RESIDENTS WELFARE ASSOCIATION (REGD.)
 सी-34, एस.टी.सी. कॉलोनी, अरविंदो मार्ग, नई दिल्ली-110017
C-34, S.T.C. COLONY, AURBINDIO Marg, NEW DELHI-110017

Ref. No:.....

Dated:.....

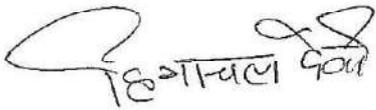
-2-

महोदय, कुछ दिन पहले आंधी तूफान आया था जिसकी वजह से कॉलोनी के पेड़ भारी होने की वजह से आधे नीचे झुक गए थे और उनकी जड़ भी उखड़ गई थी। जिससे कॉलोनी में आने जाने का रास्ता भी बाधित हो गया था। कुछ पेड़ तो इमारतों में घरों में जाकर भी झुक गए थे। जिसके कारण किसी जान माल या दुर्घटना होने की सम्भावना हो गई थी। कई बार कई कॉलोनीवासियों ने उन्हें गिराने की और उन्हें छांटने की गुजारिश भी की थी।

महोदय, मैंने हमारी कॉलोनी के बाहर जब एमसीडी कर्मचारियों को रोड के पेड़ छांटते देखा तभी हमने उनसे प्रार्थना की कि कुछ पेड़ हमारी कॉलोनी के भी छांट दो, उसी दौरान हमारी कॉलोनी के कुछ पेड़ हमने उनसे छाटवाये थे।

महोदय, अभी भी हमारी कॉलोनी में इतने खतरनाक पेड़ हैं जिसकी फोटो हम इस पत्र के साथ संलग्न कर रहे हैं। एसटीसी हाउसिंग कॉलोनी की प्रधान होने के नाते मैं आपसे अनुरोध करती हूँ कि आप कोई समाधान निकाल कर हमारी कॉलोनी के पेड़ों की छंटाई करवा दें। अगर हमने पेड़ों की छंटाई नहीं करवाई होती तो पेड़ किसी निवासी के ऊपर गिर सकते थे, जिससे कॉलोनीवासियों को जान माल का खतरा हो सकता था।

महोदय, हमारी ऐसी कोई मंशा नहीं थी कि हम पेड़ों को कोई नुकसान पहुंचाए क्योंकि कॉलोनी में जो पेड़ हैं वह पूर्व में हमारे ही कर्मचारी साथियों के हाथों से ही लगाए हुए हैं। हम सभी समय समय पर सरकारी नर्सरी जाकर पेड़ लाकर लगाते हैं। अज्ञानतावश जो यह कार्य हुआ है इसके लिए मैं आपसे क्षमा प्रार्थी हूँ और आपको यह आश्वासन देती हूँ कि भविष्य में आपकी जानकारी के बिना ऐसा कोई कार्य नहीं करेंगे। बाकी सभी पेड़ जो की बहुत खतरनाक हैं उनकी फोटो इस पत्र के साथ संलग्न हैं।



(हिमाचल देवी) 24/2/24
 प्रधान



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044
Email Id- defsouth.delhi@gov.in

F - 461/TO(S)/TOC/2022-23/15411-13

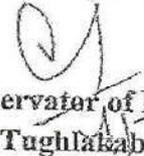
Dated 4/3/2024

NOTICE UNDER DPTA, 1994

Whereas, it has been alleged that a tree offence has been committed by illegal cutting/pruning of trees located at S.T.C. Housing Colony, Shri Aurbindo Marg, New Delhi without permission, which is violation of Delhi Preservation of Trees Act, 1994.

And Whereas, the statement/presence of the person (s) addressed in this notice is required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, I, DY. CONSERVATOR OF FORESTS (SOUTH)/ Tree Officer, as empowered u/s 31 of Delhi Preservation of Trees Act, 1994 call upon you to appear before me on 13.03.2024 at 10:00 A.M. in the office of Dy. Conservator of Forests cum Tree Officer, South Forest Division, Near Shooting Range, Tughalkabad, New Delhi-110044. In event of failure to appear, legal action will be initiated against concerned and the matter would be proceeded ex-parte. *As per section 136, CrPC, non-compliance of this notice will attract penal provisions u/s 188 of IPC.*


Tree Officer/ Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

To,

1. The Dy. Dir(Hort.),
MCD, South Zone, Green park,
New Delhi
2. Dy. General Manager/Sh. R.K. Avasthi,
M & E Division, Building Cell, House Keeping, STC Housing Colony,
CCTV and Computer Cell, Jawahar Vyapar Bhawan,
Tolstoy Marg, New Delhi
3. The President,
RWA. S.T.C. Housing Colony,
Shri Aurbindo Marg, New Delhi

Please Note:- 1. Carry a copy of valid ID poof while coming for the hearing.

2. Authorization letter is mandatory if the addressee of this notice is not attending the hearing himself/herself.

o/c

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044

217/c

30/c

F.No.- 461/TO(S)/TOC/2022-23/ 15710-12

Dated 7/13/24

To,

The Station House Officer,
Police Station, Malviya Nagar,
New Delhi

Sub:- Investigated the tree offence and lodging of FIR/Complaint under Section 154 of the Code of Criminal Procedure, 1973 in respect of offence punishable u/s 8/24 of the Delhi Preservation of Trees Act, 1994.

Sir,

It is inform you that a complaint received in e-mail dated 08.02.2024 against illegal cutting/pruning of trees at STC Housing Colony, Sri Aurbindo Marg, New Delhi.

Upon receiving of the above mentioned complaint, inspection has been carried out by the officials of South Forest Division on 08.02.2024 regarding tree offence at STC Housing Colony, Sri Aurbindo Marg, New Delhi where tree offence was committed. Upon inspection, it was found that illegal cutting of 17 nos. of trees & heavy pruning of 10 nos. trees without obtaining permission of the Competent Authority.

Thus, the case is hereby referred to the Section House Officer, Malviya Nagar, New Delhi for investigated the tree offence against offender and filing of FIR/Complaint under Section 154 of the Code of Criminal Procedure, 1973 in respect of offence punishable u/s 8/24 of the Delhi Preservation of Trees Act, 1994.

Encl.: - Inspection report & Photographs.

CLM
7/13/2024

9c
Chhedi Lal Sharma
(I.O Tree Offence Cell)

Copy to:-

1. The DCP (South) for kind information and necessary action please.
2. Sh. Vinay Prakash, Senior Officer Manager/ General Secretary STC SC/ST Association, STC, Jawahar Vyapar Bhawan, New Delhi.



461 190 Annexure-7

21/03/24

दि स्टेट ट्रेडिंग कॉर्पोरेशन ऑफ इंडिया लिमिटेड
(भारत सरकार का उद्यम)

THE STATE TRADING CORPORATION OF INDIA LTD.
(A Govt. of India Enterprise)

प्रभाग
DIVISION

The Deputy Conservator of Forest
South Forest Division
Near Shooting Range, Tughlakhabad,
New Delhi - 110044

Date: 11.03.2024

Dear Sir,

Subject : Notice under DPTA, 1994.

Please refer to your notice No. F-461/TO(S)/TOC/2022-23/14544-46 dated 09.02.2024 directing the undersigned to appear on 21.02.2024 at 10AM regarding tree offence committed by illegal cutting / pruning of trees located at STC Housing Colony, Aurobindo Marg, New Delhi without permission in violation of DPTA, 1994. This has also the reference of your Notice No. F-461, Dated 04.03.2024.

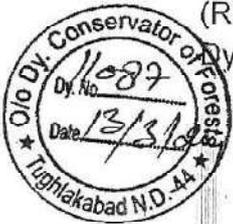
Pursuant to above directions, the undersigned along with Sh. Rajendra Rawat, Chief Manager visited your good office when it was submitted that STC is a Government of India undertaking under the Department of Commerce, Ministry of Commerce & Industry, Government of India and the Housing Colony under reference is situated at Aurobindo Marg, New Adhchini, New Delhi and the flats within the said Housing Colony are occupied by the employees of STC. As informed, STC does not have any role what so ever with the allegation as mentioned in the subject notice.

Further, as advised, an enquiry has been initiated and the outcome report shall be submitted by 10.04.2024.

Thanking you
Yours faithfully
For the STC of India Ltd.

(RK Awasthi)
Dy. General Manager

[Handwritten signature]



पंजीकृत कार्यालय : जवाहर व्यापार भवन, टॉलस्टॉय मार्ग, नई दिल्ली-110001 / Regd. Office : Jawahar Vyapar Bhawan, Tolstoy Marg, New Delhi-110001

कॉर्पोरेट पहचान संख्या / Corporate Identity No. : L74899DL1956GOI002674

दूरभाष / Telephone : 011-23313177 ई-मेल / E-mail : co@stclimited.co.in वेबसाइट / Website : www.stclimited.co.in

“हिन्दी में प्राप्त पत्रों का स्वागत है।”



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044
Email Id- dcfsouth.delhi@gov.in

F - 461/TO(S)/TOC/2022-23/ 15787

Dated 14/3/24

NOTICE UNDER DPTA, 1994

Whereas, it has been alleged that a tree offence has been committed by illegal cutting/pruning of trees located at S.T.C. Housing Colony, Shri Aurbindo Marg, New Delhi without permission, which is violation of Delhi Preservation of Trees Act, 1994.

And Whereas, the statement/presence of the person (s) addressed in this notice is required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, I, **DY. CONSERVATOR OF FORESTS (SOUTH)/ Tree Officer**, as empowered u/s 31 of Delhi Preservation of Trees Act, 1994 call upon you to appear before me on 10.04.2024 at 10:00 A.M. in the office of Dy. Conservator of Forests cum Tree Officer, South Forest Division, Near Shooting Range, Tughalkabad, New Delhi-110044. In event of failure to appear, legal action will be initiated against concerned and the matter would be proceeded ex-parte. *As per section 136, CrPC, non-compliance of this notice will attract penal provisions u/s 188 of IPC.*


Tree Officer/ Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

To,

1. The Dy. Dir(Hort.),
MCD, South Zone, Green park,
New Delhi
2. Dy. General Manager/Sh. R.K. Avasthi,
M & E Division, Building Cell, House Keeping, STC Housing Colony,
CCTV and Computer Cell, Jawahar Vyapar Bhawan,
Tolstoy Marg, New Delhi
3. The President,
RWA. S.T.C. Housing Colony,
Shri Aurbindo Marg, New Delhi
Mob. 8130373722

Please Note:- 1. Carry a copy of valid ID poof while coming for the hearing.

2. Authorization letter is mandatory if the addressee of this notice is not attending the hearing himself/herself.





GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044
Email Id- dcfsouth.delhi@gov.in

F - 461/TO(S)/TOC/2022-23/ 332-334

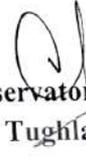
Dated 16/04/24

NOTICE UNDER DPTA, 1994

Whereas, it has been alleged that a tree offence has been committed by illegal cutting/pruning of trees located at S.T.C. Housing Colony, Shri Aurbindo Marg, New Delhi without permission, which is violation of Delhi Preservation of Trees Act, 1994.

And Whereas, the statement/presence of the person (s) addressed in this notice is required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, **I, DY. CONSERVATOR OF FORESTS (SOUTH)/ Tree Officer**, as empowered u/s 31 of Delhi Preservation of Trees Act, 1994 call upon you to appear before me on 01.05.2024 at 10:00 A.M. in the office of Dy. Conservator of Forests cum Tree Officer, South Forest Division, Near Shooting Range, Tughalkabad, New Delhi-110044. In event of failure to appear, legal action will be initiated against concerned and the matter would be proceeded ex-parte. *As per section 136, CrPC, non-compliance of this notice will attract penal provisions u/s 188 of IPC.*


Tree Officer/ Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

To,

1. The Dy. Dir(Hort.),
MCD, South Zone, Green park,
New Delhi
2. Dy. General Manager/Sh. R.K. Avasthi,
M & E Division, Building Cell, House Keeping, STC Housing Colony,
CCTV and Computer Cell, Jawahar Vyapar Bhawan,
Tolstoy Marg, New Delhi
3. The President,
RWA. S.T.C. Housing Colony,
Shri Aurbindo Marg, New Delhi
Mob. 8130373722

Please Note:- 1. Carry a copy of valid ID poof while coming for the hearing.
2. Authorization letter is mandatory if the addressee of this notice is not attending the hearing himself/herself.



MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE DEPUTY DIRECTOR (HORT.)
HORTICULTURE DEPARTMENT: SOUTH ZONE
ROOM NO. 39, MCD OFFICE, SRI AURBINDO MARG,
GREEN PARK, NEW DELHI-110017
Email ID :- adhsouthzone.med@gmail.com

215/c
39/c
[Signature]

No.DDH/ADH/SZ/MCD/2023-24/57

Dated 04.04.2024

To,

✓ The Deputy Conservator of Forest (South)
Near Dr. Karni Singh Marg,
Shooting Rang, Tuglakabad,
New Delhi-440044

Sub:- Illegal cutting/pruning of trees located at S.T.C. Housing Colony, Shri Aurbindo Marg, New Delhi:- req.

Sir,

This correspondence pertains to the recent issue of illegal cutting/pruning of trees at S.T.C. Housing Colony, Shri Aurbindo Marg, New Delhi, as referenced in letter No. F.461/TOC/2022-23/15411-13 dated 04.03.2024

In this regard, it is submitted that S.T.C. Hosing Colony, Shri Aurbindo Marg, New Delhi is not falls under the jurisdiction of Horticulture Department, South Zone, MCD. It is also submitted that the Horticulture Department, South Zone, MCD has not conducted any pruning activities within the aforementioned colony.

Submitted please.

[Signature] 28/03/2024

Asstt. Director (Hort.)
South Zone: MCD

[Signature] T a

Section Officer (Hort.)
South Zone: MCD



can on file of [Signature]

461

THE STATE TRADING CORPORATION OF INDIA LIMITED

NEW DELHI

(HOUSING COLONY)

Date: 02.04.2024

FACTUAL REPORT

BACKGROUND:

STC has received notices dated 09.02.2024, 04.03.2024 and 14.03.2024 from the Dy. Conservator of Forest (DCF), (South), Tughlakhabad, New Delhi. In response to the notices dated 09.02.24 & 04.03.24, STC officials attended the hearings on 21.02.24 & 13.03.24 respectively. As per the notice dated 14.03.2024 the next date of hearing is 10.04.2024.

ALLEGATIONS:

As per the notices it has been alleged that a tree offence has been committed by illegal cutting / pruning of trees located at STC Housing Colony, Shri Aurobindo Marg, New Delhi without permission, which is in violation of Delhi Preservation of Trees Act, 1994.

COMMENTS OF THE RWA

As the above said notices received by STC were also addressed to the RWA, STC Housing Colony, in order to ascertain the facts, a letter dated 11.03.2024 was issued to the President, RWA STC Housing Colony, Aurobindo Marg, New Delhi for the comments of RWA.

The President, RWA vide letter dated 14.03.2024 submitted the following:

- That, earlier the STC housing colony was properly maintained by STC, however, due to precarious financial condition of STC, the maintenance work was stopped due to which the condition of the colony depleted over the years and it was being done by the residents / RWA of the Colony.
- There were instances of broken water pipes which lead to seepage in the flats and the trees would not allow the sun to reach the flats. As such the flats developed wet patches which would not dry overtime.



01
28/4/24

- There were instances of trees protruding through the walls in and around the colony. The colony looked almost like a forest.
- As the maintenance was not being done by any other outside agency or STC as such, the trees and vegetation grew out of proportion and posed a threat to the residents / buildings / infrastructure / car sheds. Requests were made to the site office for pruning of the trees.
- Therefore finding some MCD officials doing pruning of trees outside the colony, they were requested to do the same inside the colony which they acceded to and pruned some of the trees.
- That, there was no intent of doing any damage to the trees or seeking any financial gain out of it and have requested to get the remaining trees pruned.
- Further, they have submitted some photos in support of their claim.

FINDINGS OF THE DIVISION:

As directed, to ascertain the veracity of the allegations the undersigned visited the Site Office at Housing Colony on 04.03.2024. An onsite inspection was done by the undersigned along with two of the STC's officials posted at STC Housing Colony and observed the following:

- That, no written request could be found in the STC Site Office written by the residents / RWA addressed to STC / STC Site office for cutting / pruning of the unwanted / overgrown trees.
- There were around four to five places where the activity of cutting of trees was found. The wood that was cut was also found lying at many places around the site of the cutting activity.
- Most of the trees that were pruned / cut were very close to the flats of the housing colony and as those flats were occupied, as such, they posed a threat to the life and limb of the occupants of the colony. For instance the trees outside flat no. C-4 and C-5 were very close to the main entrance of the flats.
- Trees in the block having flats no. C-53 to 78 which have been cut was leaning on the terrace of the flat on first floor facing the adjacent Police Colony.
- There was at least one instance where the trunk has also been cut leaving only a small stump on the ground. The tree was near the play ground in front of the third block (C-53-78).

- There are still many trees which have outgrown their normal sizes and are precariously hanging over the flats / car sheds and pose a threat to who so ever is near them. Further pruning is desirable at various places in the housing colony to avoid any untoward incident / accident.
- Due to many instances of broken water pipe lines, the structures of the flats / blocks have developed large water patches which pose a threat to the very basic structure of the C & D block of the housing colony and prone to growth of vegetation.
- The area where block A & B were situated has been completely covered for vegetation and trees and has practically become a forest area and may tempt outsiders for encroachment.
- STC has no role, what so ever, to play in the activity of cutting / pruning of trees at the STC Housing Colony, Aurobindo Marg, New Delhi.

CONCLUSION:

The STC Housing Colony RWA did undertake the activity of cutting / pruning of trees in the housing colony complex and it is understood that the same was done to safeguard the life and limb of the occupants of the housing colony as the trees have been hanging precariously over the flats / infrastructure / car sheds of the colony and posed a threat to the residents of the housing colony.

STC / Building Cell / STC Housing Colony Site Office did not have any role, what so ever, in the said activity.

There are still many trees that have over grown their normal sizes and needs to be pruned.

Necessary and strict advisory / warning may be issued to the RWA to desist from such activities, submit proper representation and take proper and necessary permission before undertaking such activities in the future.


(Rajendra Rawat)
CM

197
Annexure-11

21/1/24

25



GOVT. OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKAB AD NEW DELHI-110044

F. No 461/TO(S)/TOC/2022-23/1179-80

Dated: 16/05/2024

To,

The Station House Officer,
Police Station, Malviya Nagar,
New Delhi

Sub:- Submit Action Taken Report (ATR)-regarding
Ref:- Dairy dated 08.03.2024 (copy enclosed).

It is to inform you that based on a e-mail complaint received on 08.02.2024 against illegal cutting/pruning of trees at STC Housing Colony, Sri Aurbindo Marg, New Delhi inspection was done and tree offence was found to have occurred. The office of undersigned has written a letter (cited above) on 07.03.2024 regarding lodging of FIR/ Complaint under Section 154 of the Code of Criminal Procedure, 1973 in respect of offence punishable u/s 8/24 of the Delhi Preservation of Trees Act, 1994.

Therefore you are hereby requested to furnish Action Taken Report/ Status report to this office within 07 (Seven) days after receiving this letter.

Encl:-As above

Tree Officer/ Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

Copy to:-

1. The DCP (South), Hauzkhas, New Delhi for kind information and necessary action please.

Tree Officer/ Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

198

Annexure-12

File
209/12

OFFICE OF THE STATION HOUSE OFFICER POLICE STATION
MALVIYA NAGAR, NEW DELHI.

26

ORDER TO JOIN THE INVESTIGATION.

(Notice u/s 160 The Code of Criminal Procedure (India), 1973)

FIR No. 288/2024 Dated 30/05/2024 U/S 8/24 The Delhi Preservation of
Tree Act. 1994 P. S. Malviya Nagar New Delhi.

To

Mr. Chhedi Lal, (IO Tree Offence Cell)

R/o Dy Conservator of Forests (South)

Near Dr. Karni Singh Shooting Range Tuglakabad

New Delhi

Dispatch No. 3013
Date 24/10/24
R. SHO/M. Nagar, New Delhi

Whereas the presence of the aforesaid person is necessary for the purpose of enquiry into the offence reported to have been committed in FIR No. 288/24 under Section 8/24 The Delhi Preservation of Tree Act. 1994 at Police Station Malviya nagar South Dist. therefore the said person is hereby directed to appear before the undersigned at 1600 hrs. on ~~28~~²⁹.10.2024 at P.S Malviya Nagar to give such information relating to the said alleged offence as he may possess.



MPZ
H.C. Meghwar NO 3355/SD

Signature and Designation

of Issuing Police Officer

- 8010271224

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044

F. No. - 461/TO(S)/TOC/2022-23/ 15670-12

Dated 7/3/24

To,

The Station House Officer,
Police Station, Malviya Nagar,
New Delhi

Sub:- Investigated the tree offence and lodging of FIR/Complaint under Section 154 of the Code of Criminal Procedure, 1973 in respect of offence punishable u/s 8/24 of the Delhi Preservation of Trees Act, 1994.

Sr.

It is inform you that a complaint received in e-mail dated 08.02.2024 against illegal cutting/pruning of trees at STC Housing Colony, Sri Aurbindo Marg, New Delhi.

Upon receiving of the above mentioned complaint, inspection has been carried out by the officials of South Forest Division on 08.02.2024 regarding tree offence at STC Housing Colony, Sri Aurbindo Marg, New Delhi where tree offence was committed. Upon inspection, it was found that illegal cutting of 17 nos. of trees & heavy pruning of 10 nos. trees without obtaining permission of the Competent Authority.

Thus, the case is hereby referred to the Section House Officer, Malviya Nagar, New Delhi for investigated the tree offence against offender and filing of FIR/Complaint under Section 154 of the Code of Criminal Procedure, 1973 in respect of offence punishable u/s 8/24 of the Delhi Preservation of Trees Act, 1994.

Encl.:- Inspection report & Photographs.



Chhedi Lal Sharma
7/3/2024
Chhedi Lal Sharma
(I.O Tree Offence Cell)

Copy to:-

1. The DCP (South) for kind information and necessary action please.
2. Sh. Vinay Prakash, Senior Officer Manager/ General Secretary STC SC/ST Association, STC, Jawahar Vyapar Bhawan, New Delhi.

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(दण्ड प्रक्रिया संहिता धारा 154 के अन्तर्गत)

1. District (ज़िला): SOUTH P.S.(थाना): MALVIYA NAGAR Year(वर्ष): 2024 FIR No(प्र.सू.रि.सं.):0288 Date : 30/05/2024

2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):

- THE DELHI PRESERVATION OF TREES ACT, 1994 8/24

3. Occurrence of Offence (अपराध की घटना):

(a) Day(दिन): Date From(दिनांक से): Date To(दिनांक तक):
Time Period (समय अवधि): Time From (समय से): Time To (समय तक):

(b) Information received at P.S.(थाना जहां सूचना प्राप्त हुई): Date(दिनांक): 30/05/2024 Time (समय): 22:40 hrs

(c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 130A Date/Time(दिनांक/समय): 30/05/2024 22:47

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

(a) Direction and Distance from P.S (थाना से दूरी और दिशा): Beat No(बीट सं.): 0

(b) Address(पता):

(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):

Name of P.S(थाना का नाम):

District(ज़िला):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name(नाम): CHHEDI LAL SHARMA

(b) Date/Year of Birth (जन्म तिथि /वर्ष):

Nationality (राष्ट्रीयता): INDIA

(c) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(d) Occupation (व्यवसाय): GOVT. OFFICIAL GAZETTED

(e) Address(पता): I O TREE OFFENCE CELL, SOUTH, DELHI, INDIA,

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध /अजात अभियुक्त का का पुरे विवरण सहित वर्णन):

8. Reason for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

NO DELAY

9. Particulars of the properties stolen/involved (attach separate sheet if necessary):

Sl.No. (क्र.सं.) Property Type(Description)

Est. Value(Rs.)(मूल्य (रु में))

10.Total value of property stolen (चोरी हुई सम्पत्ति का कुल मूल्य):

11.Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण नं., यदि कोई हो):

12.F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):

GOVERNMENT OF NCR OF DELHI OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH) NEAR DR. KARNI SINGH SHOOTING RANGE TUGHLAKABAD NEW DELHI-110044 F.NO.-461/TO (S) TOC/2022-23/15610-12 Date 07/03/2024 TO The Station House Officer, Police Station, Malviya Nagar, New Delhi Sub:- Investigated the tree offence and lodging of FIR/Complaint under Section 154 of the Code of Criminal Procedure, 1973 in respect of offence punishable U/s8/24 of the Delhi Preservation of Trees Act, 1994. Sir It is inform you that a complaint received in e-mail dated 08.02.2024 against illegal cutting/pruning of trees at STC Housing Colony Sir Aurbinddo Marg, New Delhi. Upon receiving of the above mentioned complaint, inspection has been carried out by the officials of South Forest Division on 08.02.2024 regarding tree offence at STC Housing Colony, Sri Aurbindo Marg, New Delhi where tree offence was committed. Upon inspection, it was found that illegal cutting of 17 nos. of trees & heavy pruning of 10 nos. trees without obtaining permission of the Competent Authority. Thus, the case is hereby referred to the Section House officer, Malviya Nagar, New Delhi for investigated the tree offence against offender and filing of FIR/Complaint under Section 154 of the Code of Criminal Procedure, 1973 in respect of offence punishable u/s 8/24 of the Delhi Preservation of Trees Act, 1994. Encl:-Inspection report & Photographs. SD English Chhedi Lal Sharma I.O. Tree Offence Cell)Copy to:- 1. The DCP (South) for kind information and necessary action please. 2. SH. Vinay Prakash, Senior Officer Manager/ General Secretary STC SC/ST Association, STC, Jawahar Vyapar Bhawan, New Delhi To Duty officer pS Malviya Nagar it is submitted that a complaint from the office of DY. Conservator of Forests (South) nejar Dr Karni singh Shooting Range Tughlakabad New Delhi was received in Ps Malviya Nagar vide Dy No. 869 Dated 08/03/2024. In the said complaint the complainant Mr Chhedi Lal Sharma (I.O. Tree Offence cell) informed to register a case U/s 8/24 Delhi Preservation of Trees Act 1994. In the said complaint preliminary inquiry was conducted. From the content of complaint, from the situation and from the inquiry an offence U/s 8/24 Delhi Preservation of Trees Act 1994 is made out. So it is requested to you to registra case U/s 8/24 Delhi preservation of Trees Act 1994 and further investigation may be handed over to PSI Mohit No. D-3544 as per order of SHO Sir. SD English HC Ramray No. 326/SD PS Malviya Nagar Date 30/05/2024. . उपरोक्त लेख की प्राप्ति पर case Registered U/S 8/24 Delhi Presevation Act 1994 CCTNS Computer द्वारा दर्ज रजिस्टर कराकर Original लेख व FIR Copy बाहुकम जनाब SHO साहब PSI Mohit No D-3544 साहब की गई जो आगे की Investigation की कार्यवाही अमल में लायेंगे। अन्य कागजात डाक द्वारा सीनीयर ऑफिसर को भिजवाये जायेंगे। Written by DO

13.Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

(i)Registered the case and took up the investigation:

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(ii)Directed (Name of the I.O.)(जांच अधिकारी का नाम): MOHIT

Rank (पद):

SI (SUB-INSPECTOR)

No(सं.): 16220206

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR(या)

(iii)Refused investigation due to(जांच के लिए):

OR (के कारण इंकार किया या)

(iv) Transferred to P.S(name)(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

District : SOUTH

P.S: MALVIYA NAGAR

Year: 2024

FIR No: 0288

Date: 30/05/2024

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

**14. Signature / Thumb Impression
of the Complainant / Informant:**

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): VIRENDER PAL

Rank (पद): ASST. SI (ASSISTANT SUB-INSPECTOR)

No.(सं.): 28980736

15. Date and Time of despatch to the court:

(अदालत में प्रेषण की दिनांक और समय):

79/c

Annexure-14

To

Sh. Dheeraj Hudda,

Forest Guard, South Forest Division.

Subject:-Joint inspection report-regarding

As per Medical issue given by Sh. Dinesh (Forest Guard), as he is already on leave and charge of his duty has already referred to Sh Dheeraj Hudda (Forest Guard).

Hence, Tree Offence joint-inspection report shall be submitted by Sh. Dheeraj Hudda and submit their report and coordinate with Delhi Police official in respect of area of "S.T.C. Housing Colony, Aurobindo Marg New Delhi" FIR No. 228/24 under Section 8/24 at Police Station Malviya Nagar South Dist. under the Delhi Preservation of Tree Act, 1994 at the earliest to this office

Encl:- As above

CL
01/11/24

CL Sharma

(Forester)

Copy to:-

1. The DCF (South), GNCTD for kind information.

Strict Compliance
regd01
4/11/24

Annexure-15

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
SOUTH FOREST DIVISION
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI - 110044

F. No. ⁹⁶¹105/TO(S)/TOC / 2025/ 39

Dated: 16/06/2025

To,

The Station House Officer,
Police Station, Malviya Nagar,
New Delhi

Sub: Submit Action Taken Report (ATR)-regarding.

Ref.:- i) Office letter No. 461/TO(S)/TOC/2023/15610-12 dated 07.03.2024.
ii) Office letter No. 461/TO(S)/TOC/2023/1179-80 dated 16.05.2024.
iii) FIR No. 288/2024 Dated 30.05.2024.

With reference to the above mentioned FIR No. 288/2024 dated 30.05.2024 & letter dated 07.03.2024 & 16.05.2024 you are requested to provide investigation report/Action Taken Report to the office of the undersigned for further proceeding under Delhi Preservation of Trees Act, 1994 by the Tree Officer.

It is also mentioned that on request of Police officials a joint inspection of offence site was also carried out by officials of Forest & Police on 20.11.2024 in which police officials Sh. Ram Rai Meena was present.

If no investigation has been carried out in the said matter, you are requested to assist the forest officials in checking the CCTV footage from the concerned area so that the offender may be identified. For this purpose, you may coordinate with Sh. Chhedilal Sharma (Forester), Mobile No. 9315284545.

It is also submitted that a case is pending before the Hon'ble NGT in this regard; therefore, an early response is solicited.

Encl.:- As above.



Range Forest Officer
(South Forest Division)

Range Forest Officer
Asola Bhati Range
Asola Bhati Wild life Sanctuary
Tughlakabad New Delhi - 110044

सेवा में,

श्रीमान रेंज अधिकारी (ट्री सेल),
तुगलकाबाद, नई दिल्ली-44

विषय- एस.टी.सी. कालोनी, मालवीय नगर, नई दिल्ली के निरीक्षण के संबंध में।

महोदय,

आज दिनांक 11.08.2025 को आपके आदेशानुसार एस.टी.सी. कालोनी, मालवीय नगर, नई दिल्ली पर जाकर पुनः निरीक्षण किया, जिसका विवरण इस प्रकार है:-

1. मौके पर निरीक्षण के दौरान गेट पर प्रवेश रजिस्टर चेक किया जिसमें पाया कि रजिस्टर में दिनांक 04.03.2024 के पहले के पृष्ठ फटे हुए थे जिसके कारण ठीक तरीके से जांच नहीं किया जा सका। उक्त संबंध में वृक्ष अधिकारी महोदय से अनुरोध है कि उक्त दस्तावेजों को अधिकारिक रूप से भी मंगवाया जाये तथा एसटीसी कालोनी से पत्राचार के माध्यम से उक्त रजिस्टर के रख-रखाव के संदर्भ में भी जानकारी मांगी जा सकती है।
2. मौके पर एस.टी.सी. का कार्यालय बन्द पड़ा था इसके बाद एसटीसी के कर्मचारी श्री अनिल (मो0 9917880292) से बात की गई तो उनके द्वारा बताया गया कि कालोनी में जो सीसीटीवी लगे हुए हैं वो दिल्ली पुलिस के हैं इसके बाद उनके द्वारा बताया गया कि वृक्ष अपराध के समय के कुछ विडियो उनके पास हैं जो कार्यालय आने पर आपको दे दूंगा अभी मैं छुट्टी पर हूँ। उपरोक्त संबंध में पुलिस को व एसटीसी को पत्र लिखकर वृक्ष अपराध के समय के सीसीटीवी विडियो मांगा जा सकता है।
3. मौके पर निरीक्षण के दौरान आस-पास व गार्ड से पूछ-ताछ करने पर उनके द्वारा बताया गया कि हमें अभी 3 स 4 महीने ही हुए हैं यहां आये तथा हमें वृक्ष अपराध के संबंध में कोई जानकारी नहीं है।
4. मौके पर निरीक्षण के दौरान पाया कि कुछ वृक्षों की जड़े आज भी मौजूद हैं।

रिपोर्ट सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रस्तुत है।

- संलग्न: 1. मौके का फोटोग्राफ।
2. फटे हुए रजिस्टर का फोटो।

Suhas
14/8/25

सुभाष चन्द्र
(वन रक्षक)

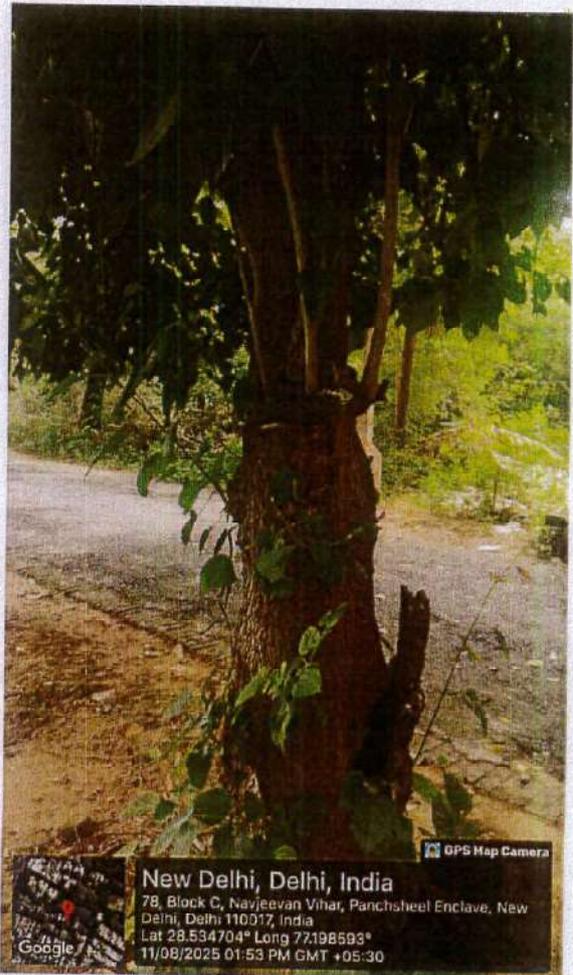
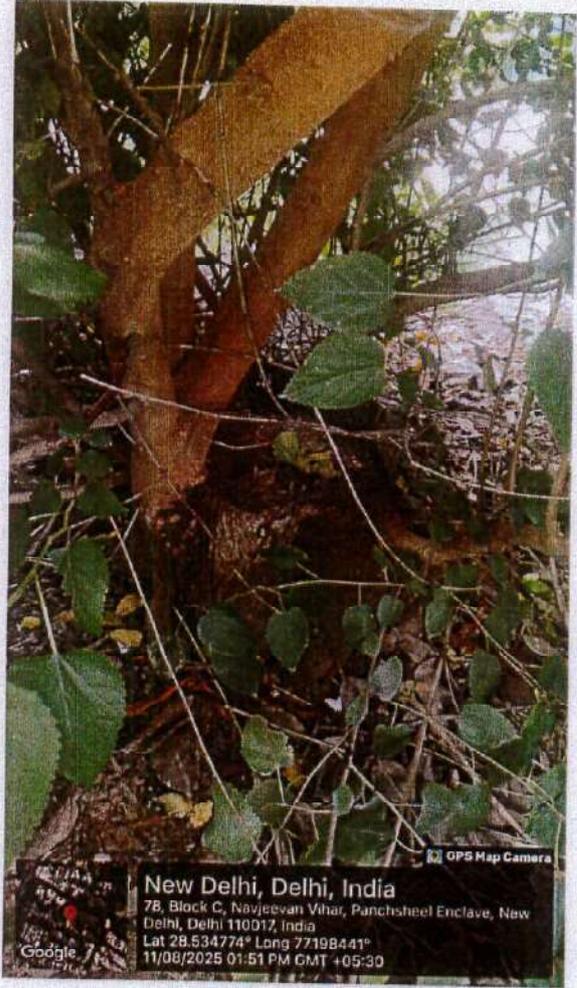
Dinesh
11/8/25

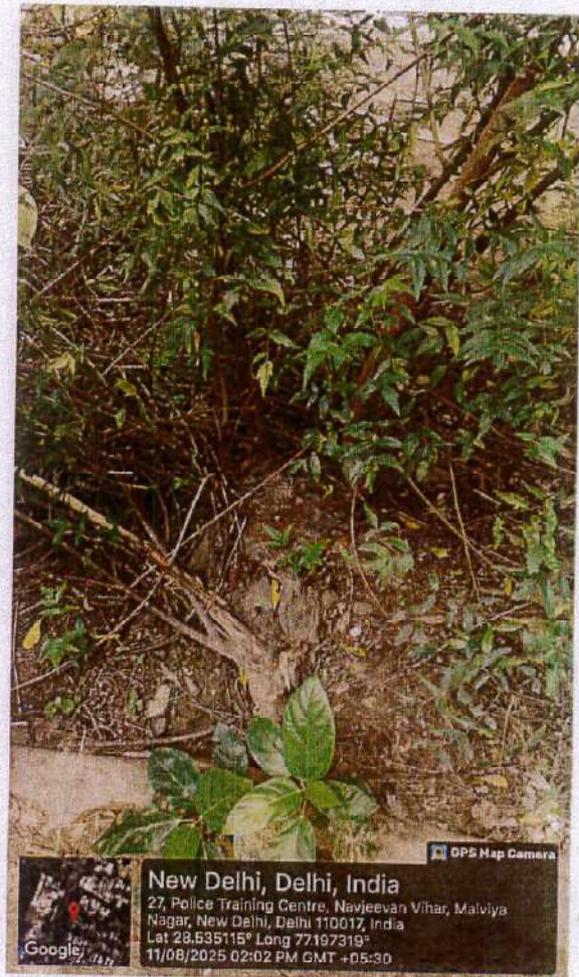
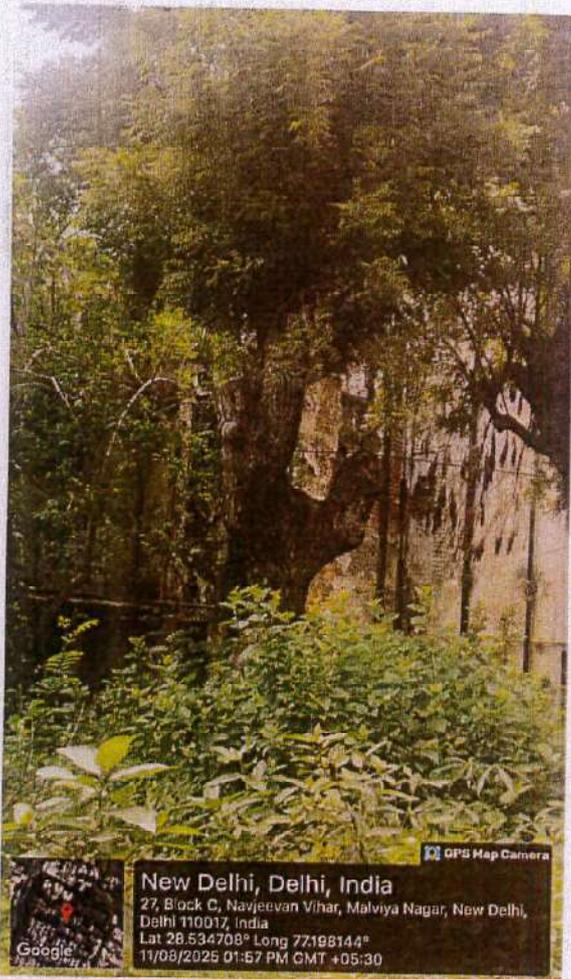
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(वन रक्षक)

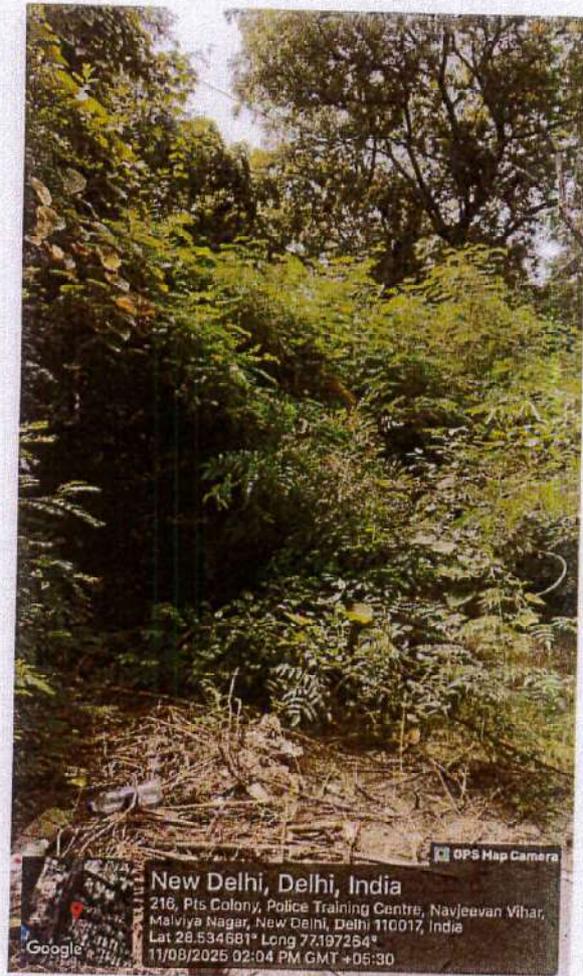
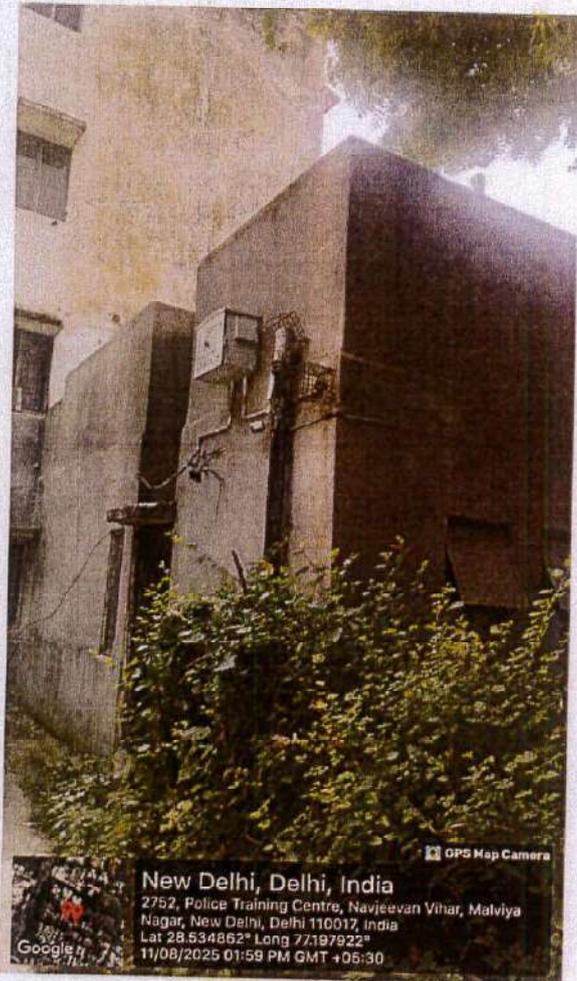
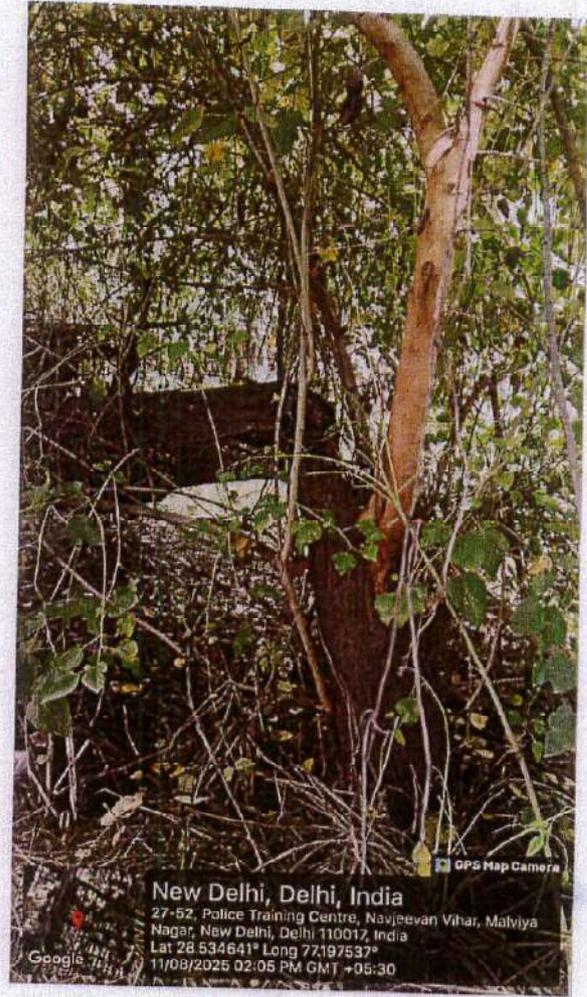
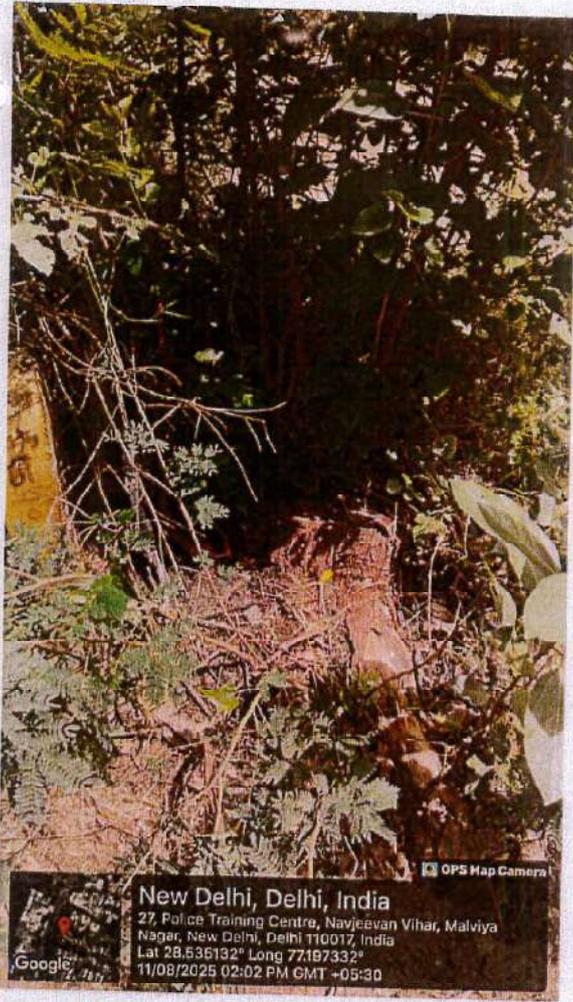


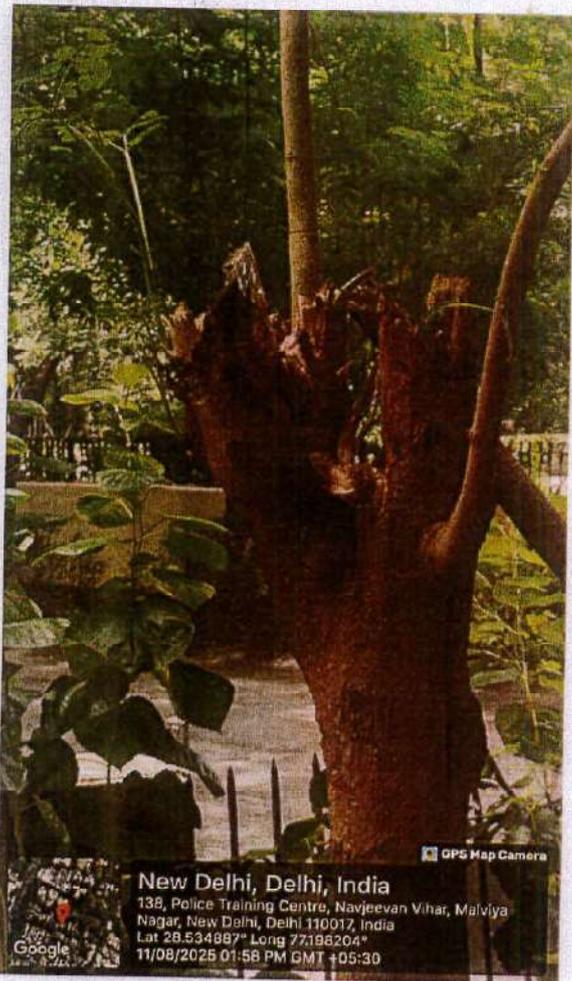
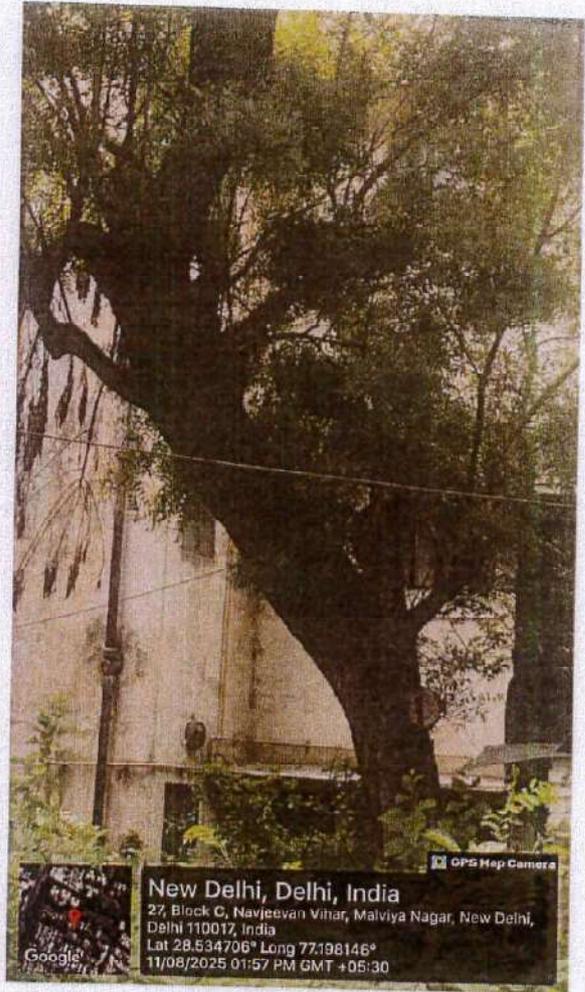
भवदीय

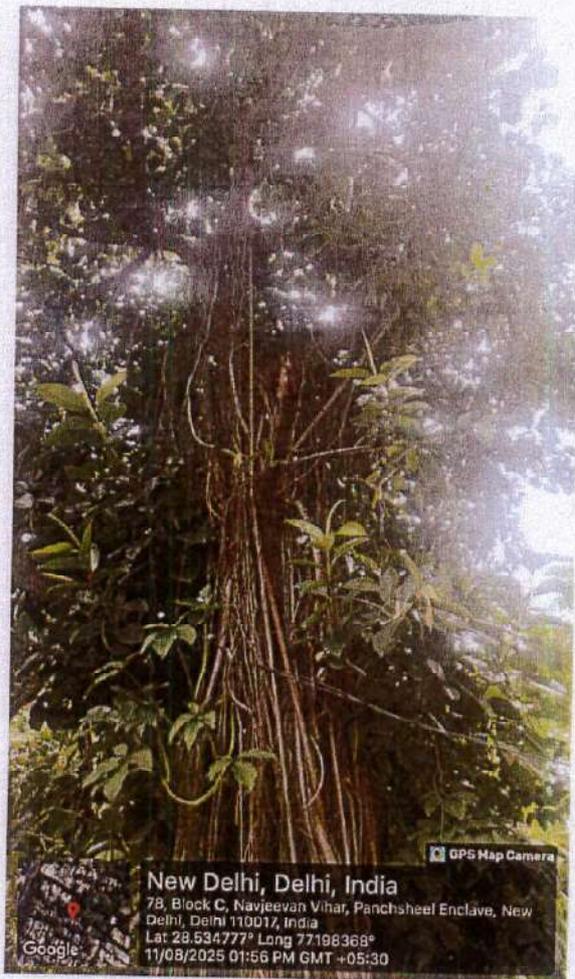
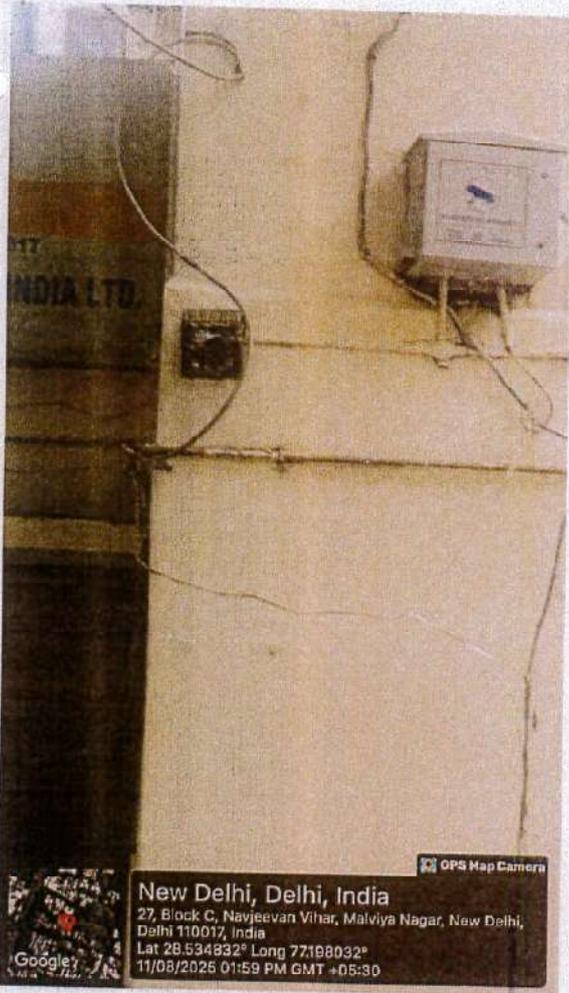
Sandeep
12/08/2025
सदीप
(वन रक्षक)













Sl. No.	Name (in Block Letters)	Full Address
1	V. A. A.	7345
2	H. K. Kumar	Cash Hill
3	V. K. A. S.	Vegetable
4	Phanoddy	Zephlo
5	Deveddy	Smarton
6	A. J. C. S.	611/101/102
7	2 + 1/2	311/101/102
8	Turbog	Chart
9	Manoj	Aditya B
10	Ravi	EXNCC
11	V. A. A.	ECON EX
12	Deveddy	WARM
13	Jadup	Amara
14	S. S. S.	Belivay
15	Mohini	thiruv
16	Mani	Rayling
17	Mani	Food
18	Paradise	SIV
19	Paradise	611/101/102

THE STATE TRADING CORPORATION OF INDIA

STATE TRADING CORPORATION OF INDIA

RECEIPT

Sl. No. Name (in Block Letters) Full Address

Sl. No.	Name (in Block Letters)	Full Address	Quantity	Rate	Total	Signature	Date
1	V. A. A.	7345	100	100	10000		
2	H. K. Kumar	Cash Hill	100	100	10000		
3	V. K. A. S.	Vegetable	100	100	10000		
4	Phanoddy	Zephlo	100	100	10000		
5	Deveddy	Smarton	100	100	10000		
6	A. J. C. S.	611/101/102	100	100	10000		
7	2 + 1/2	311/101/102	100	100	10000		
8	Turbog	Chart	100	100	10000		
9	Manoj	Aditya B	100	100	10000		
10	Ravi	EXNCC	100	100	10000		
11	V. A. A.	ECON EX	100	100	10000		
12	Deveddy	WARM	100	100	10000		
13	Jadup	Amara	100	100	10000		
14	S. S. S.	Belivay	100	100	10000		
15	Mohini	thiruv	100	100	10000		
16	Mani	Rayling	100	100	10000		
17	Mani	Food	100	100	10000		
18	Paradise	SIV	100	100	10000		
19	Paradise	611/101/102	100	100	10000		

Annexure-17

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044
Email Id- dcfsouth.delhi@gov.in

F. No. 461/TO(S)/TOC/2024-25/ 3013

Dated 12/8/25

NOTICE UNDER SECTION 31 OF THE DELHI PRESERVATION OF TREES ACT, 1994

Whereas, a complaint was received regarding the illegal cutting of trees at S.T.C. Colony, Malviya Nagar, New Delhi.

Whereas, an inspection was conducted by officials of the South Forest Division and during the inspection, instances of illegal pruning and cutting of trees without valid permission were observed.

Whereas, a matter is pending before the Hon'ble National Green Tribunal in O.A. No. 386/2024 in the matter of *Vinay Prakash vs. NCT of Delhi & Others*.

Whereas, to proceed further in the investigation there is requirement of production of CCTV Footage and certified copies of Entry-Exit register being maintained at the entry gate of STC Colony from 15.01.2024 to 15.02.2024.

Therefore, I, Tree Officer (South), as empowered under Section 31 of the Delhi Preservation of Trees Act, 1994, hereby direct you to submit;

- I. CCTV footage of the area of STC Colony, Malviya Nagar, New Delhi for the period from 15.01.2024 to 15.02.2024.
- II. Certified copies of the Entry-Exit Register for the period from 15.01.2024 to 15.02.2024.


Tree Officer/ Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

To,

The Dy. General Manager,
M & E Division, Building Cell, House Keeping, STC Colony,
CCTV and Computer Cell, Jawahar Vyapar Bhawan,
Tolstoy Marg, New Delhi

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044
Email Id- dcfsouth.delhi@gov.in

F. No. 461/TO(S)/TOC/2024-25 3094-97

Dated- 18.08.2025

NOTICE UNDER SECTION 31 OF THE DELHI PRESERVATION OF TREES ACT, 1994

Whereas, a complaint was received regarding the illegal felling and pruning of trees at S.T.C. Colony, Malviya Nagar, New Delhi.

Whereas, an inspection was conducted by officials of the South Forest Division and during the inspection, instances of illegal pruning and felling of trees without valid permission as per Delhi Preservation of Trees Act, 1994 were observed.

Whereas, a matter is pending before the Hon'ble National Green Tribunal in O.A. No. 386/2024 in the matter of *Vinay Prakash vs. NCT of Delhi & Others*.

Whereas, you the noticee (s) were served with the notices dated 09.02.2024, 04.03.2024, 14.03.2024, 16.04.2024 to appear on 21.02.2024, 13.03.2024, 10.04.2024 and 01.05.2024 respectively.

Whereas, you the noticee (s) have submitted your replies/written submissions on 24.02.2024, 11.03.2024, 02.04.2024, 30.04.2024 and on 06.05.2024, which were found not satisfactory and conclusive.

Therefore, I, Tree Officer (South), as empowered under Section 31 of the Delhi Preservation of Trees Act, 1994, hereby direct you to appear before undersigned on **22.08.2025 (Friday)** in the office of Deputy Conservator of Forests cum Tree Officer, South Forest Division, Near Shooting Range, Tughlakabad, New delhi-110044 at 10:30 am for further inquiry in this matter.

Further, the Noticee No. 2 and-3 is hereby directed to appear alongwith the certified copy of the entry-exit registers and the CCTV footage of the area of STC Colony, Malviya Nagar, New Delhi for the period from 15.01.2024 to 15.02.2024.


Tree officer/Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

To,

1. The Dy. Dir(Hort.),
MCD, South Zone, Green park,
New Delhi
2. Dy. General Manager/Sh. R.K. Avasthi,
M & E Division, Building Cell, House Keeping,
STC Housing Colony,CCTV and Computer Cell,
JawaharVyaparBhawan,
Tolstoy Marg, New Delhi

3. **The President,**
RWA. S.T.C. Housing Colony,
Shri Aurbindo Marg, New Delhi
Mob. 8130373722

Copy to:-

1. Range Forest Officer (Tree Cell), Shooting Range, Tughlakabad, Delhi -44



Tree officer/Dy. Conservator of Forest (South)
Tughlakabad, New Delhi

217
GOVT. OF NCT OF DELHI
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD NEW DELHI -110044
Email Id- dfsouth.delhi@gov.in

Annexure-19

43

F. No. 461/TO(S)/TOC/2023-24/ 3255-56

Dated: 23/08/25

INTERIM ORDER UNDER DPTA, 1994

Whereas, a complaint was received in this office for alleged illegal pruning/removal of trees at S.T.C. Housing Colony, Shri Aurbindo Marg, New Delhi without due permission. And whereas, a field official inspected the above site about the tree offence and confirmed the same.

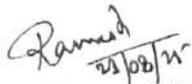
Now as an interim measure, you are directed to:

1. Plantation of 300 tall saplings of native species, of height 6 to 8 ft. at STC Colony, Campus and submit the compliance report with color photograph of 300 no. of saplings with species details along with site map KML and geo co-ordinates and maintain the same trees to be planted for five years.. And photos of the same must be shared with this office for every quarter along with casualty replacement.
2. The entry/exit register and CCTV footage for the period from 15.01.2024 to 15.02.2024 were not submitted during the enquiry. Hence, the same may be obtained from the concerned security in-charge, Sh. Dr. Jagdish Prasad, STC Colony, New Delhi, vide 23.08.2025.
3. Under Section 11(ii) of the Delhi Preservation of Trees Act, 1994, it has been further directed to ensure protection, along with the land-owning agency, of other trees growing along the boundary of the said property by taking dedicated measures to safeguard the trees from any damage.
4. The Offender has been directed to submit compliance within 07 days of issue of this order.

Proceedings/hearings regarding the offence shall continue without prejudice to the aforementioned directions.

Any failure to abide or comply with the order shall attract provisions under the Delhi Preservation of Trees Act, 1994.

This issues with the approval of Tree Officer (South)


Range Forest Officer
(South Forest Division)

To,
Ms. Himachal Devi,
House No. C-67, S.T.C. Housing Colony,
Shri Aurbindo Marg, New Delhi
Mob. 8130373722

Range Forest Officer
Asola Bhati Range
Asola Bhati Wild life Sanctuary
Tughlakabad New Delhi - 110044

Copy to:

1. ✓ Dr. Jagdish Prasad, Security in-charge, STC Housing Colony, Shri Aurbindo Marg, New Delhi for information and necessary action please.

Annexure-20 (Colly.)

दिनांक:-26/08/2025

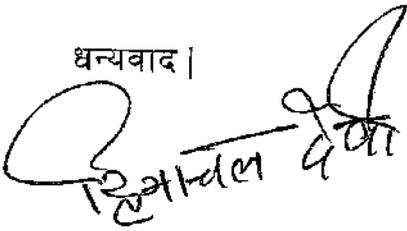
उप वन संरक्षक कार्यालय,
दक्षिण प्रभाग, शूटिंग रेंज के पास,
तुगलकाबाद,
नई दिल्ली-110044

विषय:- DCF, South नोटिस संख्या 461/TO(S)/TOC/2024-25/3162 के संदर्भ हेतु।

महोदय,

निवेदन यह है कि मुझे, उप वन संरक्षक कार्यालय, दक्षिण (DCF, south) द्वारा नोटिस संख्या 461/TO(S)/TOC/2024-25/3162 दिनांक 21/08/2025 को प्राप्त हुआ जिसके निर्देश अनुसार मुझे दिनांक 22/08/2025 को 2.00 PM उप वन संरक्षक कार्यालय, दक्षिण प्रभाग, शूटिंग रेंज के पास, तुगलकाबाद, नई दिल्ली, दिल्ली 110044 बुलाया गया था। उप वन संरक्षक कार्यालय, दक्षिण आदेश अनुसार मुझे 300 पोधे एस.टी.सी. कॉलोनी में लगाने का निर्देश दिया गया था मैंने सभी पोधे एस.टी.सी. कॉलोनी में लगा दिए हैं। जिसकी फोटो मैंने श्री छेदी लाल जी, ट्री ऑफिसर को मोबाइल द्वारा भेज दी है जिसकी सूचना आप को दे रही हूँ और एस.टी.सी. कॉलोनी में लगाए गए पोधो की फोटो साथ मैं सलग्न है।

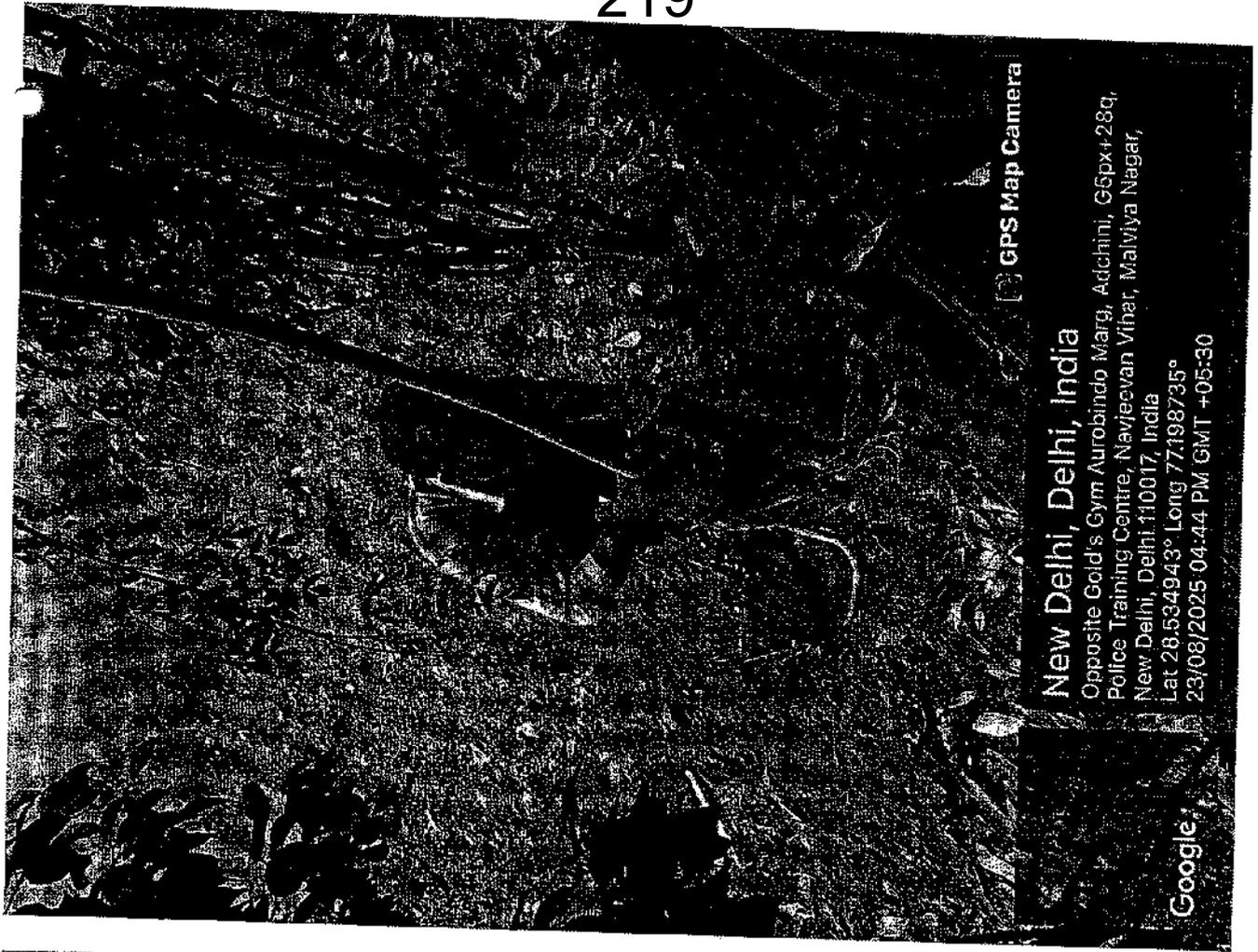
धन्यवाद।



(हिमाचल देवी)
पूर्व प्रधान




26/8/2025
RocTeD

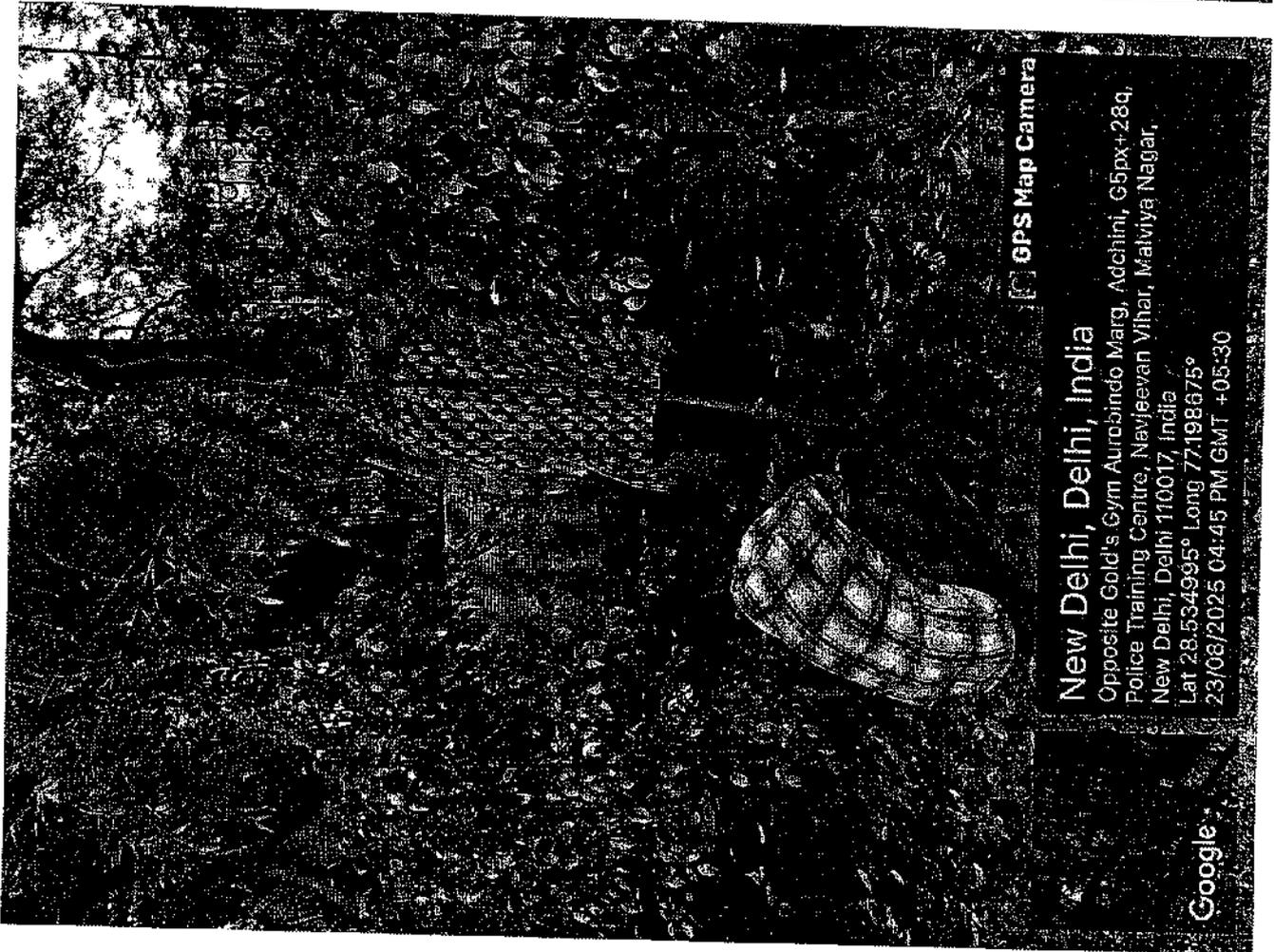


GPS Map Camera

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 New Delhi, Delhi 110017, India
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Google

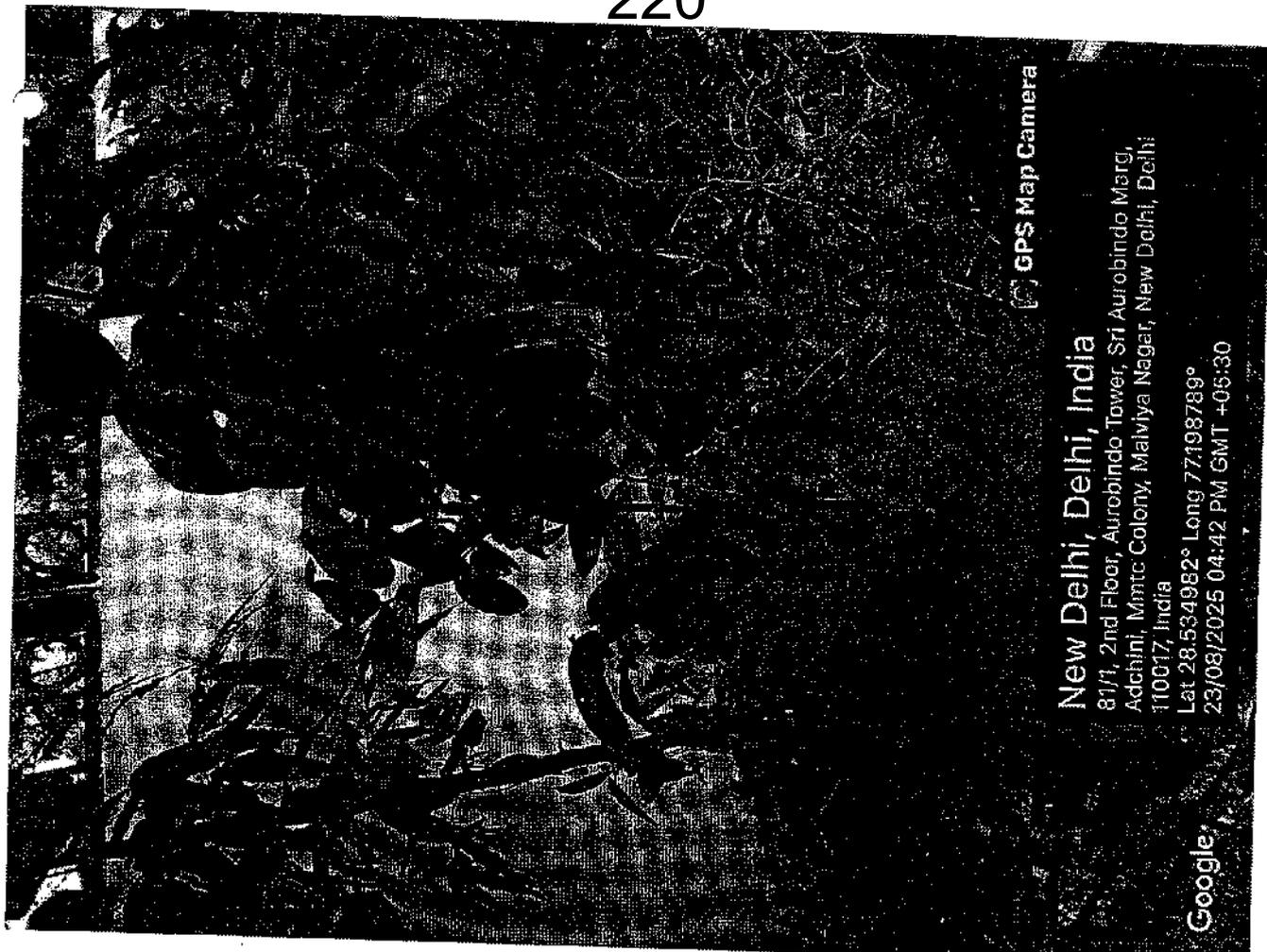


GPS Map Camera

New Delhi, Delhi, India

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 New Delhi, Delhi 110017, India
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Google



GPS Map Camera

New Delhi, Delhi, India

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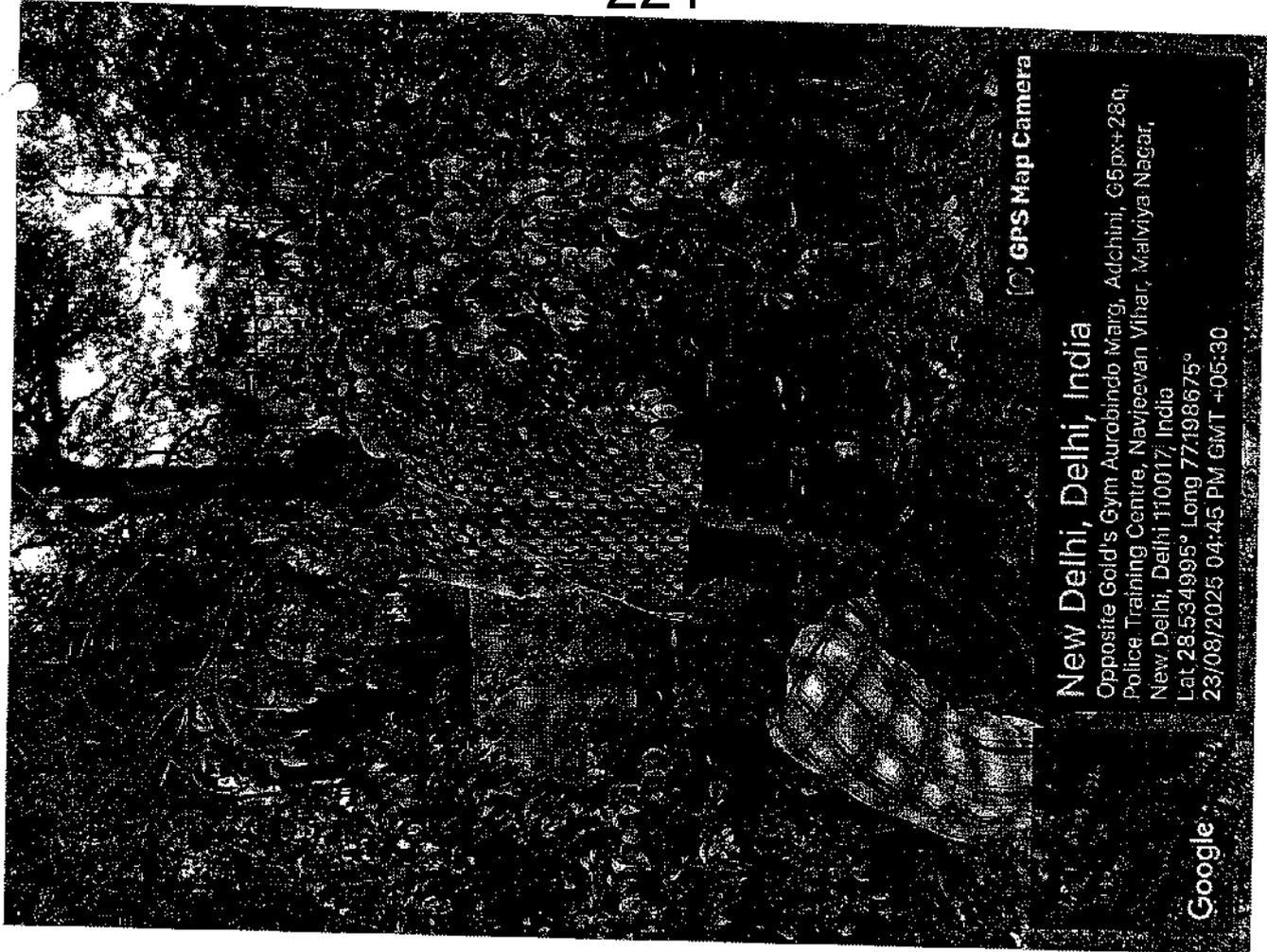
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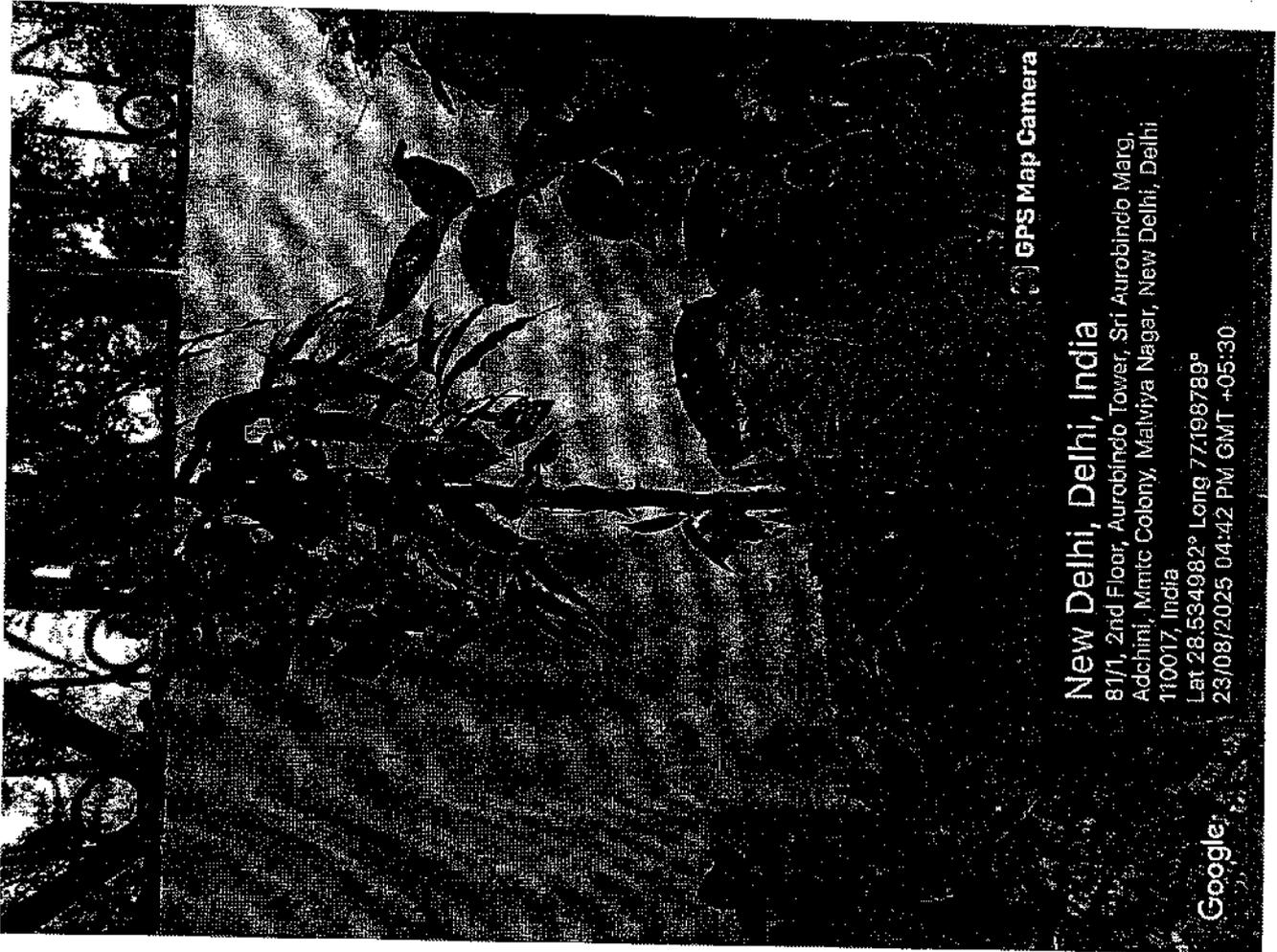


GPS Map Camera

New Delhi, Delhi, India

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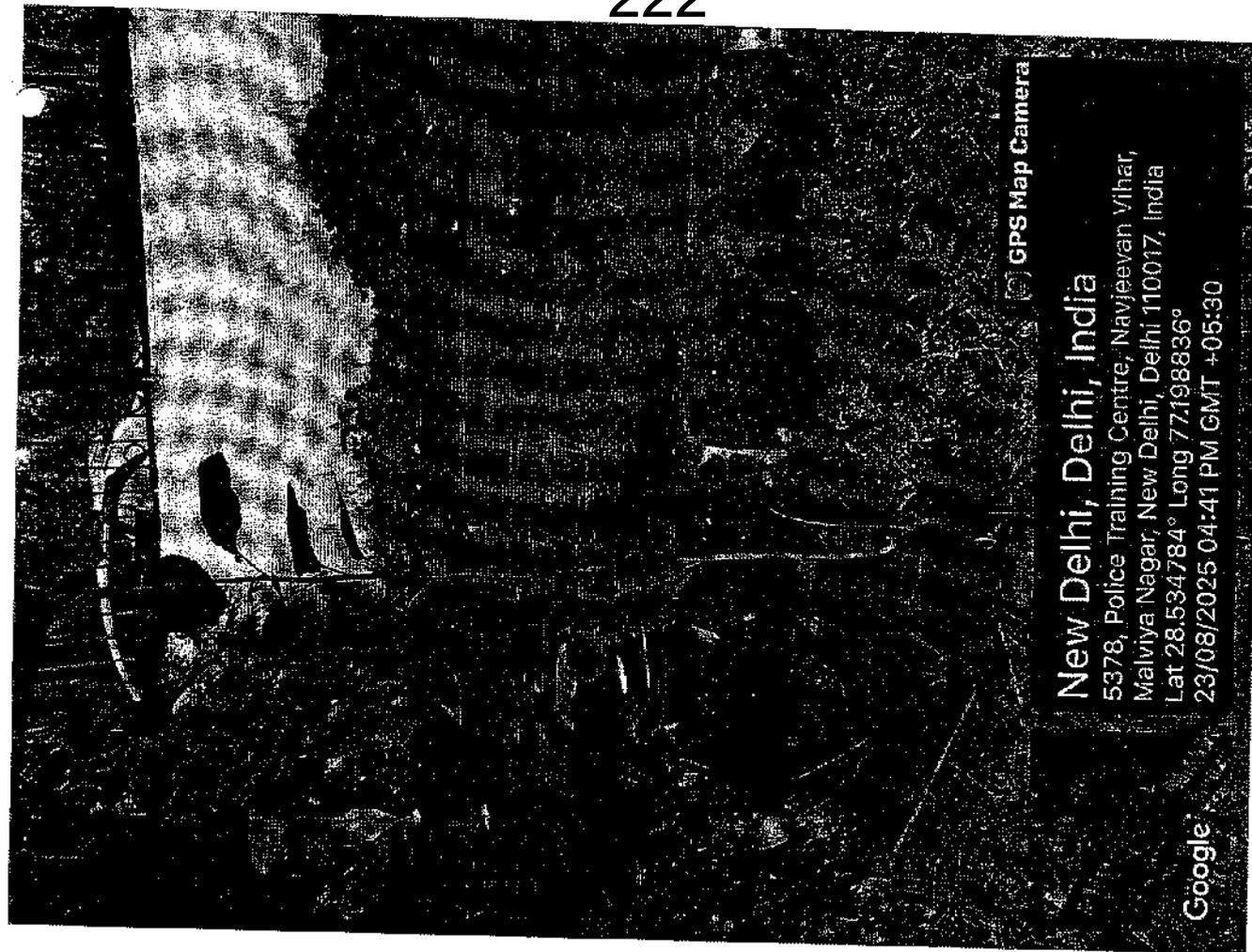


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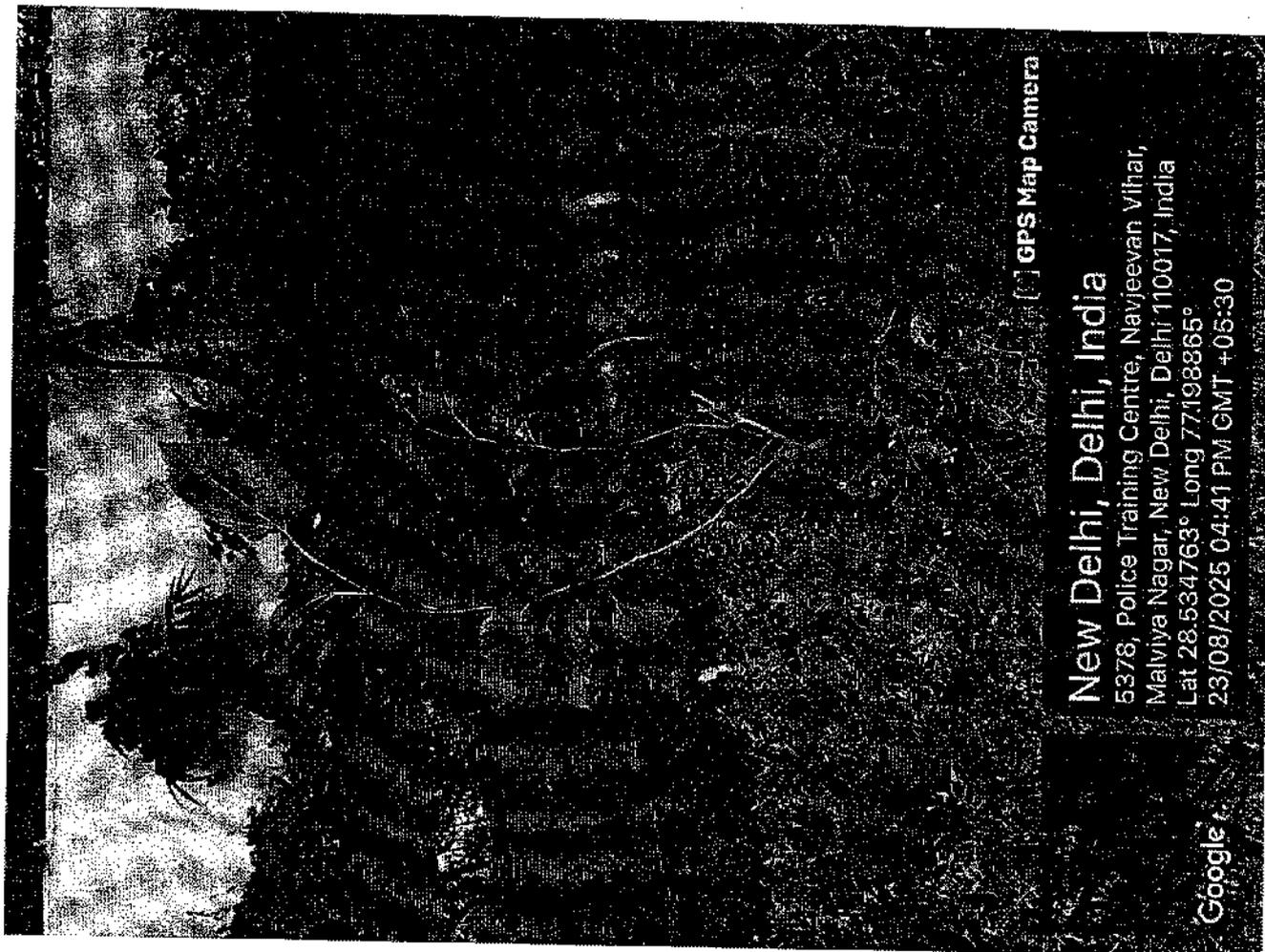
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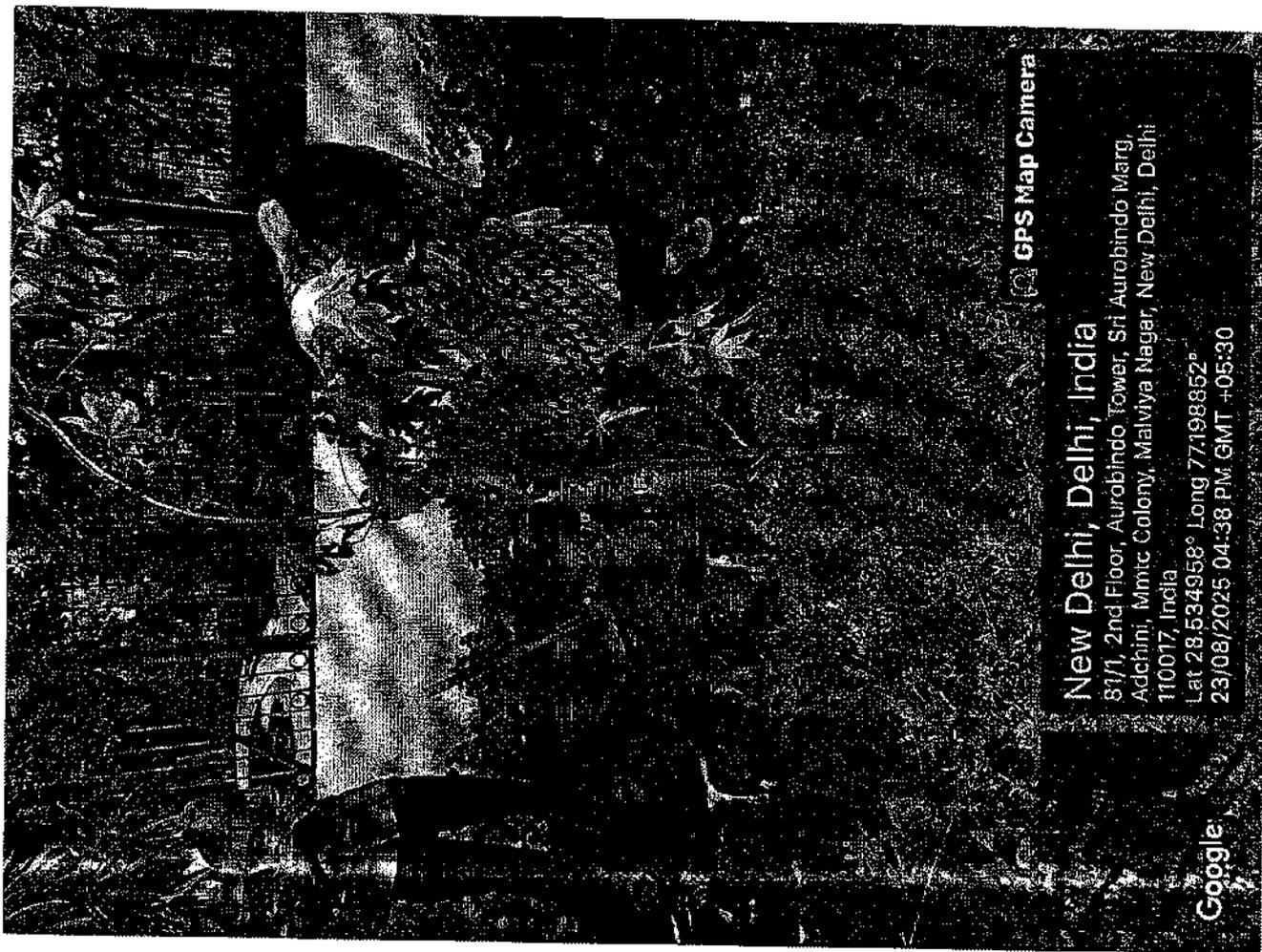
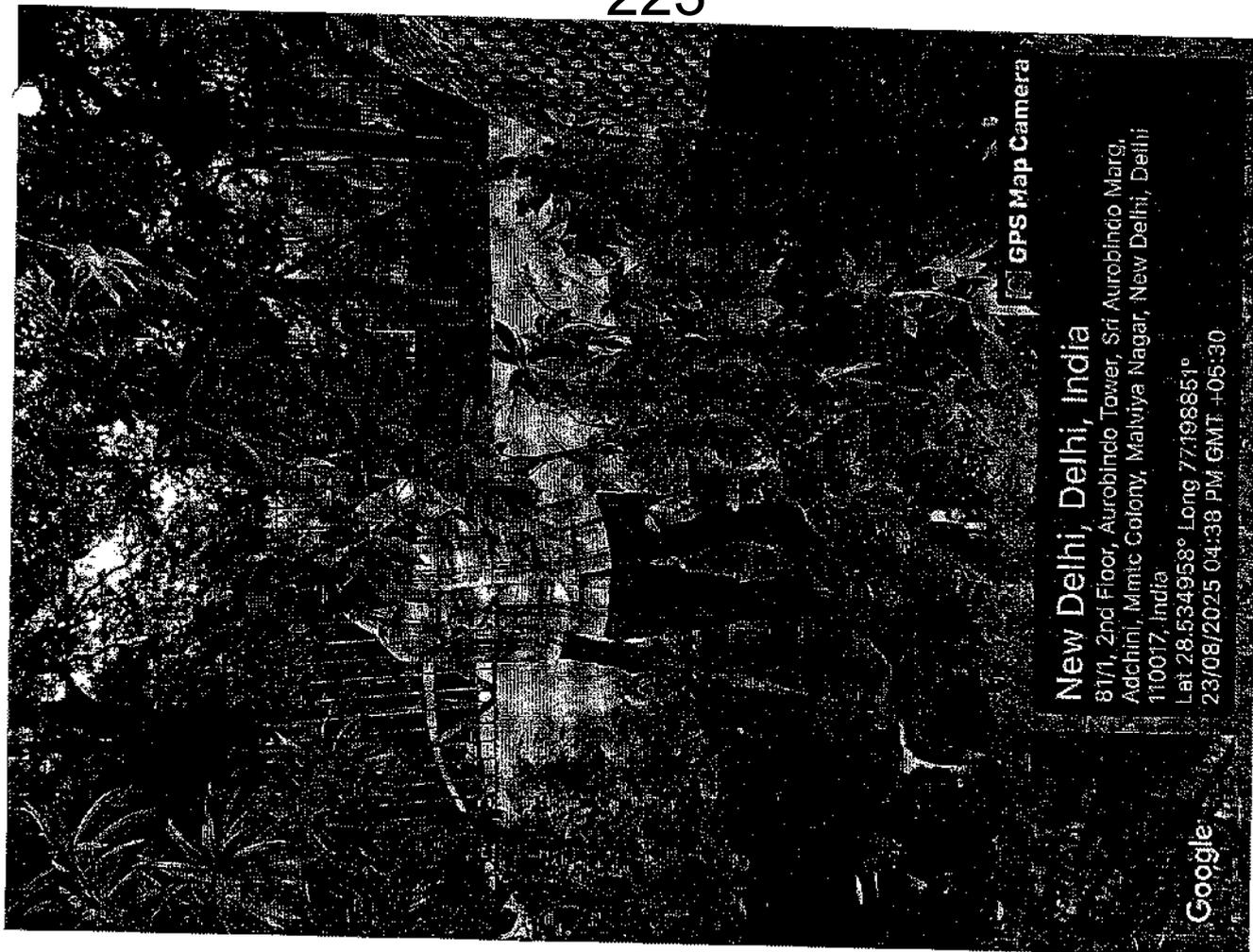
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Google

23/08/2025 04:41 PM GMT +05:30





GPS Map Camera

New Delhi, Delhi, India

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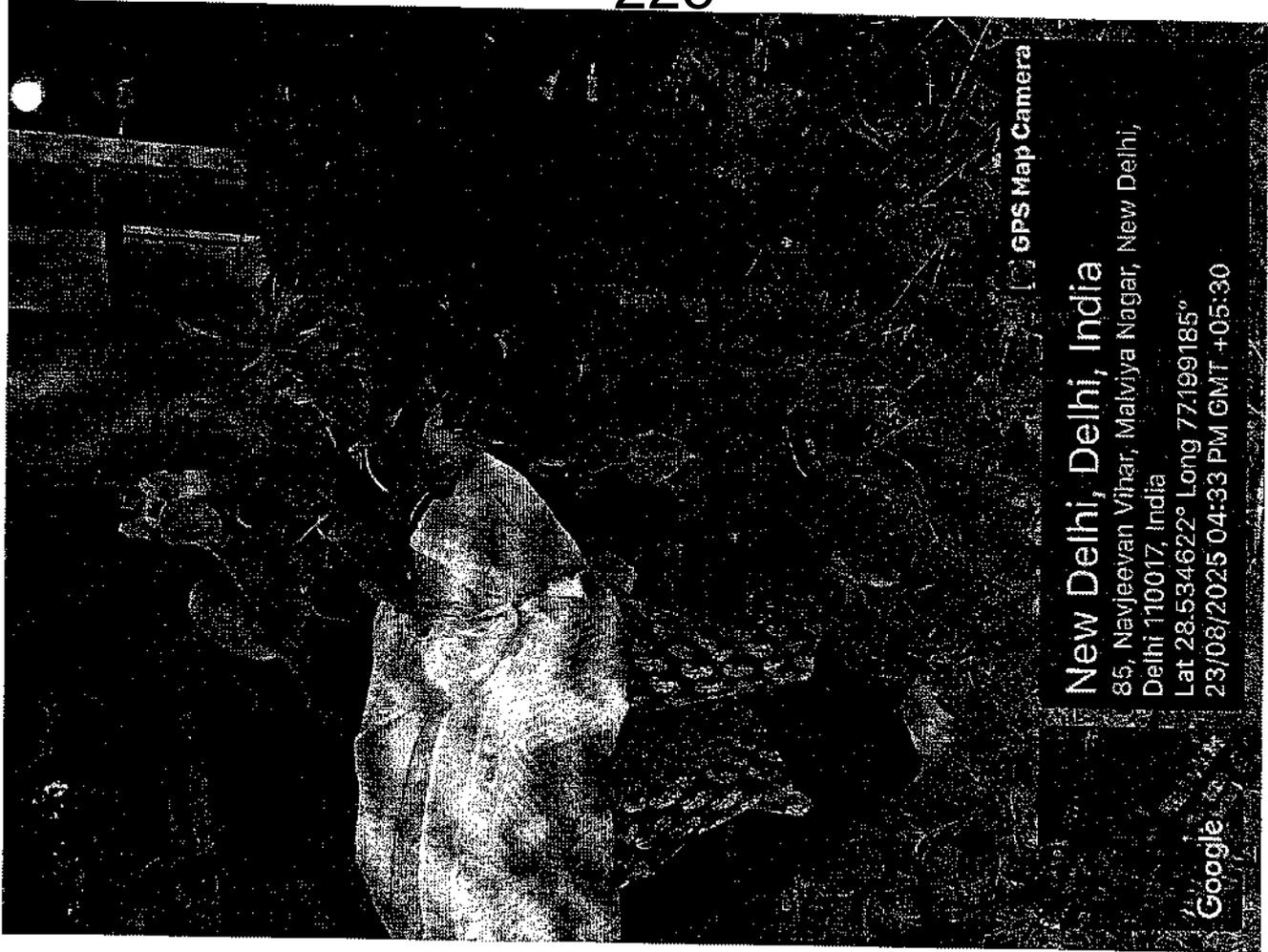
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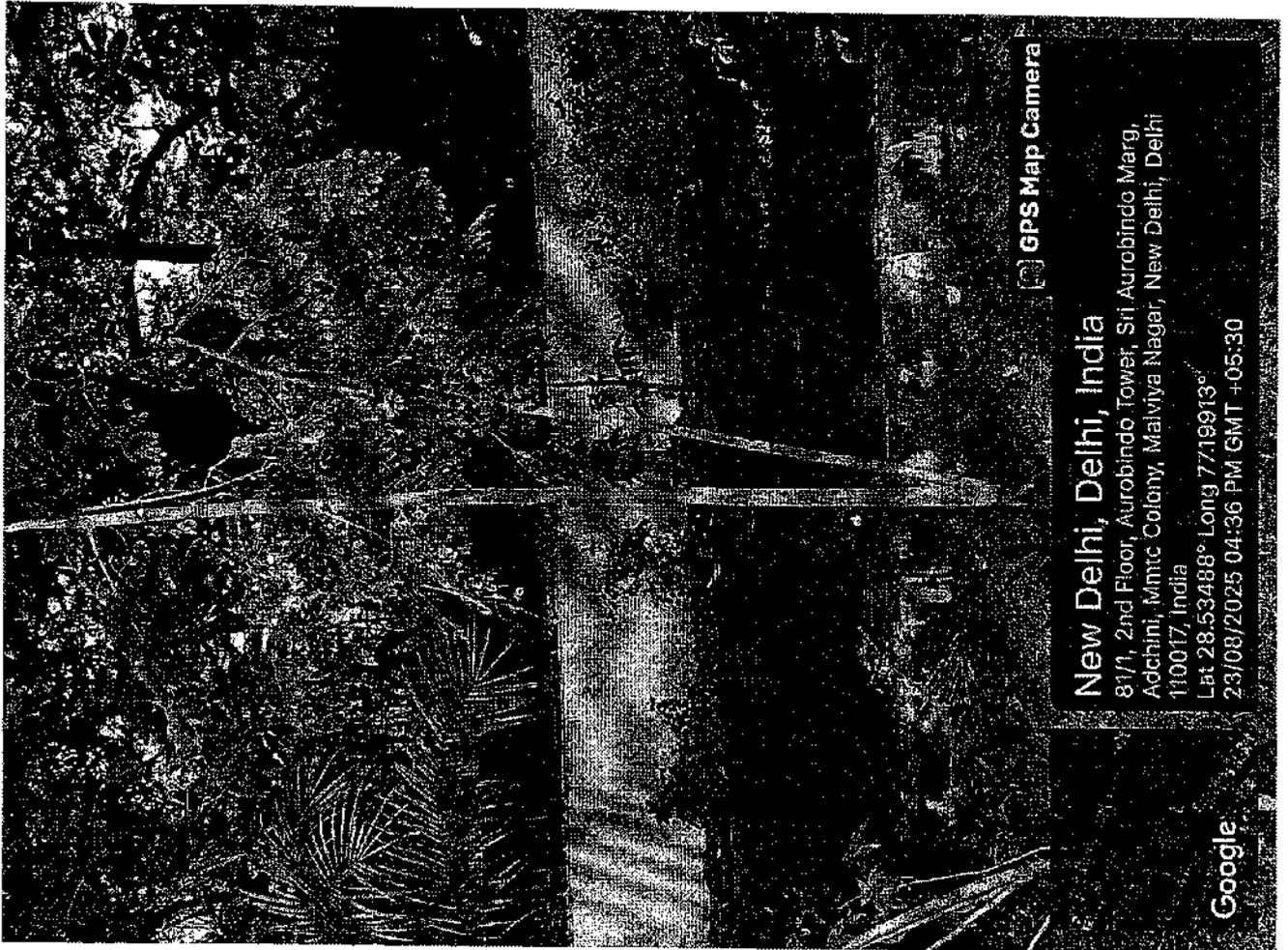
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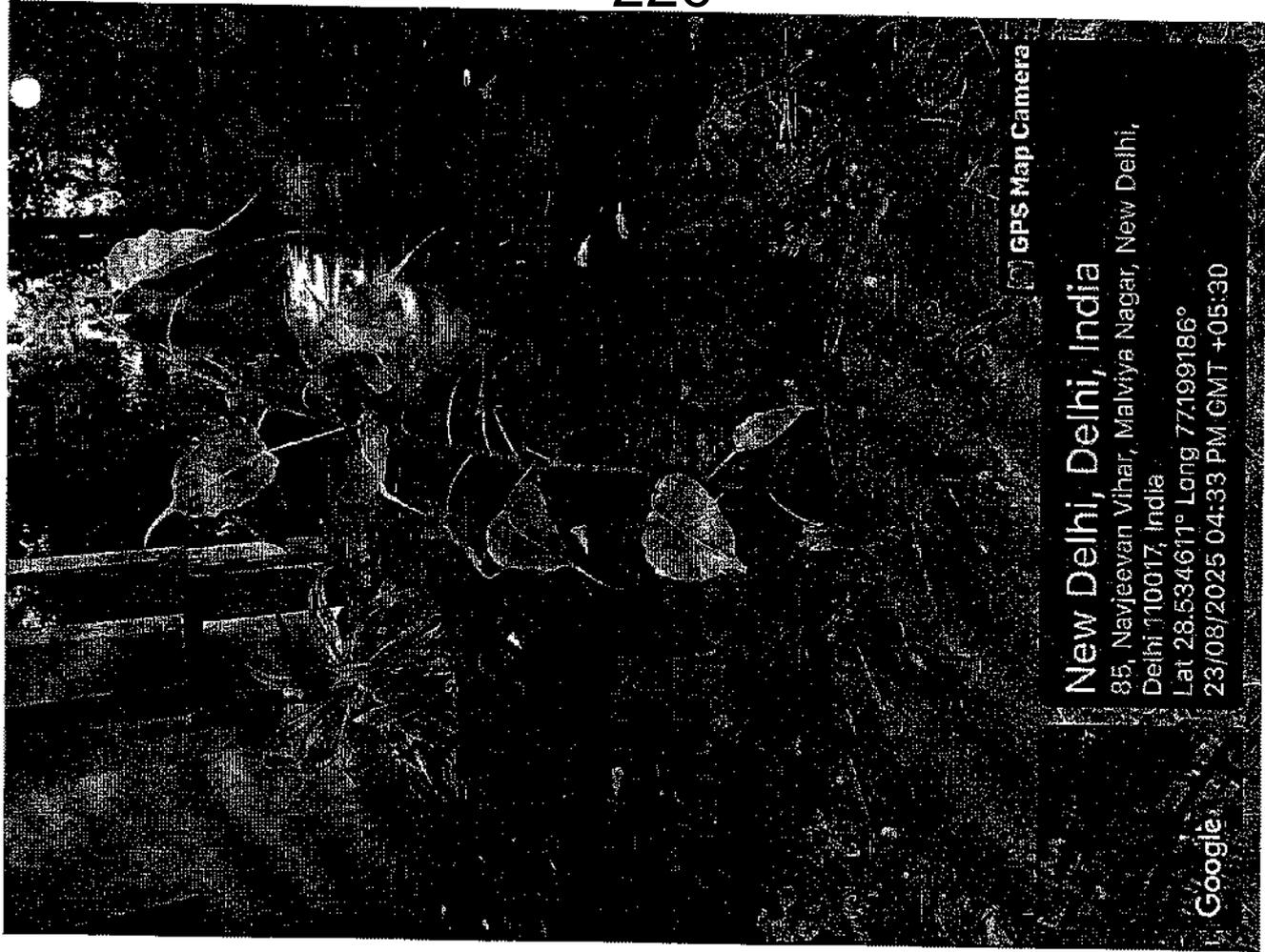
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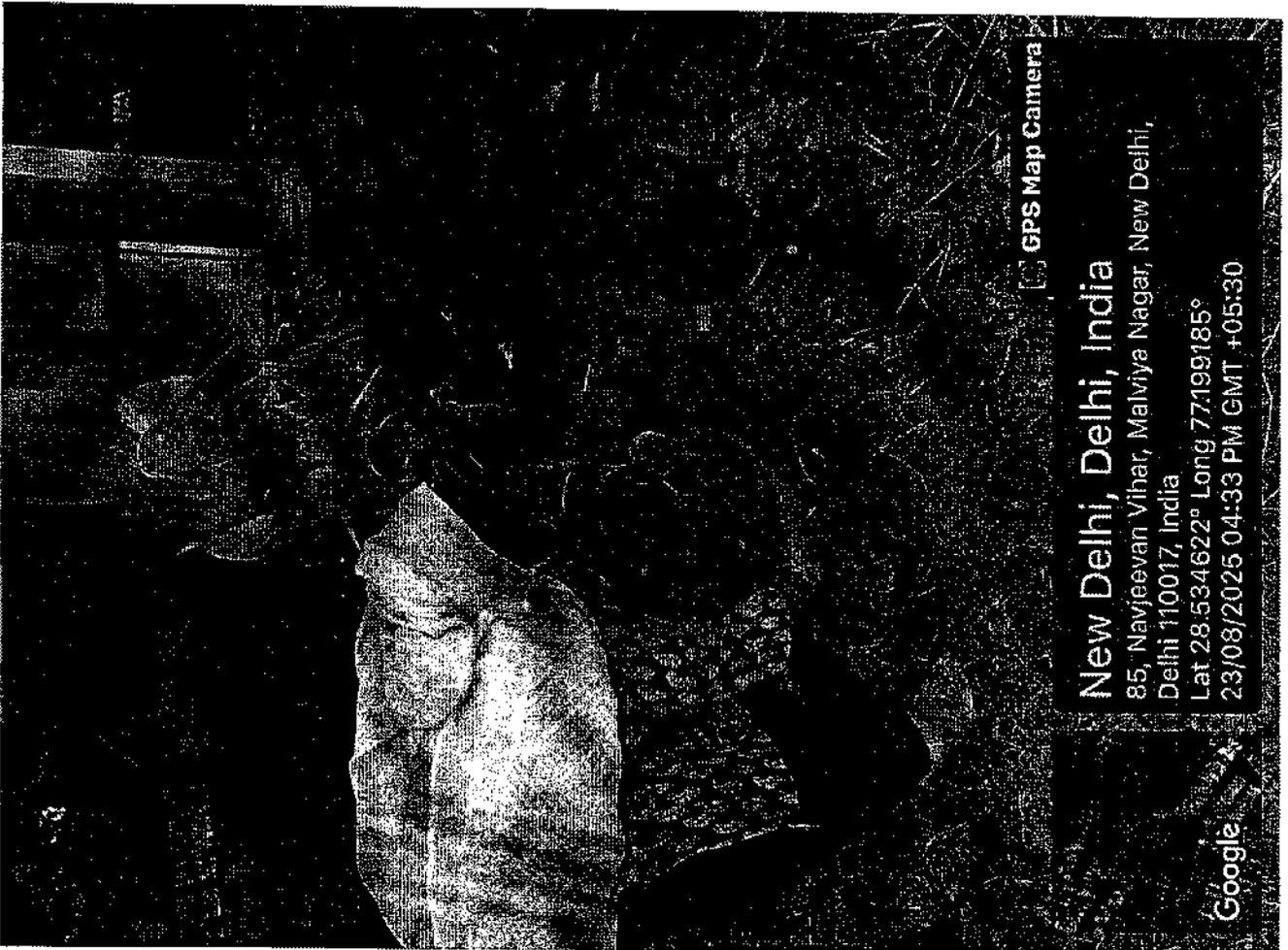
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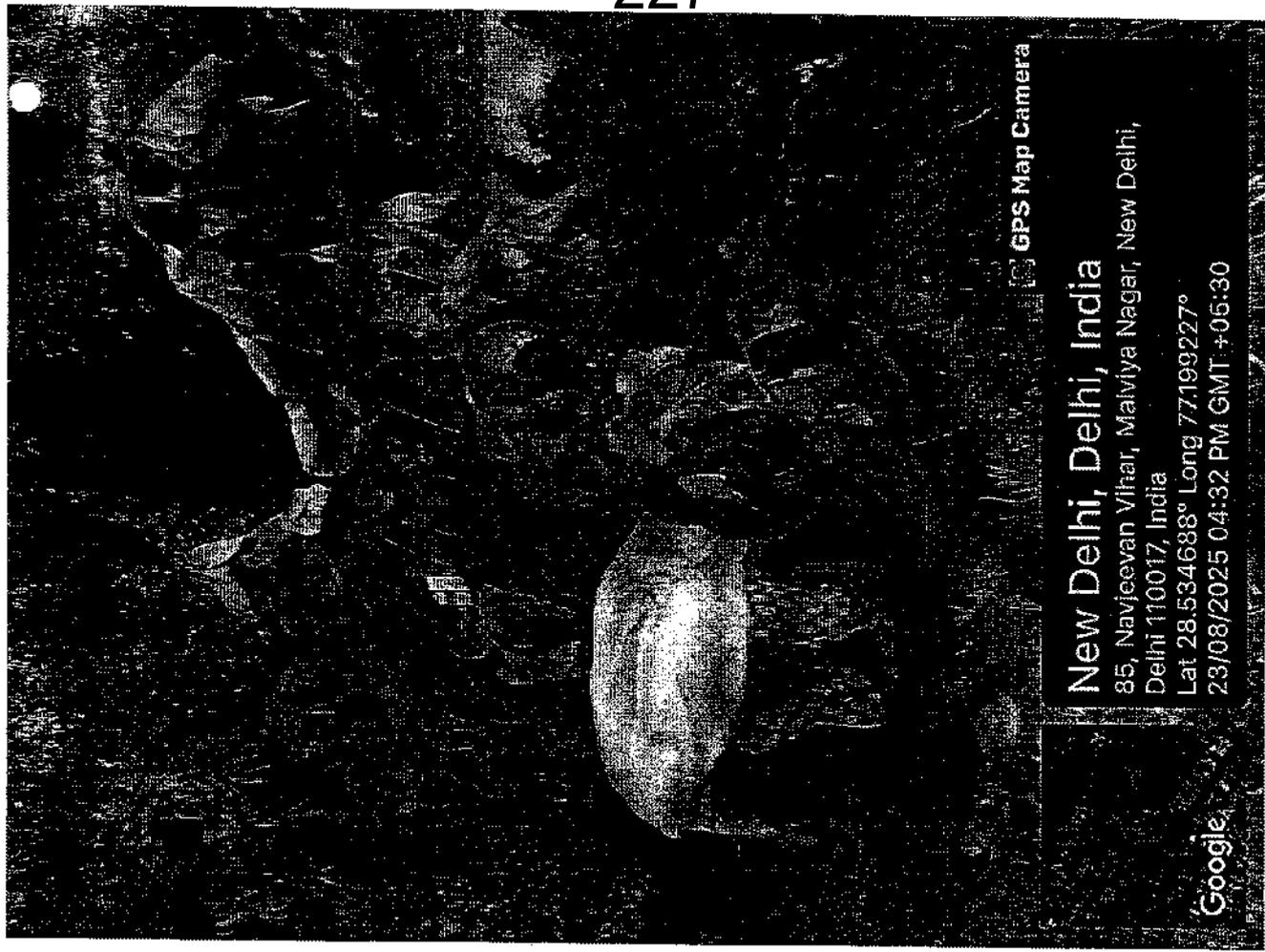
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Google



GPS Map Camera

New Delhi, Delhi, India
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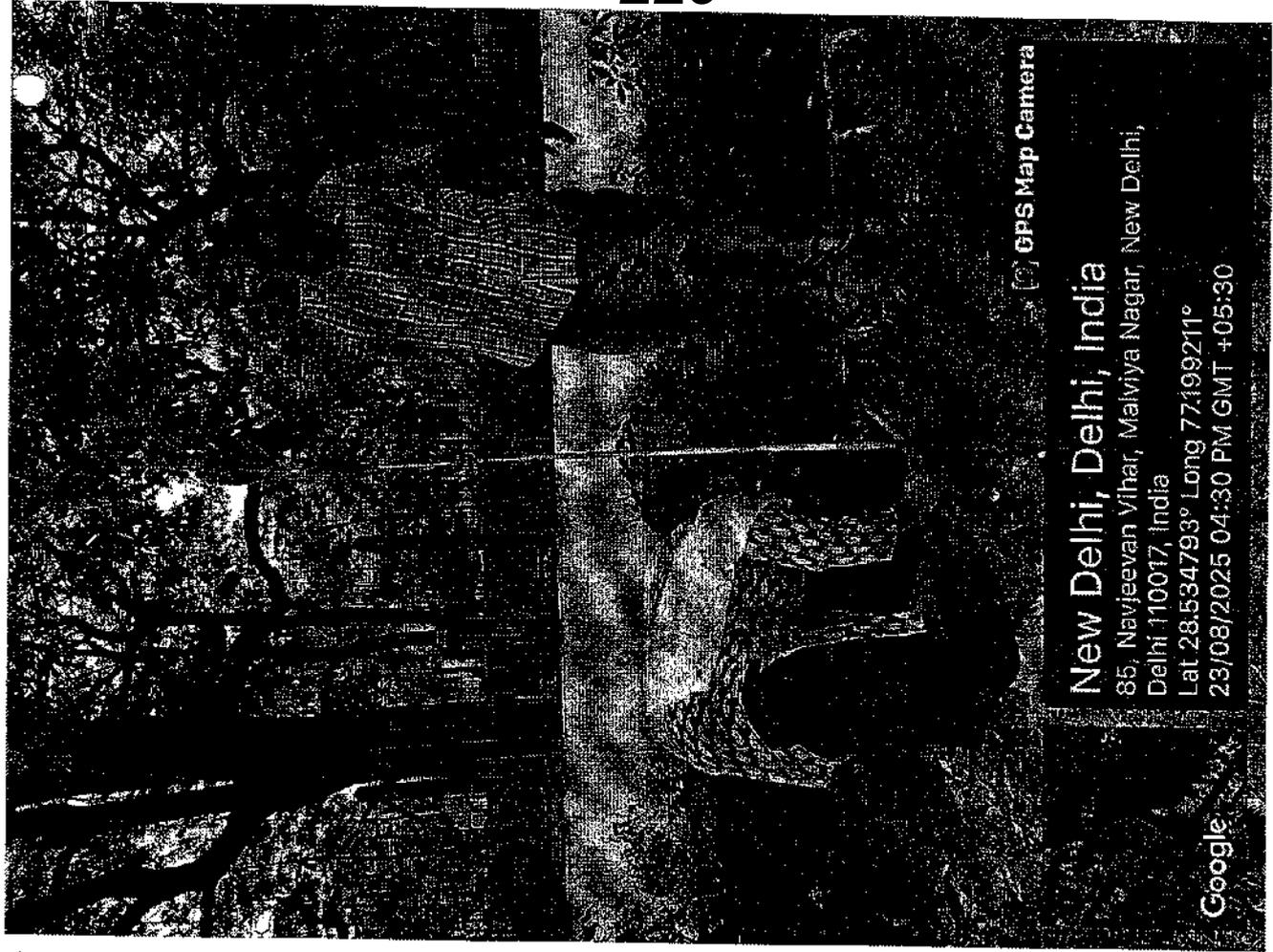


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Google





GPS Map Camera

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85, Navjeevan Vihar, Malviya Nagar, New Delhi,

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Google



GPS Map Camera

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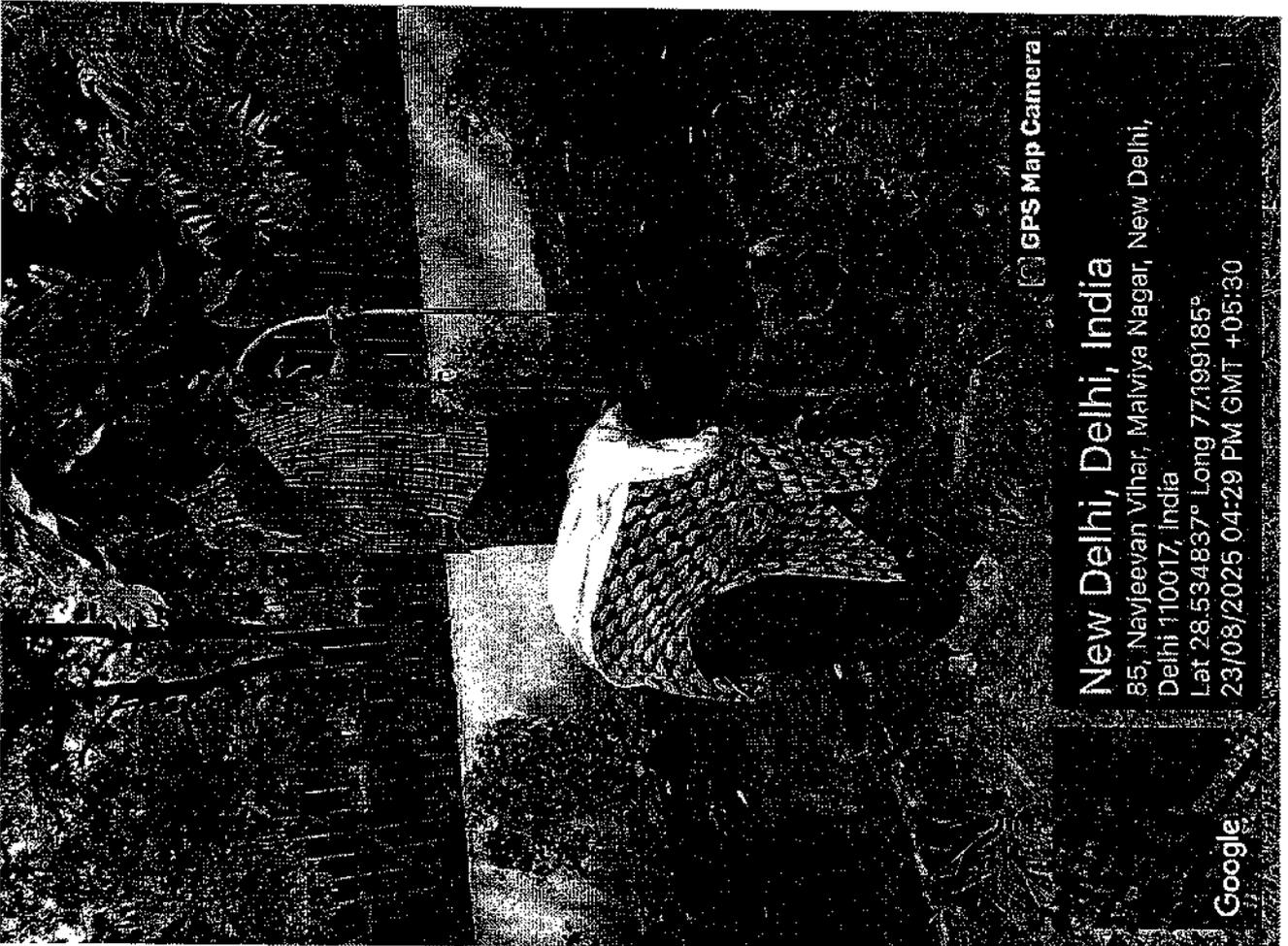
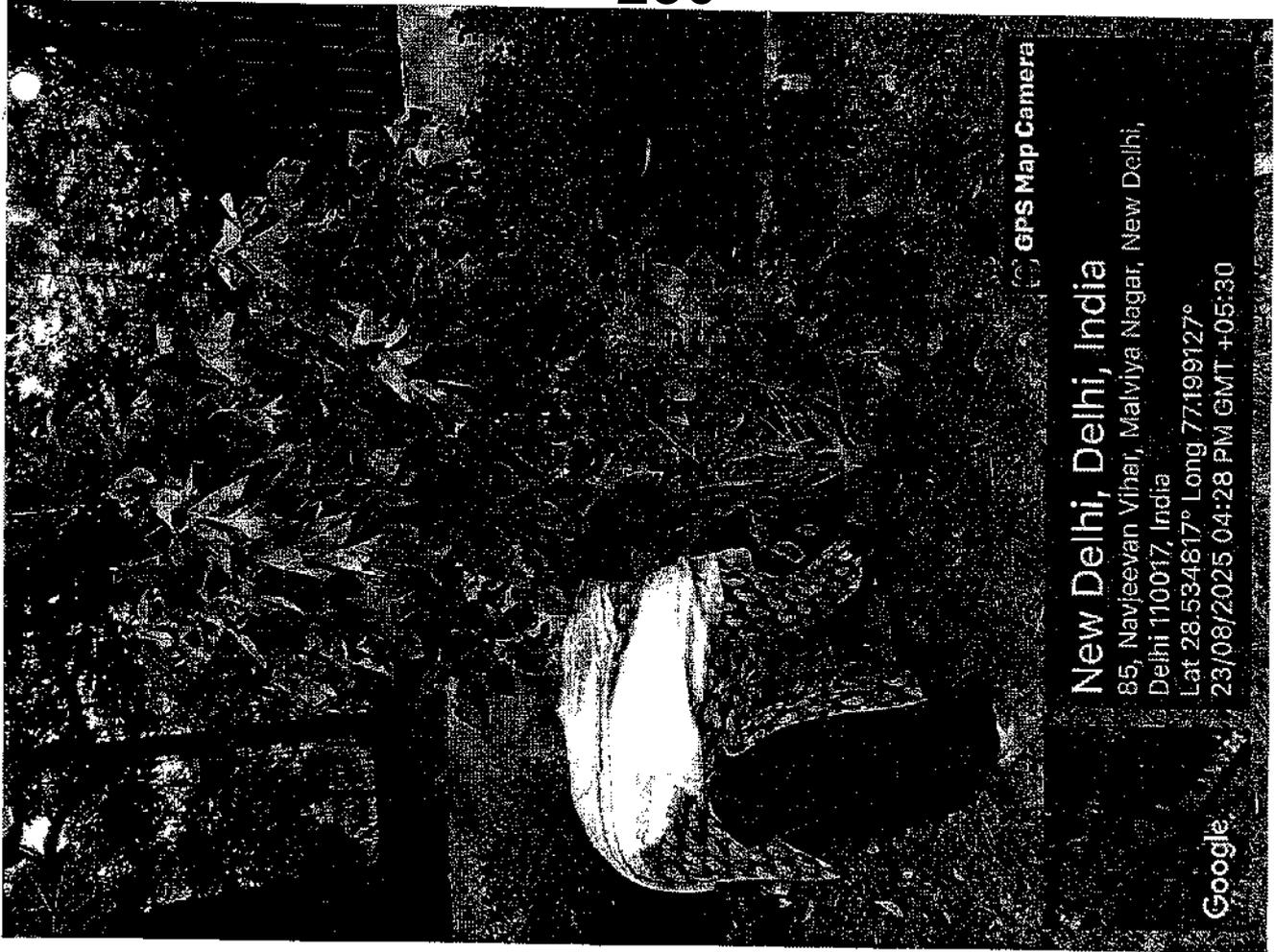
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Delhi 110017, India

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Google





GPS Map Camera

New Delhi, Delhi, India

85, Navjeevan Vihar, Malviya Nagar, New Delhi,

Delhi 110017, India

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Google



GPS Map Camera

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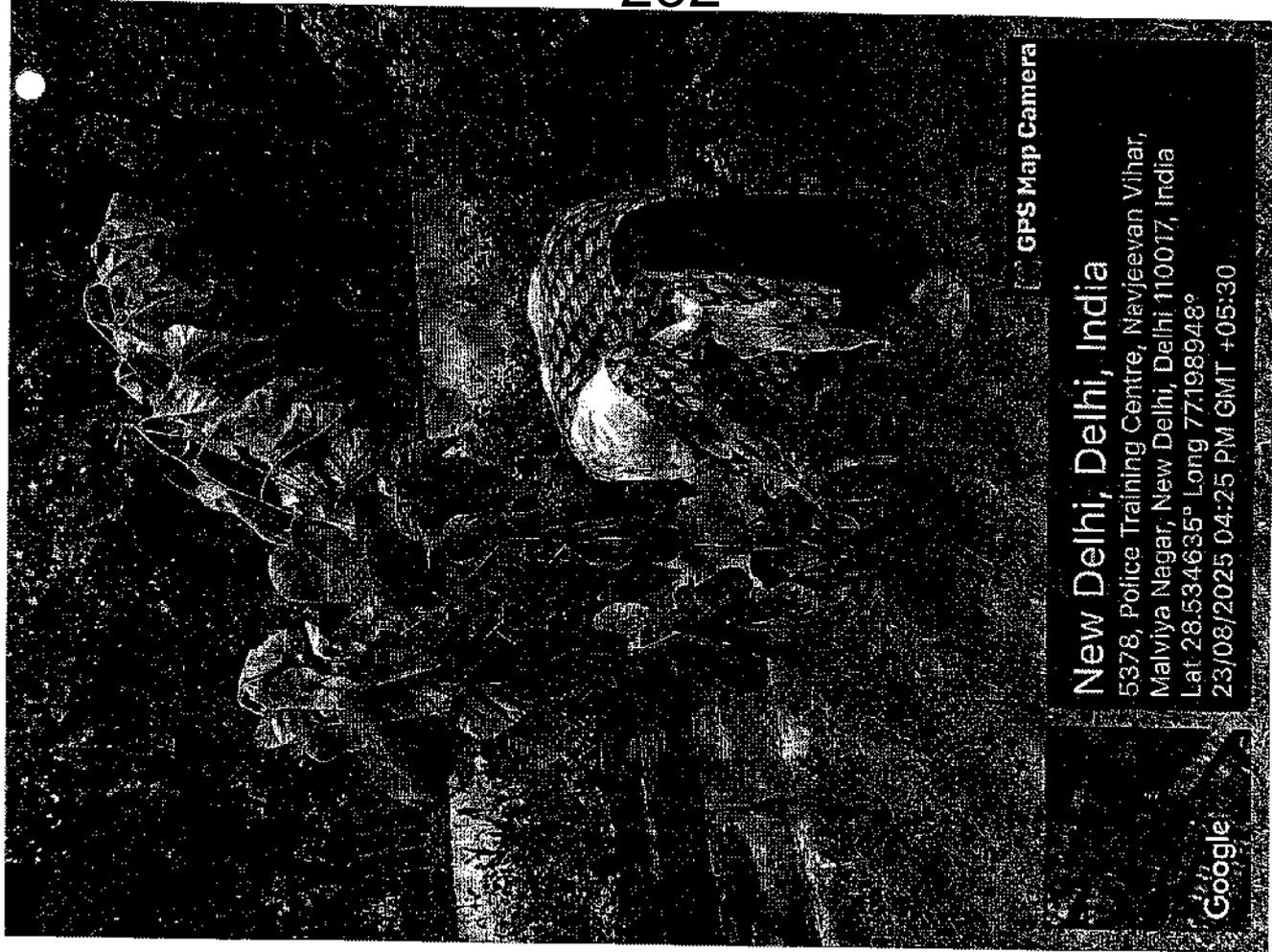
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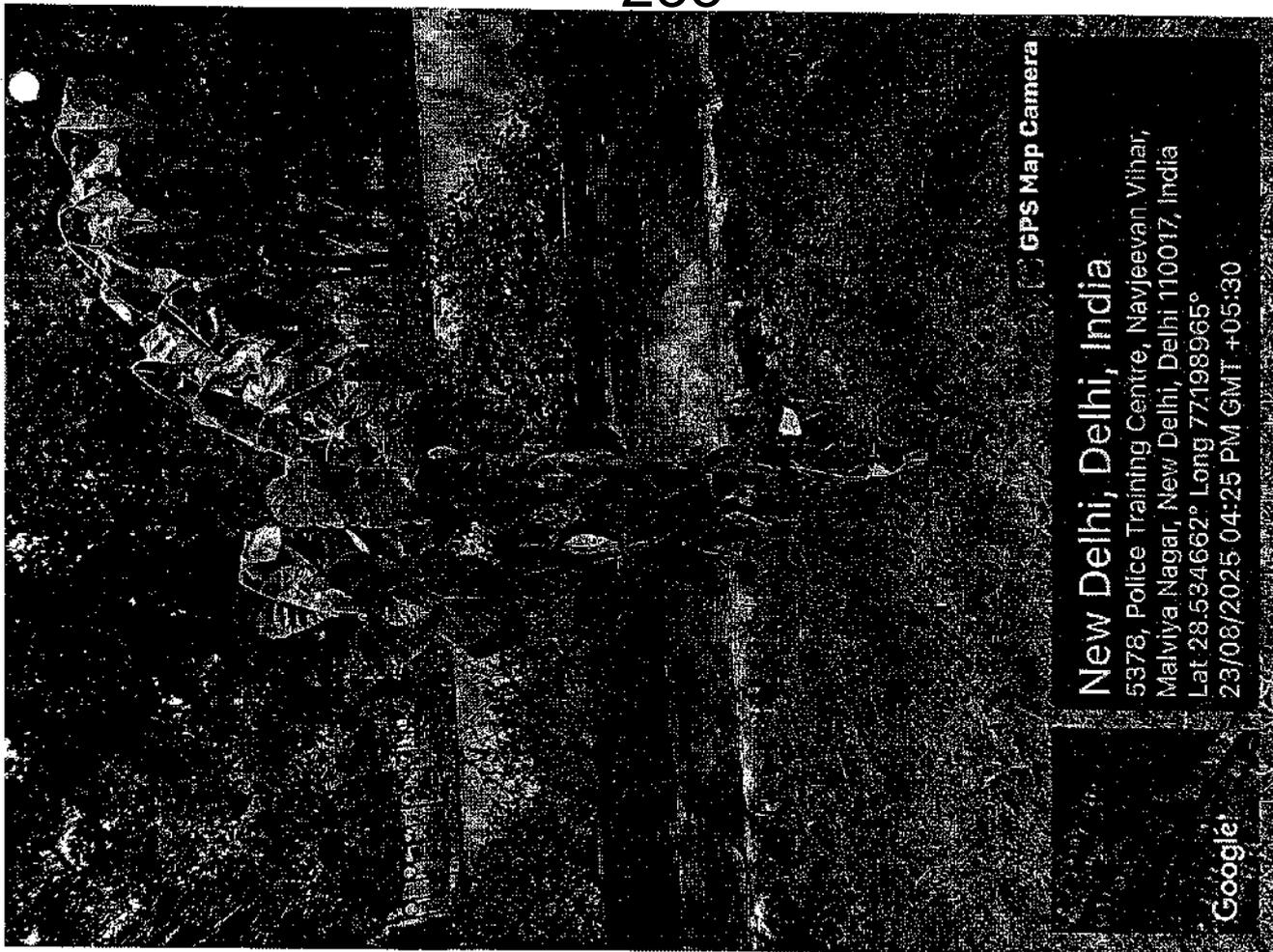
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Lat 28.534817° Long 77.199127°

23/08/2025 04:28 PM GMT +05:30

Google





GPS Map Camera

New Delhi, Delhi, India

5378, Police Training Centre, Navjeevan Vihar,
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Google

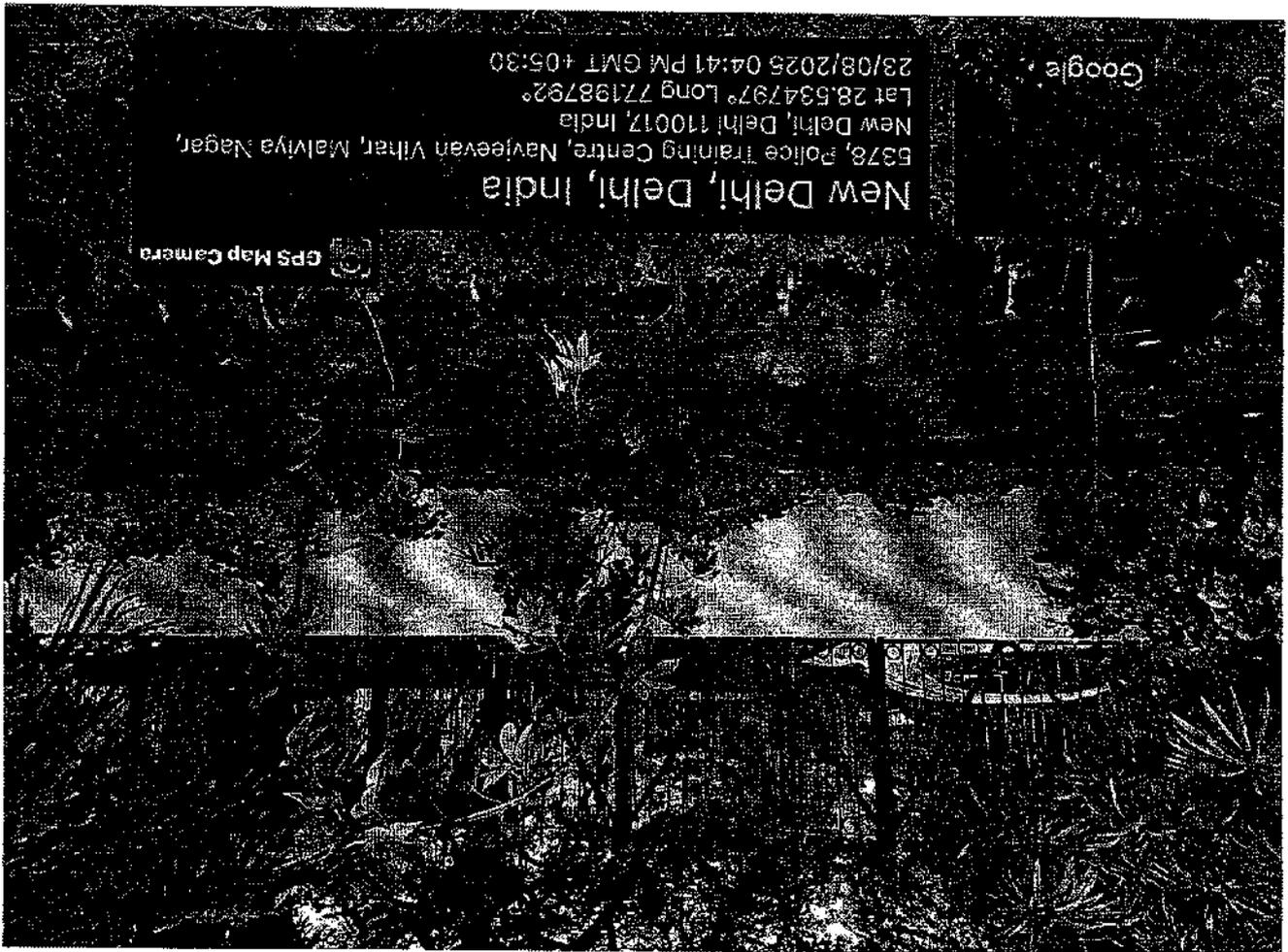


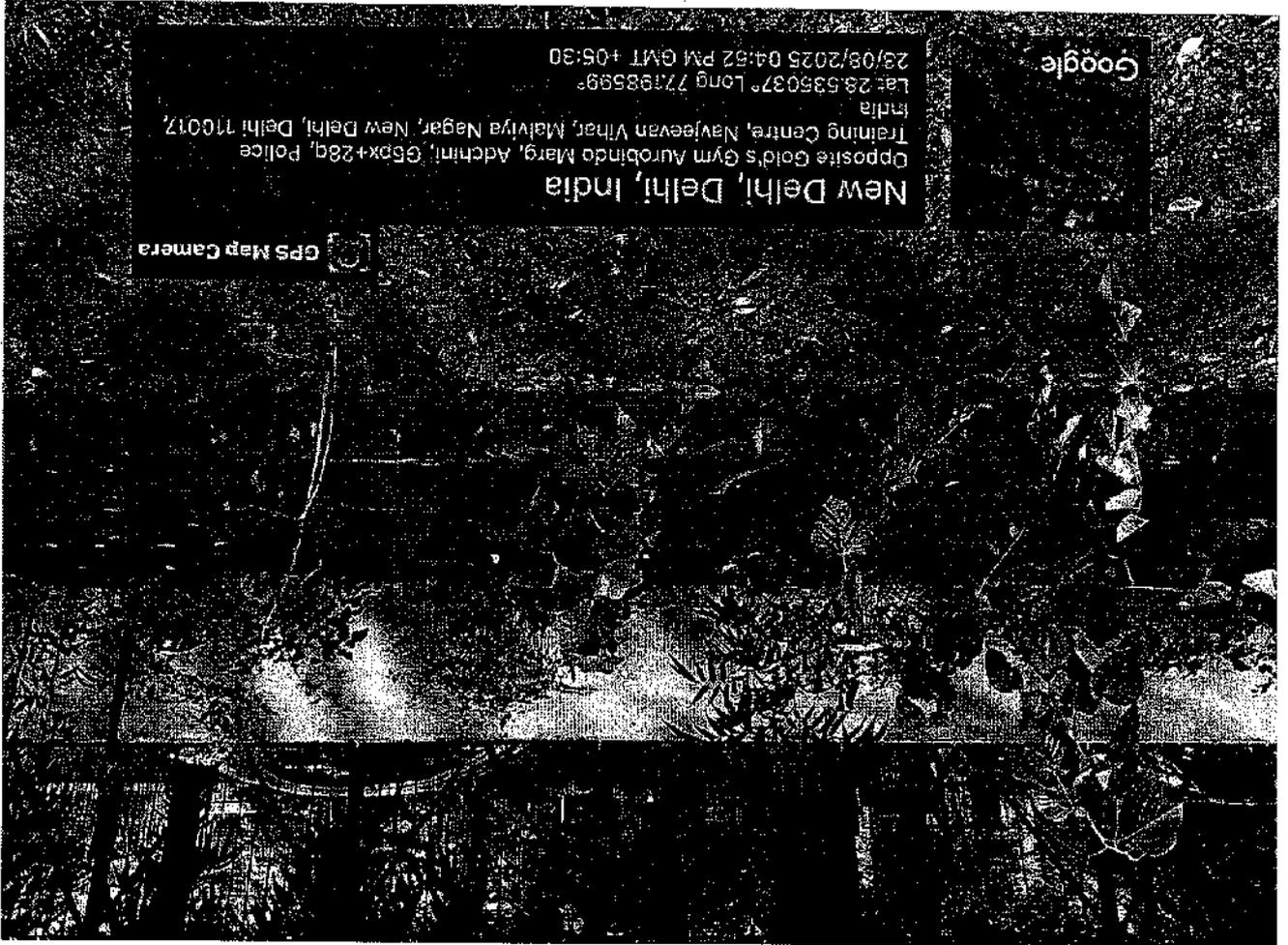
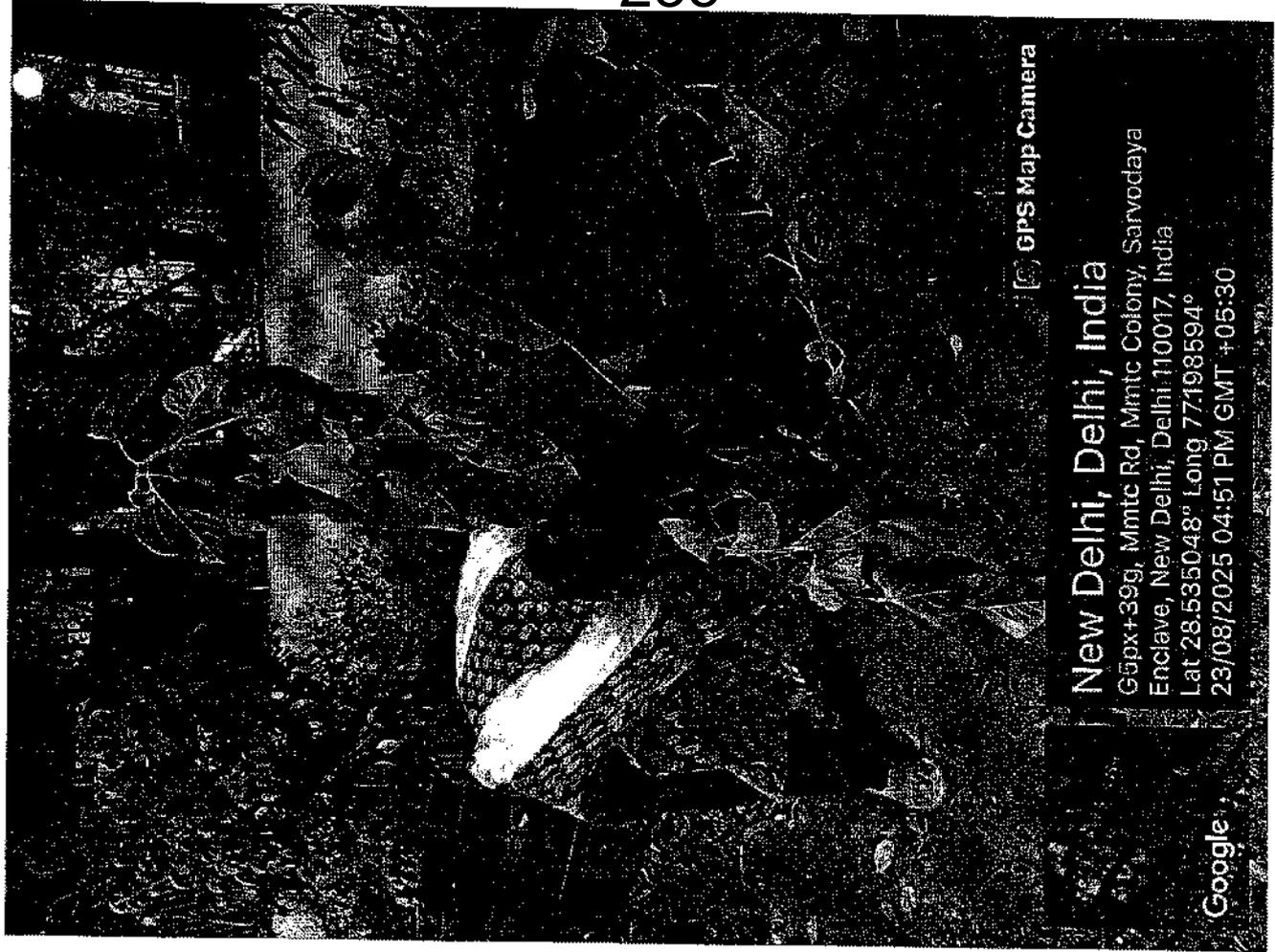
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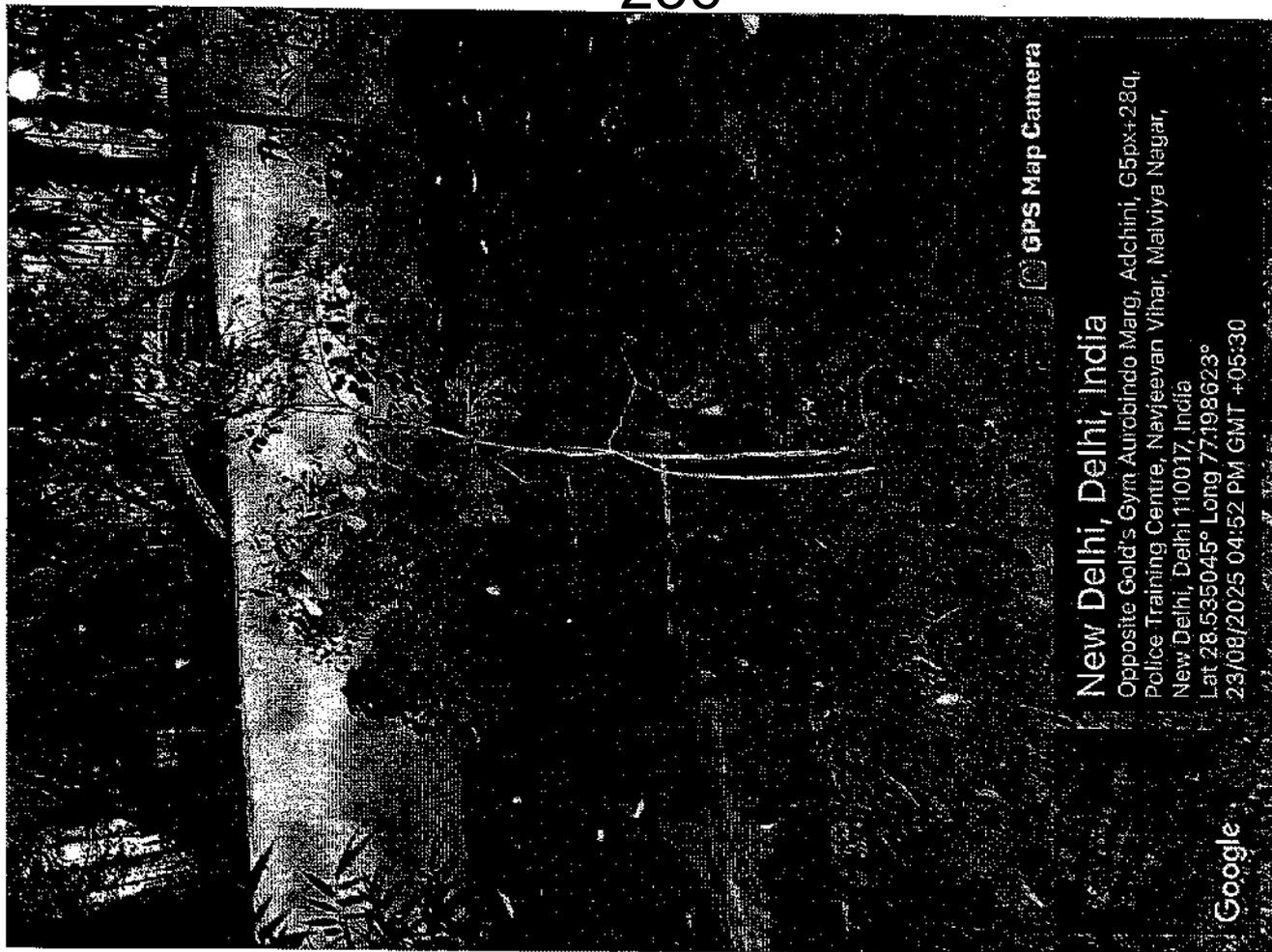
New Delhi, Delhi, India

5378, Police Training Centre, Navjeevan Vihar,
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Google







GPS Map Camera

New Delhi, Delhi, India

Opposite Gold's Gym Aurobindo Marg, Adchini, G5px+28q,
 Police Training Centre, Navjeevan Vihar, Malviya Nagar,
 New Delhi, Delhi 110017, India
 Lat 28.535045° Long 77.198623°
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Google



GPS Map Camera

New Delhi, Delhi, India

G5px+39g, Mmtc Rd, Mmtc Colony, Sarvodaya
 Enclave, New Delhi, Delhi 110017, India
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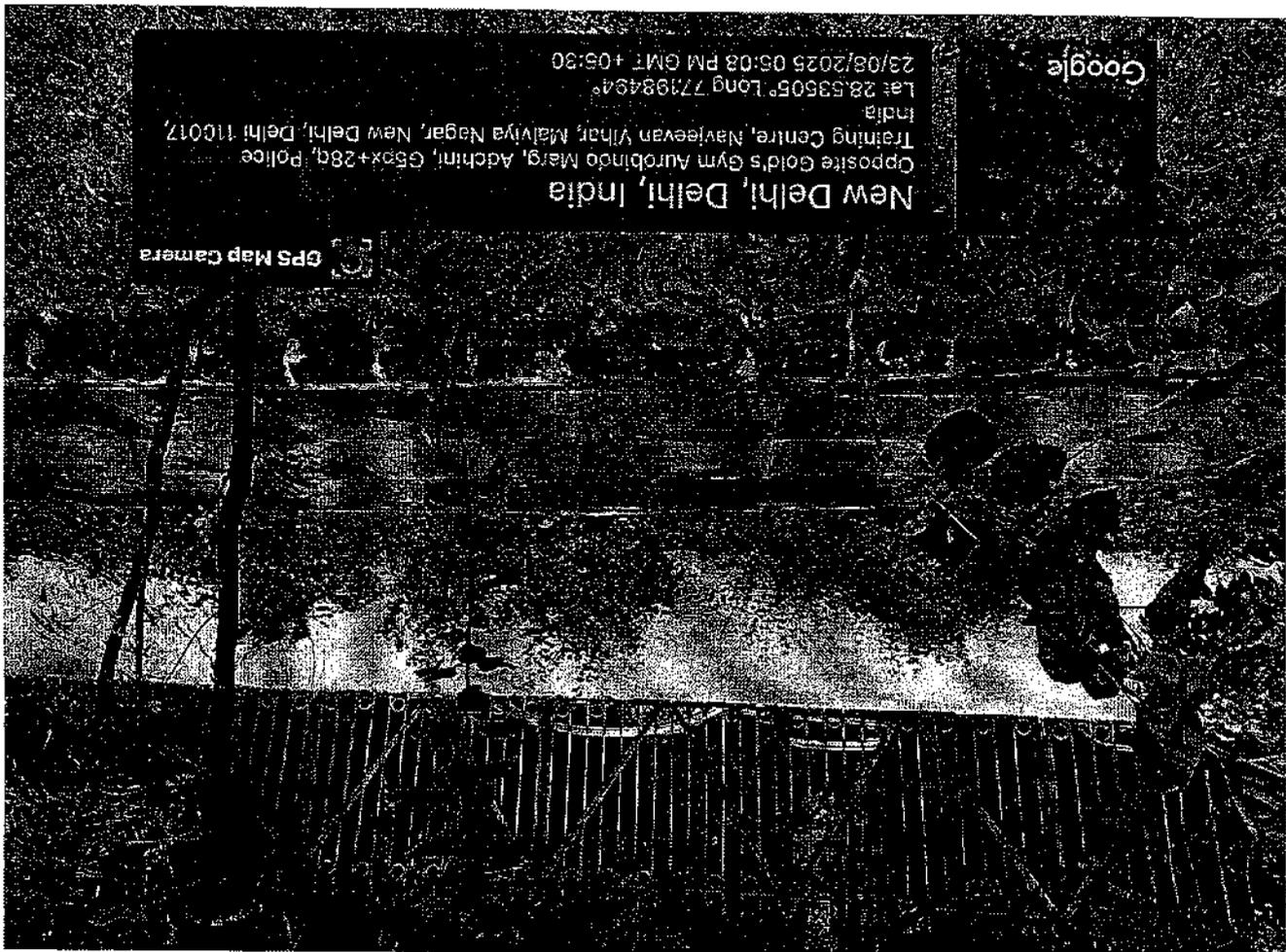
Google



New Delhi, Delhi, India

Opposite Gold's Gym Aurobindo Marg, Adchini, G5px+28q,
 Police Training Centre, Navjeevan Vihar, Malviya Nagar,
 New Delhi, Delhi 110017, India
 Lat 28.535048° Long 77.1985°
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Google

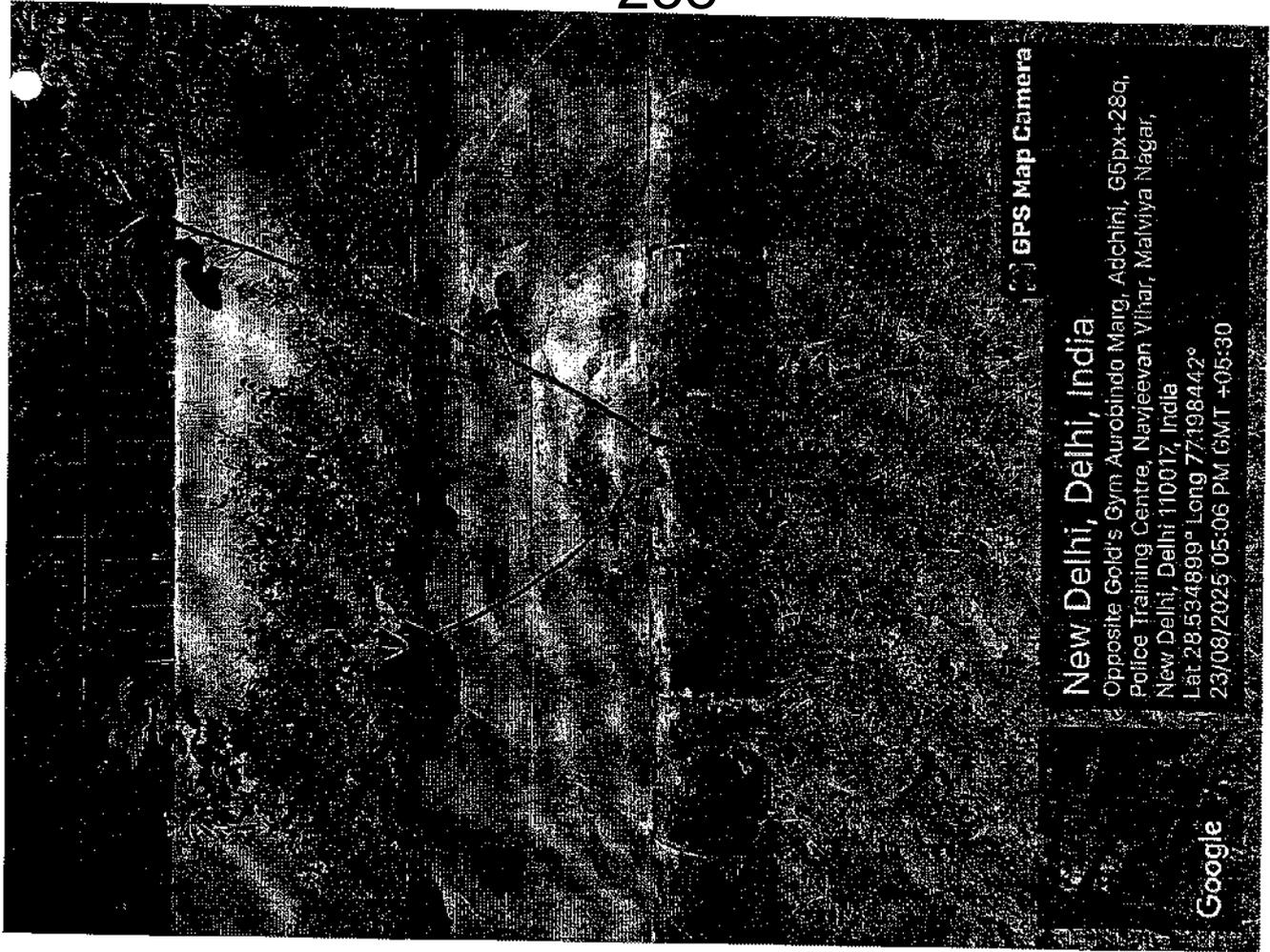


New Delhi, Delhi, India

Opposite Gold's Gym Aurobindo Marg, Adchini, G5px+28q, Police
 Training Centre, Navjeevan Vihar, Malviya Nagar, New Delhi, Delhi 110017,
 India
 Lat: 28.53505° Long 77.198494°
 23/08/2025 05:08 PM GMT +05:30

Google

GPS Map Camera



GPS Map Camera

New Delhi, Delhi, India

Opposite Gold's Gym Aurobindo Marg, Adchini, G5px+28q,
 Police Training Centre, Navjeevan Vihar, Malviya Nagar,
 New Delhi, Delhi 110017, India
 Lat 28.534899° Long 77.198442°
 23/08/2025 05:06 PM GMT +05:30

Google



GPS Map Camera

New Delhi, Delhi, India

G5px+39g, Mmtc Rd, Mmtc Colony, Sarvodaya
 Enclave, New Delhi, Delhi 110017, India
 Lat 28.535082° Long 77.198527°
 23/08/2025 05:07 PM GMT +05:30

Google

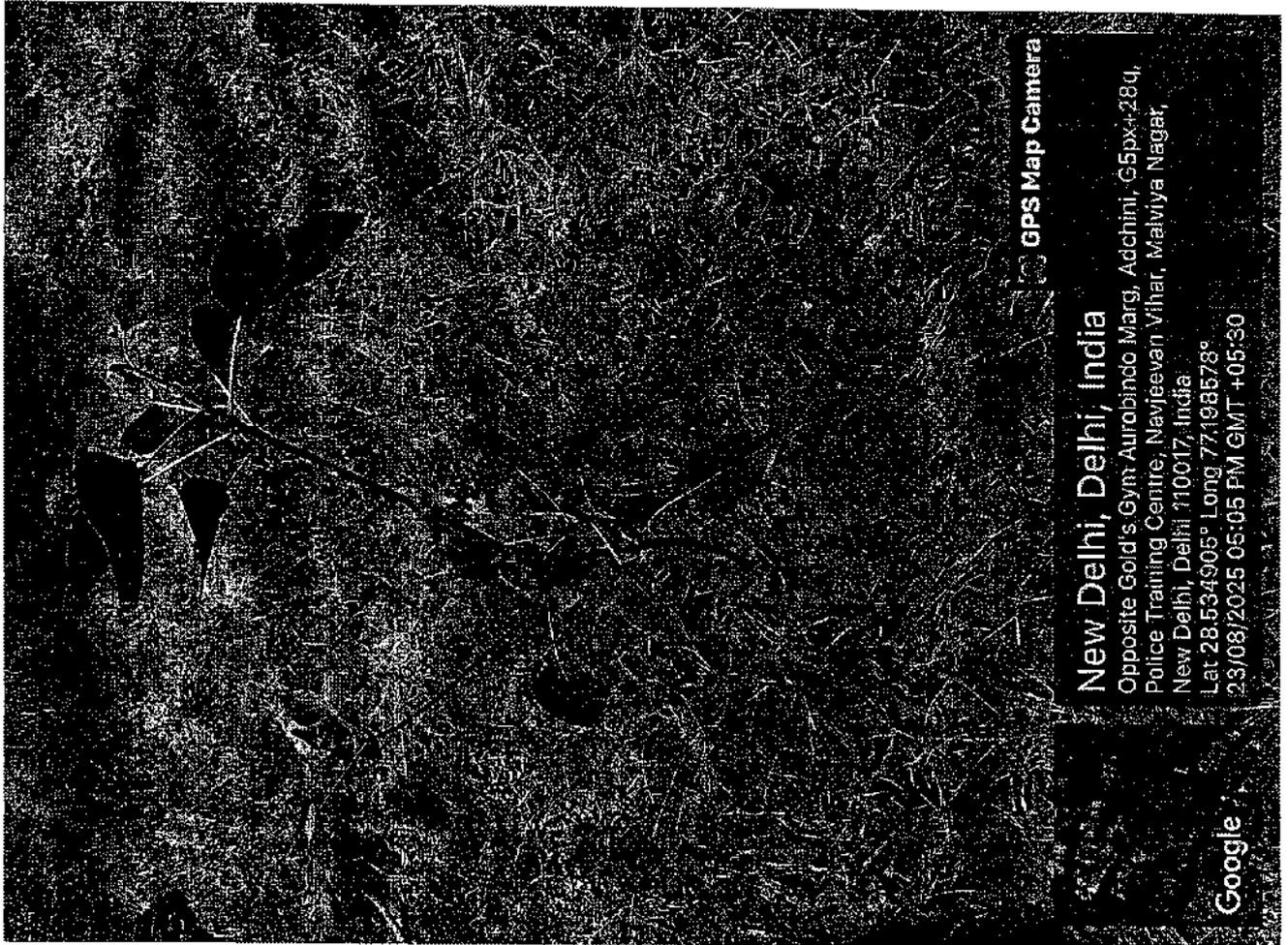


GPS Map Camera

New Delhi, Delhi, India

Opposite Gold's Gym Aurobindo Marg, Adchini, G6px+28q,
 Police Training Centre, Navjeevan Vihar, Malviya Nagar,
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 Lat 28.535088° Long 77.198455°
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Google

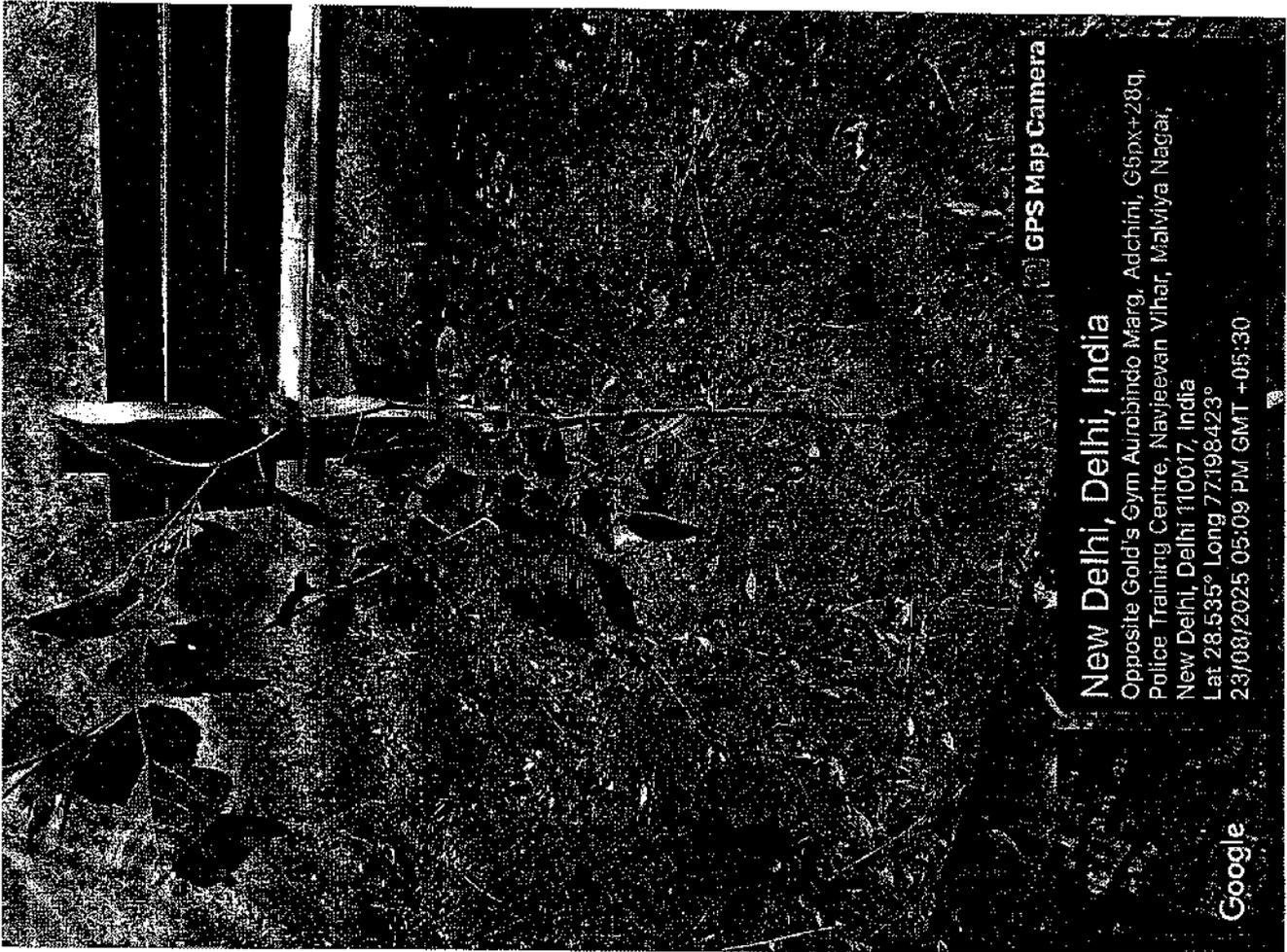


GPS Map Camera

New Delhi, Delhi, India

Opposite Gold's Gym Aurobindo Marg, Adchini, G5px+28q,
 Police Training Centre, Navjeevan Vihar, Malviya Nagar,
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Google

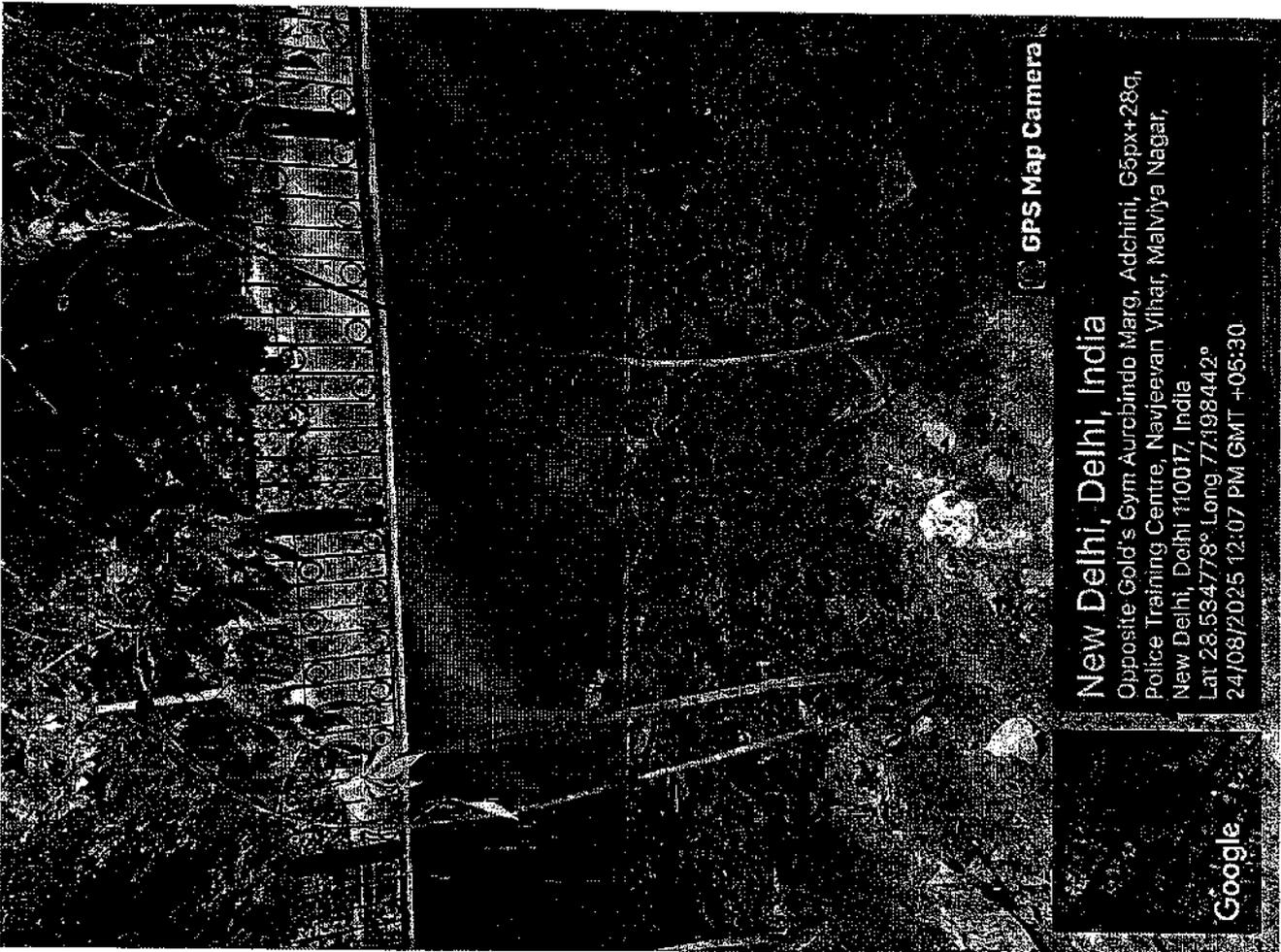
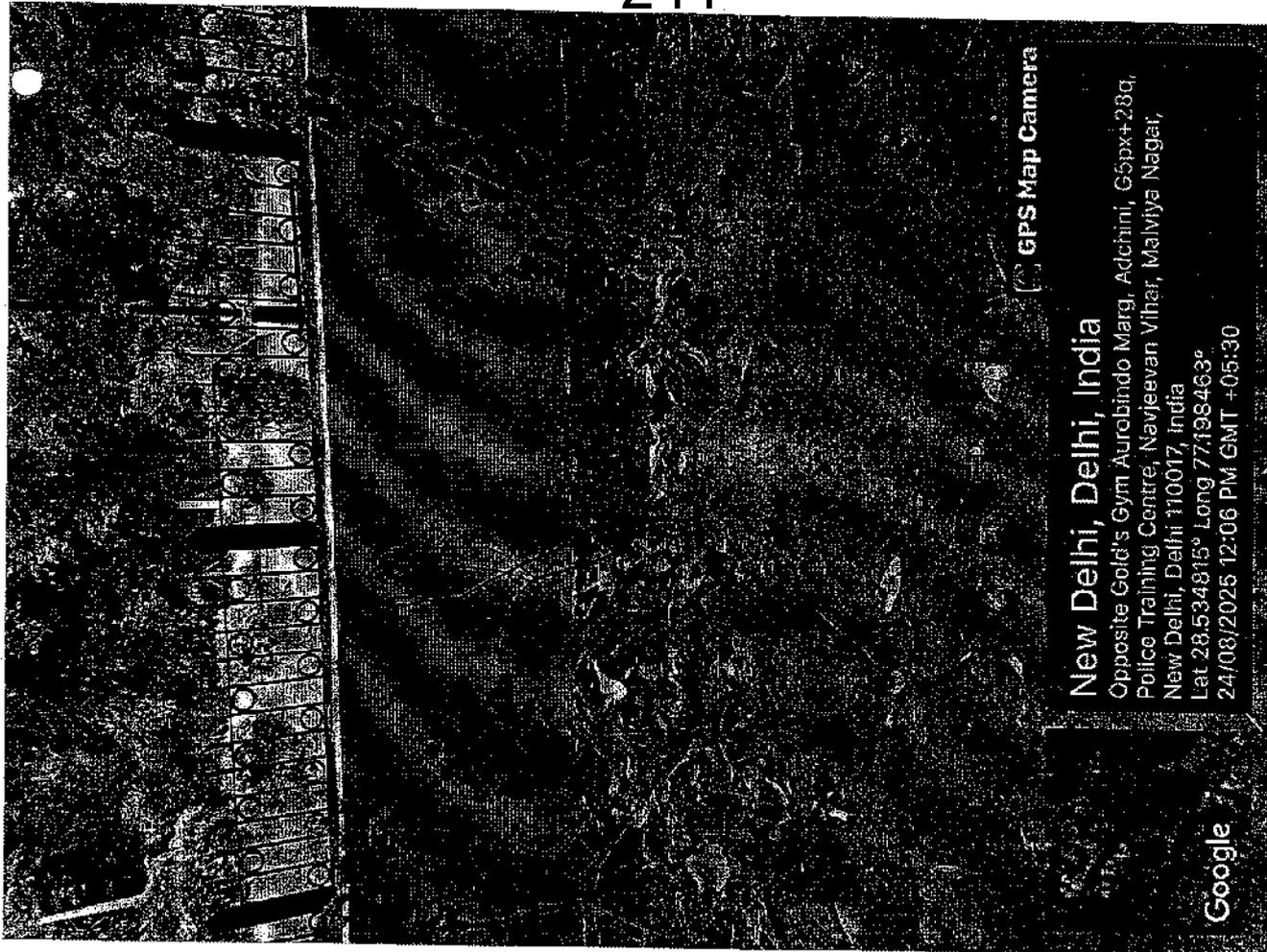


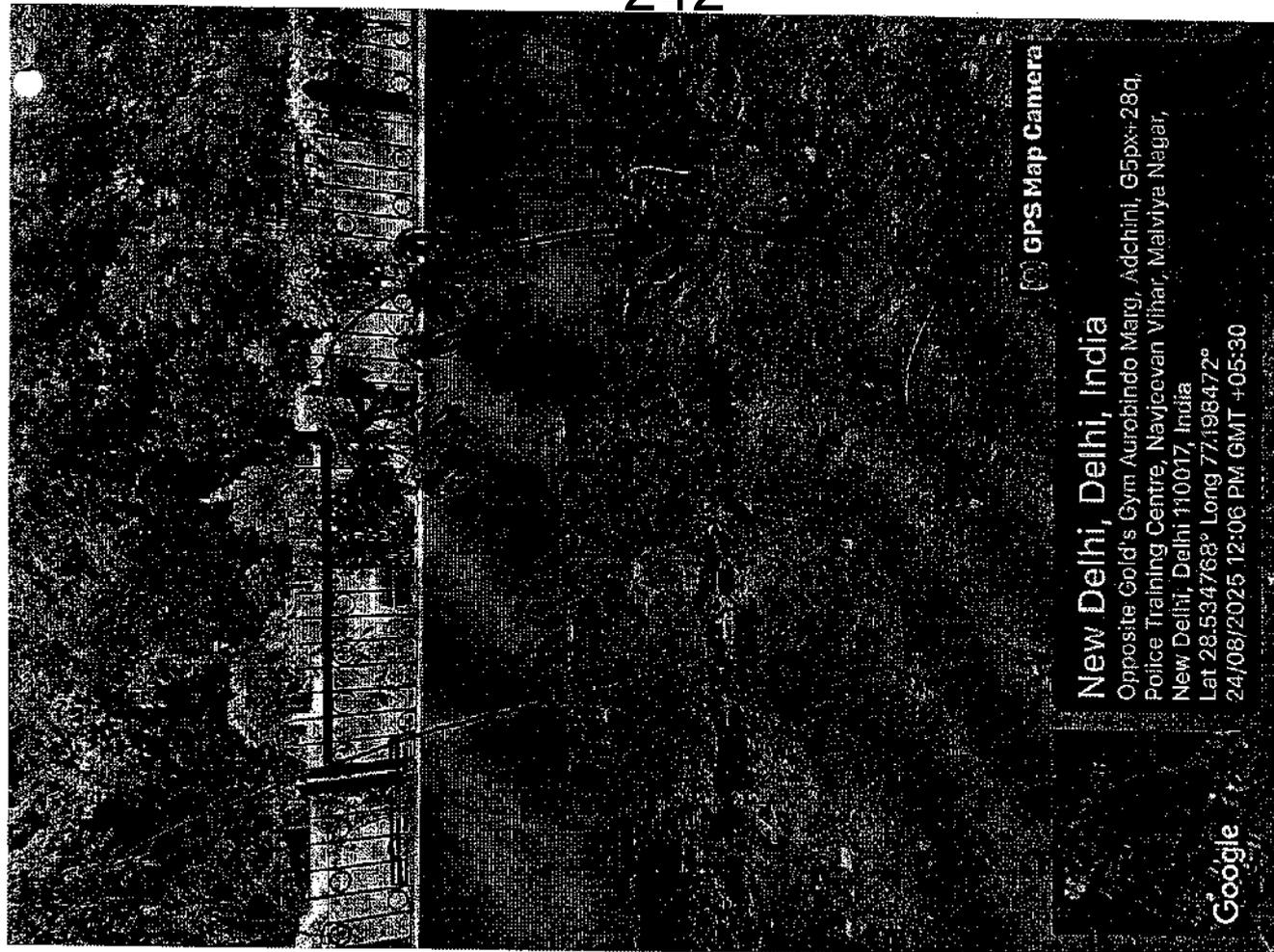
GPS Map Camera

New Delhi, Delhi, India

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New Delhi, Delhi 110017, India
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Google



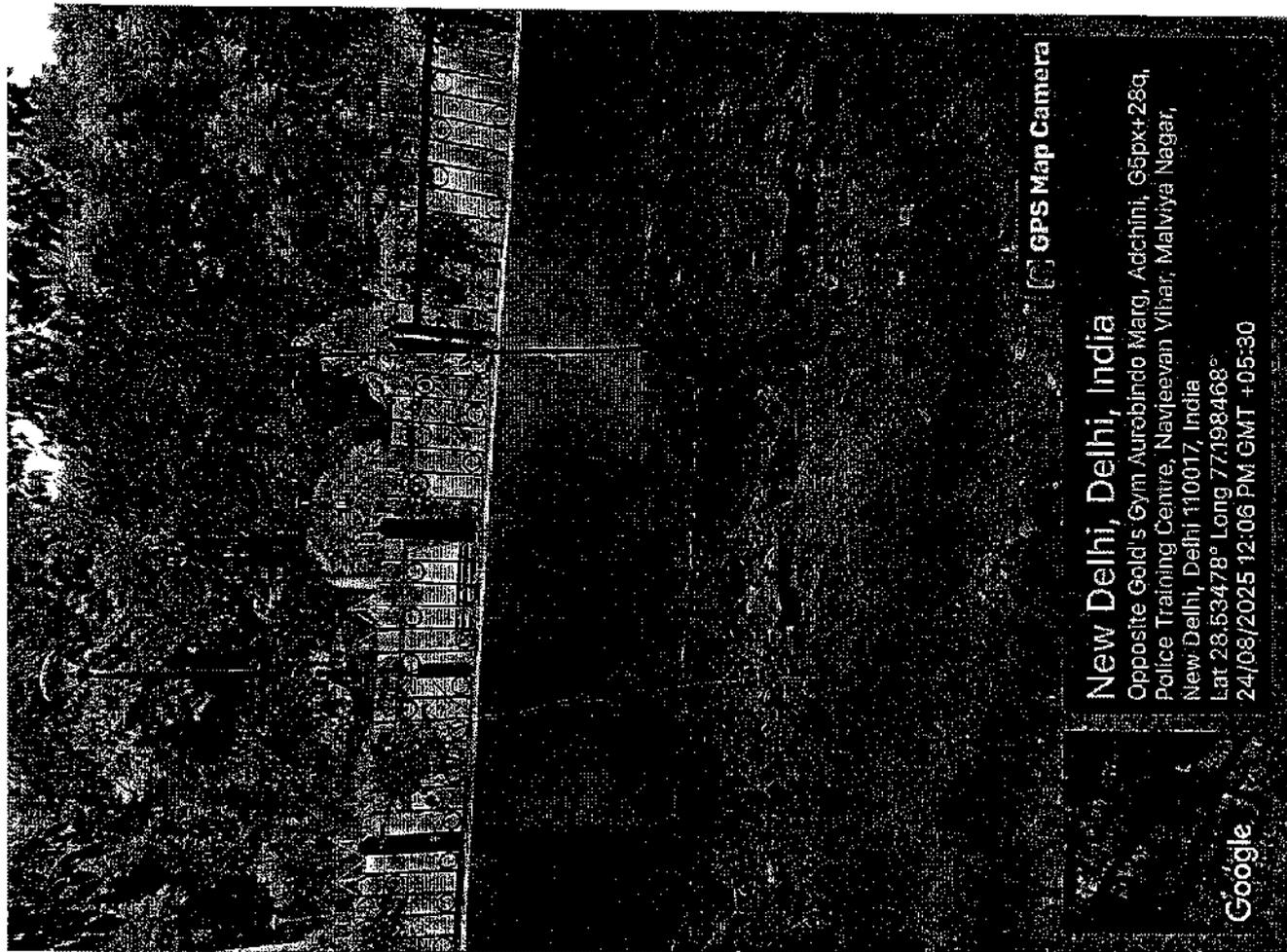


GPS Map Camera

New Delhi, Delhi, India

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Google

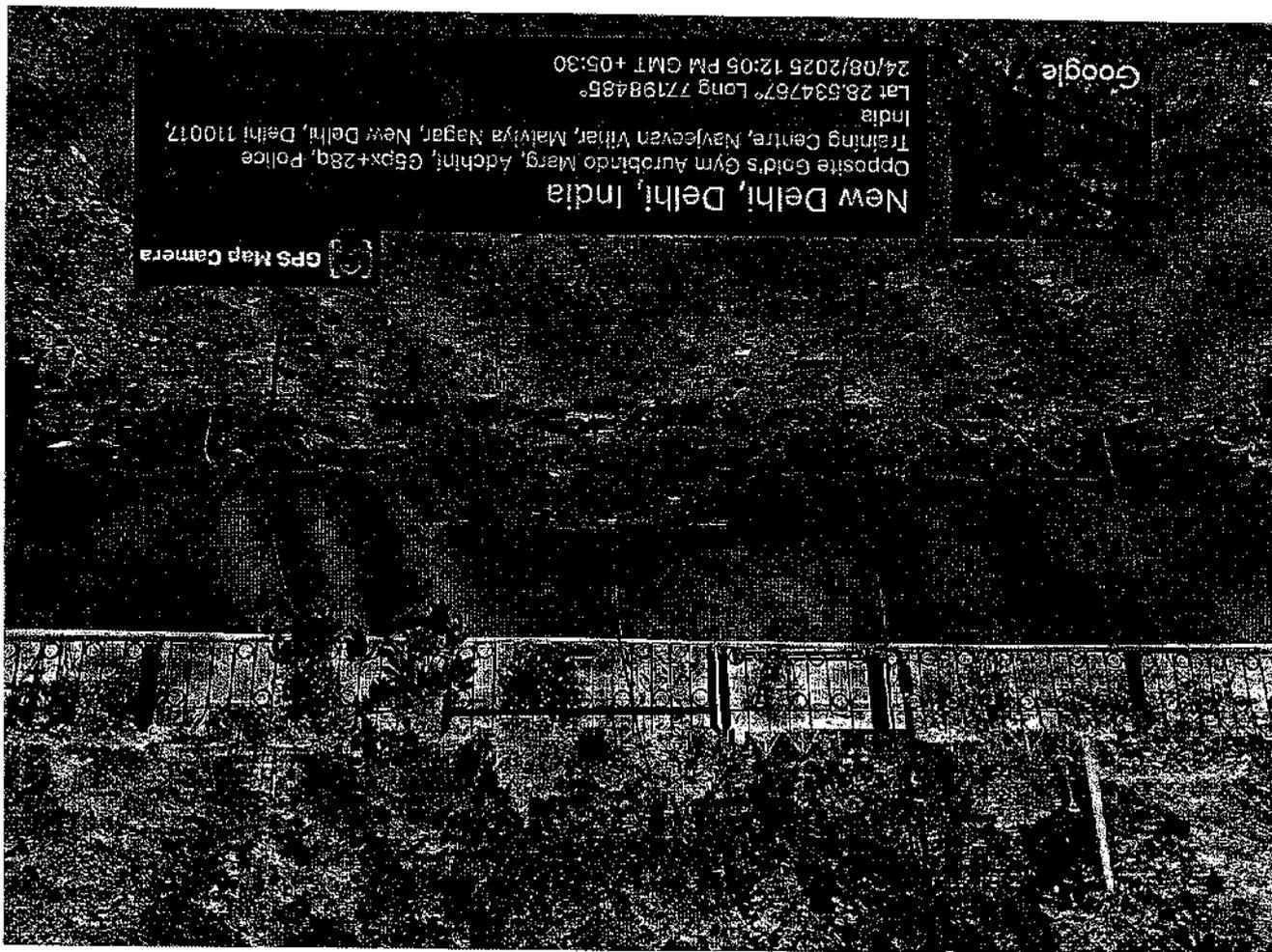
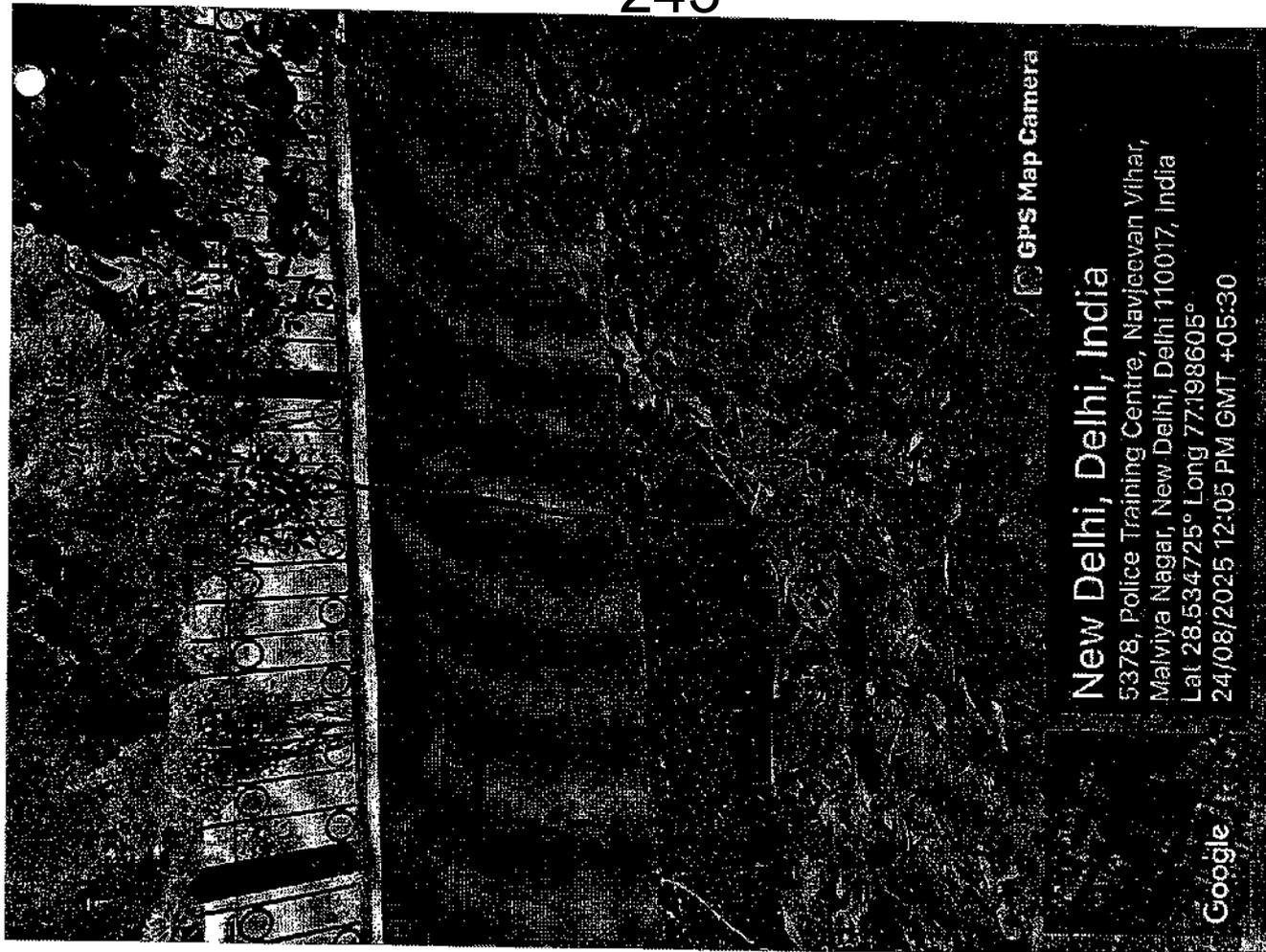


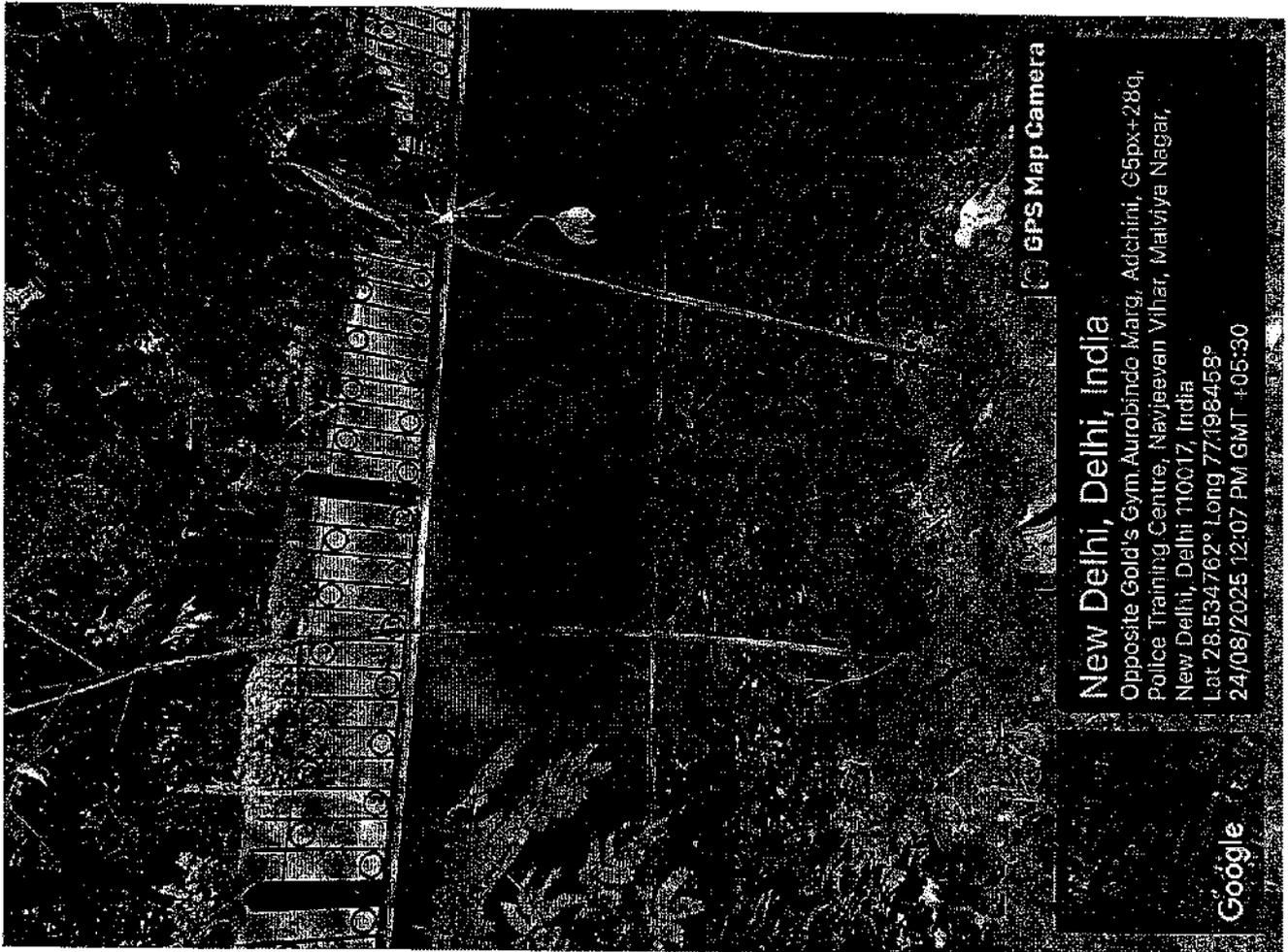
GPS Map Camera

New Delhi, Delhi, India

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 Police Training Centre, Navjeevan Vihar, Malviya Nagar,
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Google





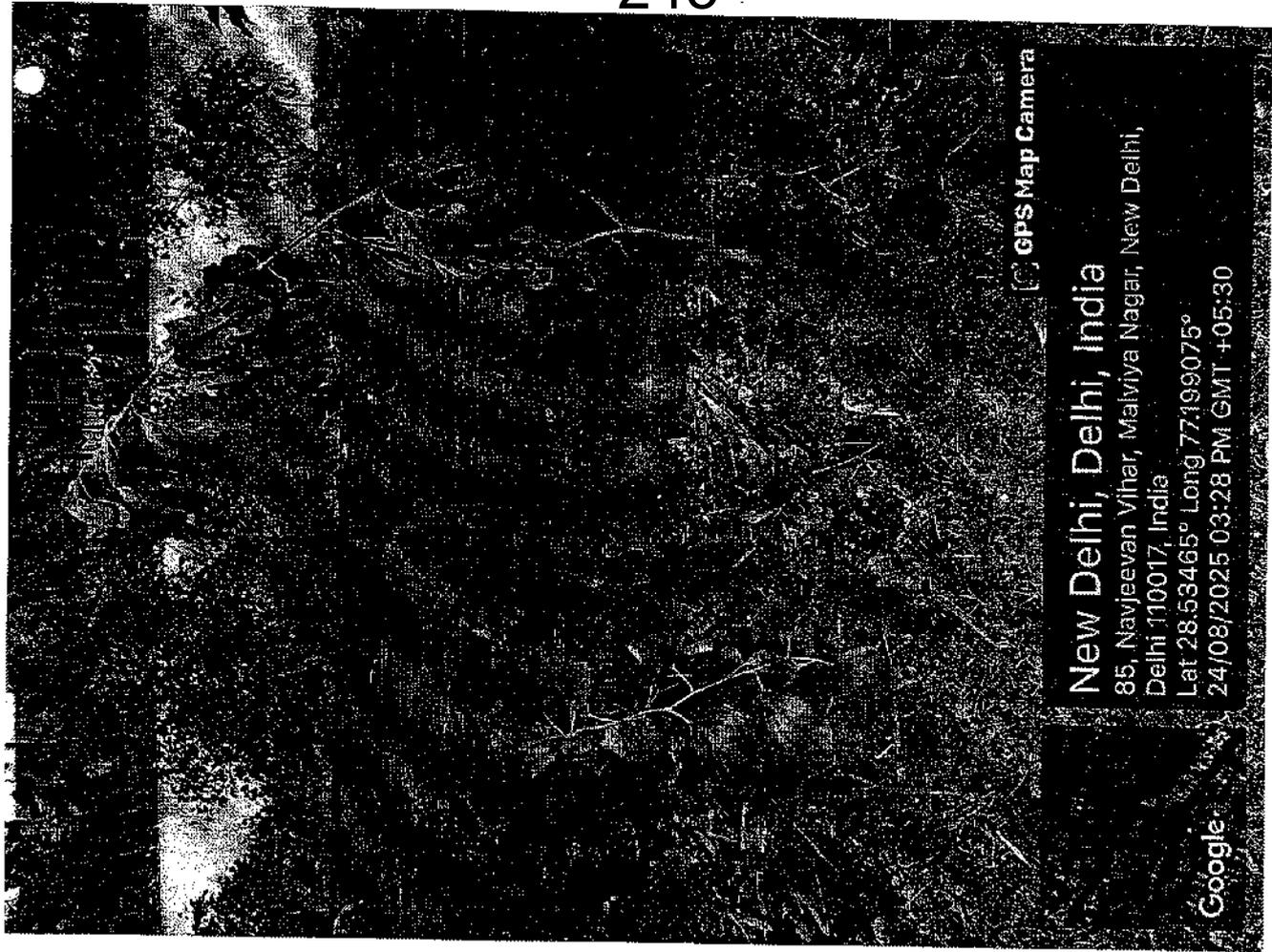
New Delhi, Delhi, India

Opposite Gold's Gym, Aurobindo Marg, Adchini, G5px+28q,
Police Training Centre, Navjeevan Vihar, Malviya Nagar,
New Delhi, Delhi 110017, India

Lat 28.534762° Long 77.196458°
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Google

GPS Map Camera

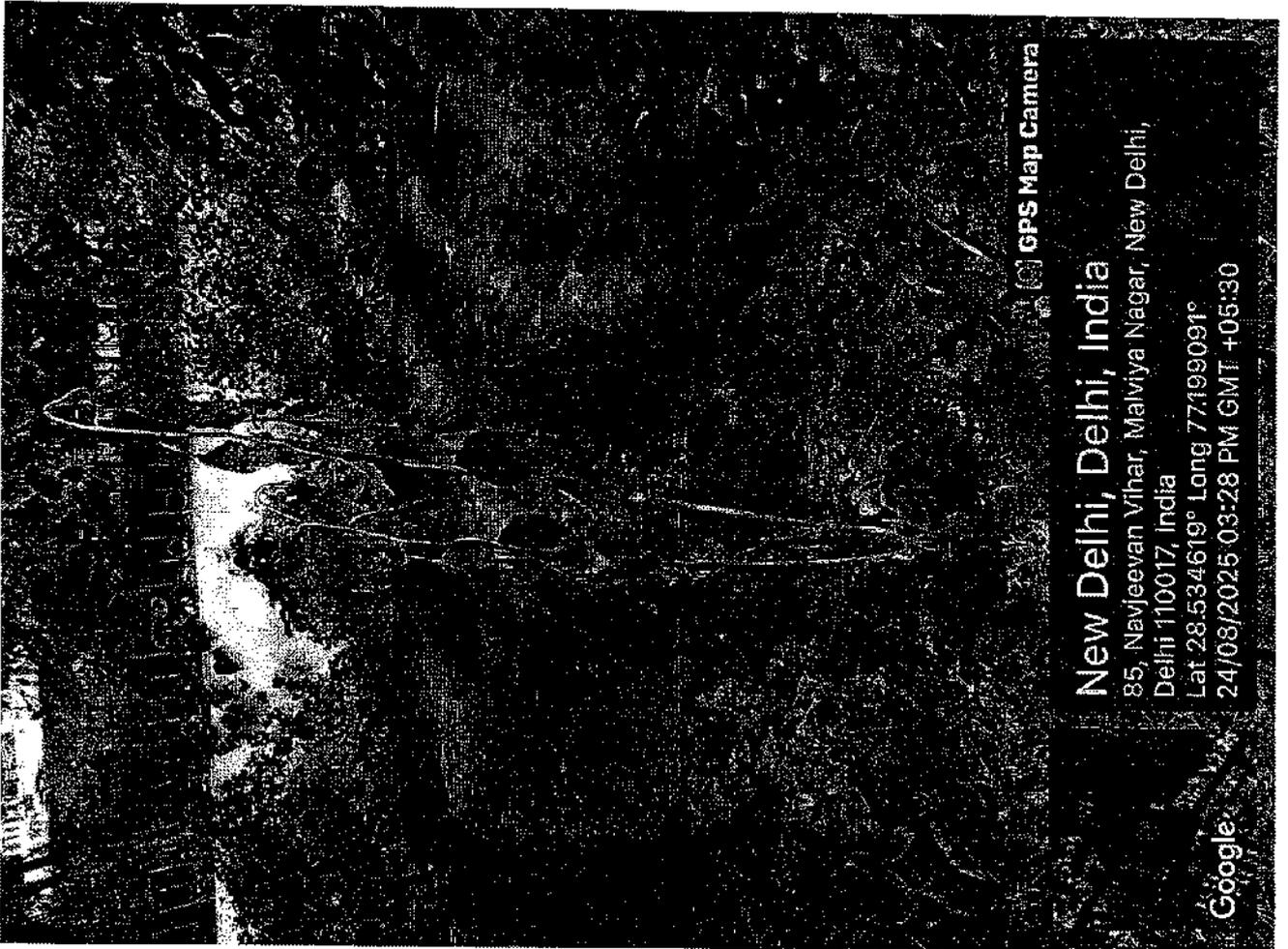


GPS Map Camera

New Delhi, Delhi, India

85, Navjeevan Vihar, Malviya Nagar, New Delhi,
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Google



GPS Map Camera

New Delhi, Delhi, India

85, Navjeevan Vihar, Malviya Nagar, New Delhi,
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Google

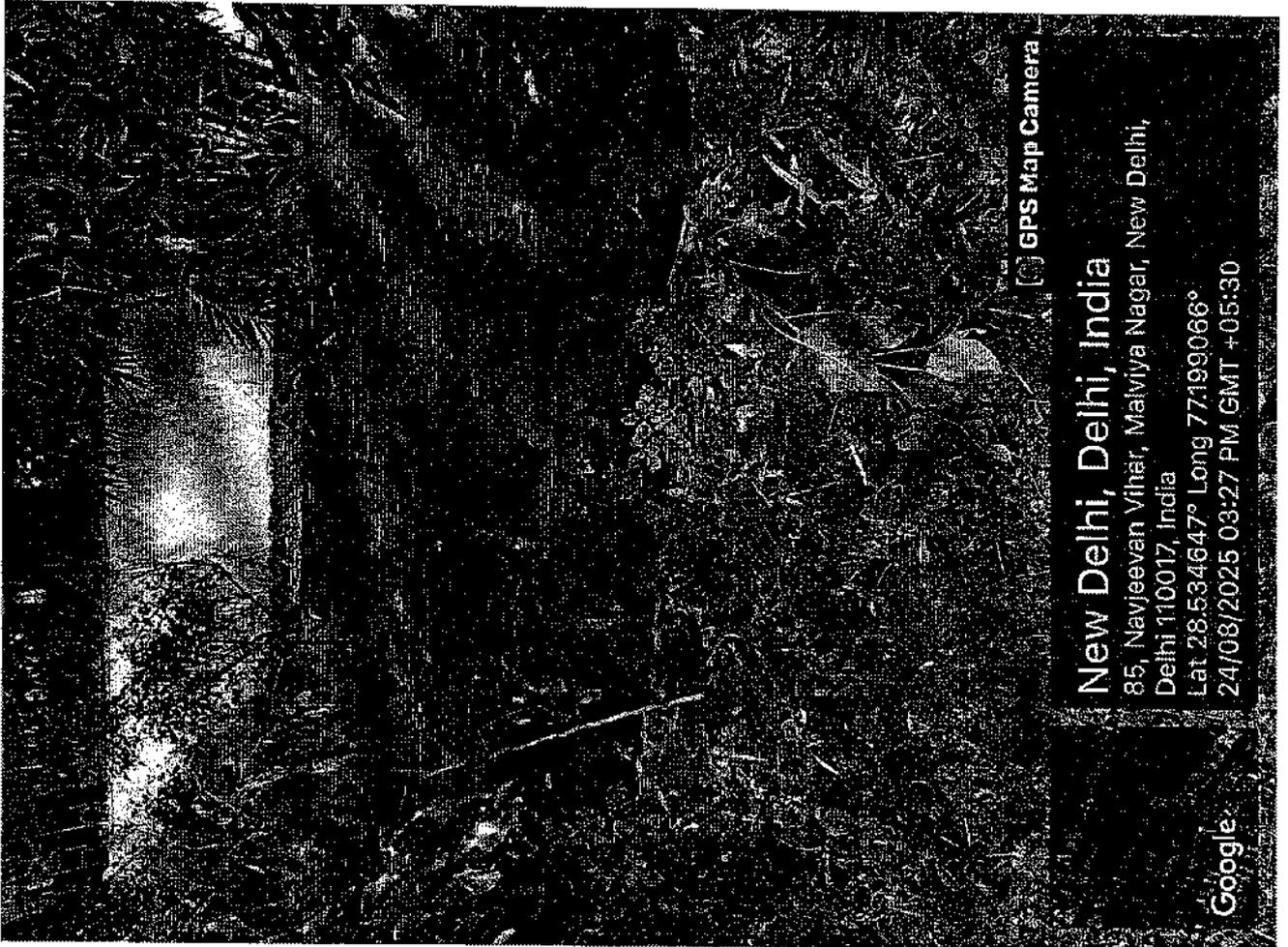


GPS Map Camera

New Delhi, Delhi, India

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Google

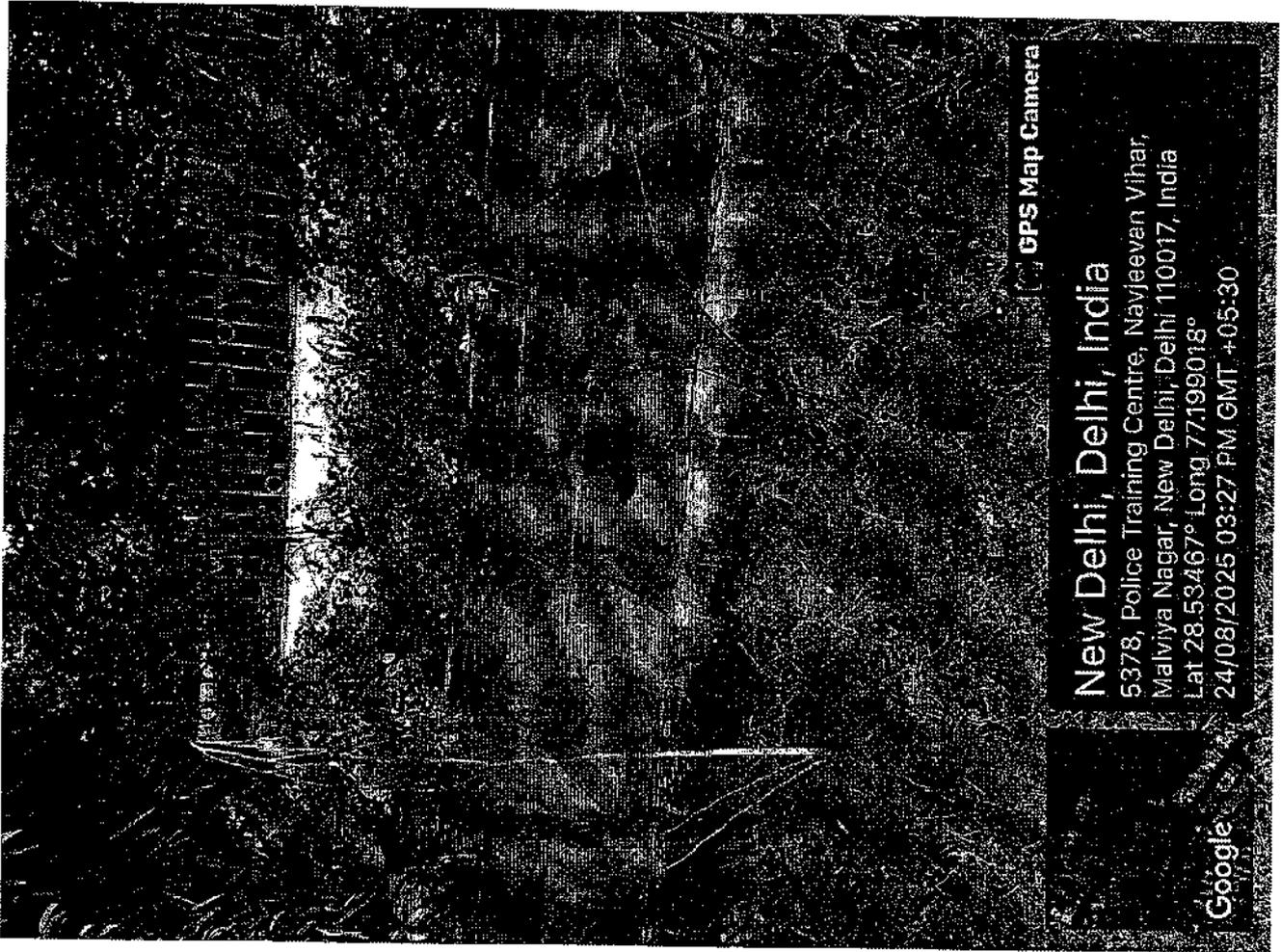
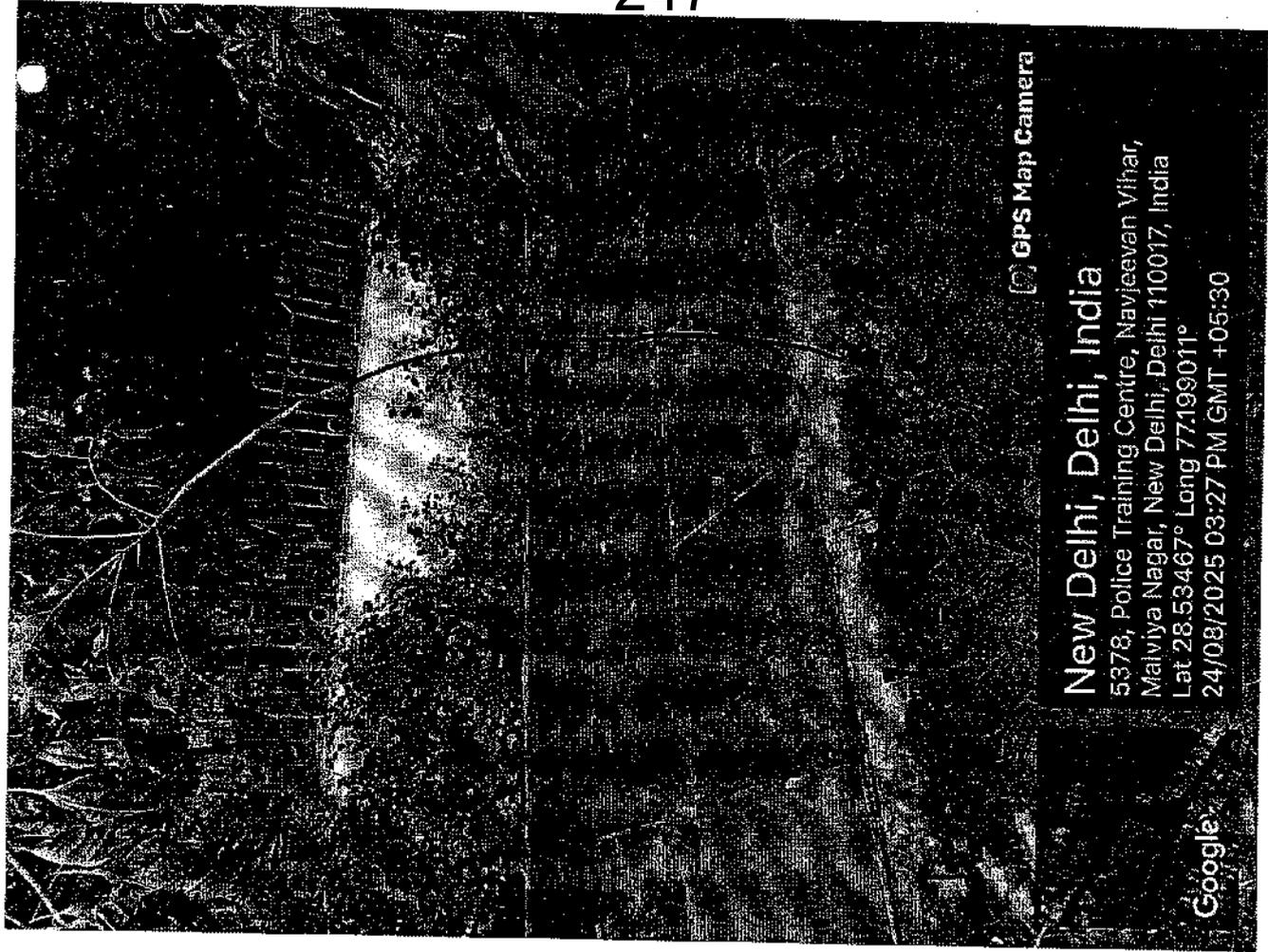


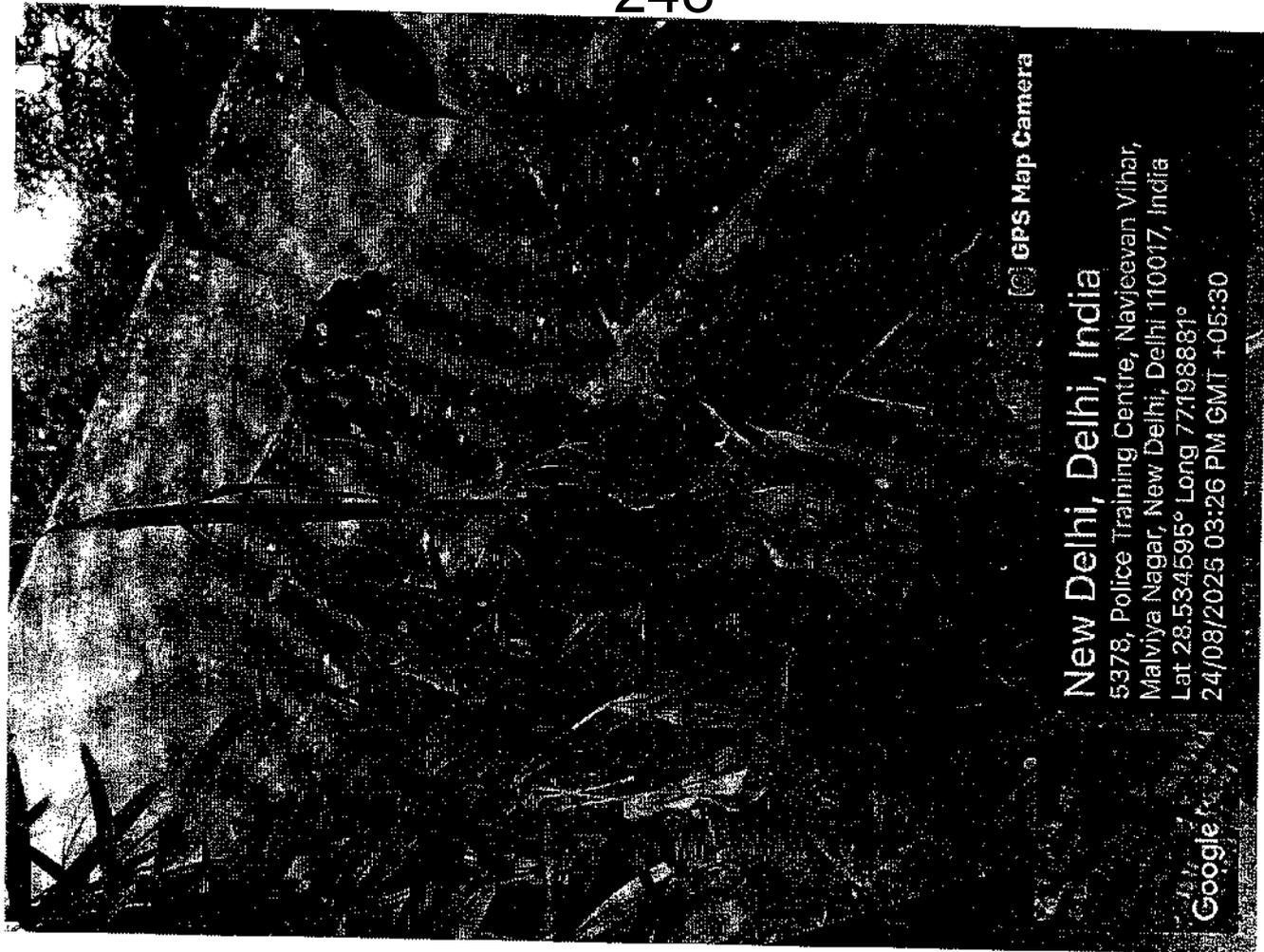
GPS Map Camera

New Delhi, Delhi, India

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Google





GPS Map Camera

New Delhi, Delhi, India

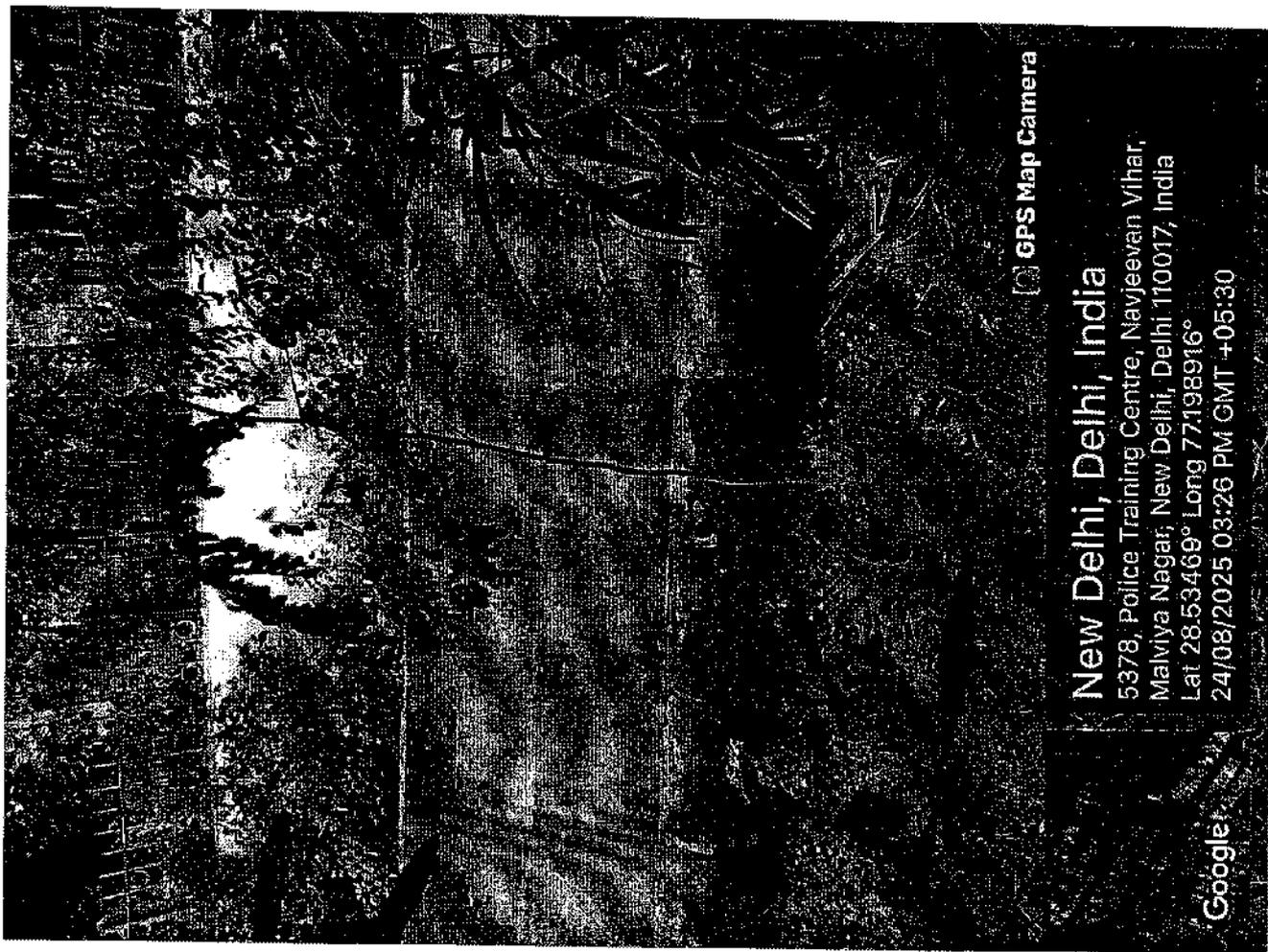
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Malviya Nagar, New Delhi, Delhi 110017, India

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Google



GPS Map Camera

New Delhi, Delhi, India

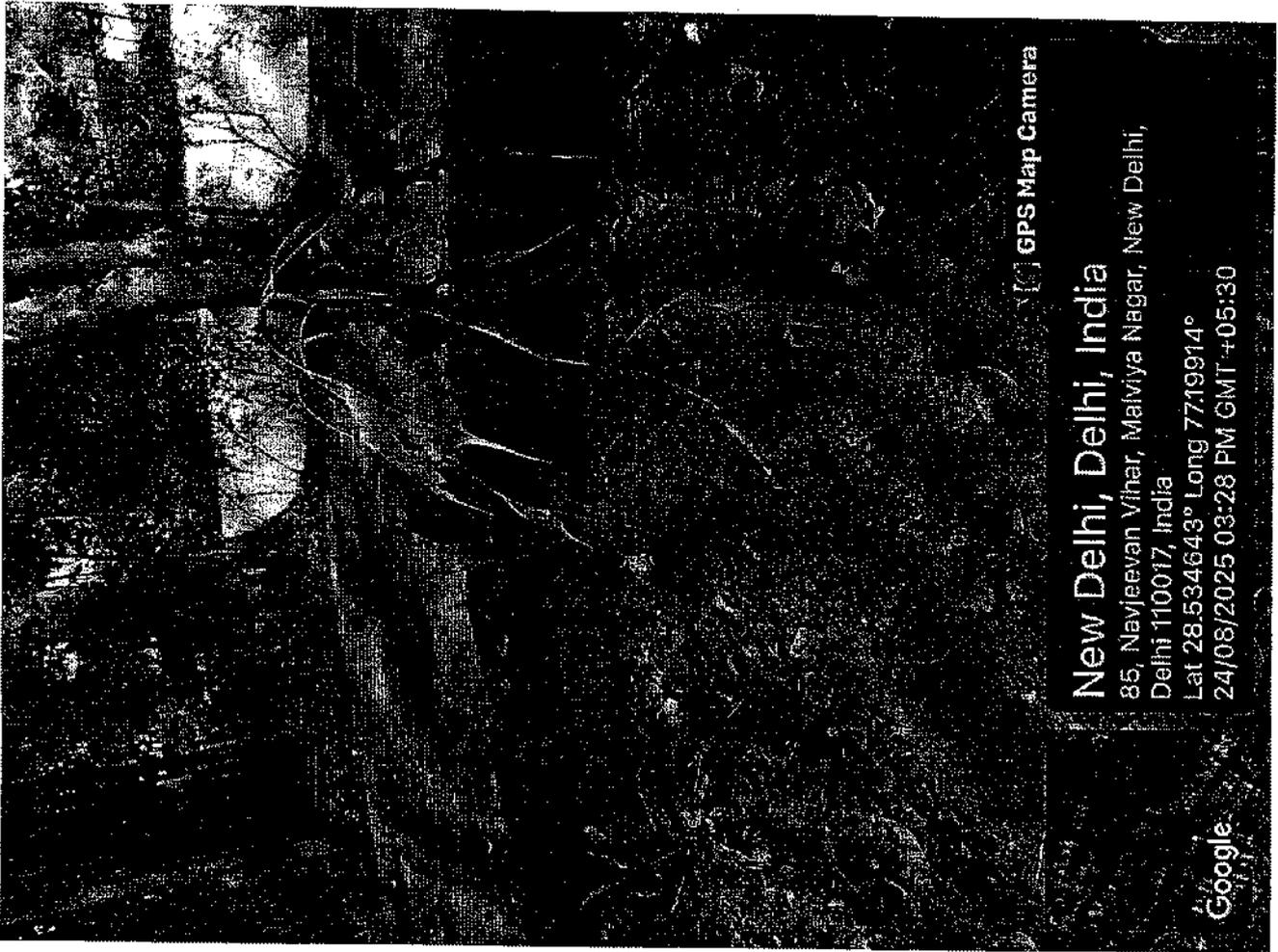
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Google



GPS Map Camera

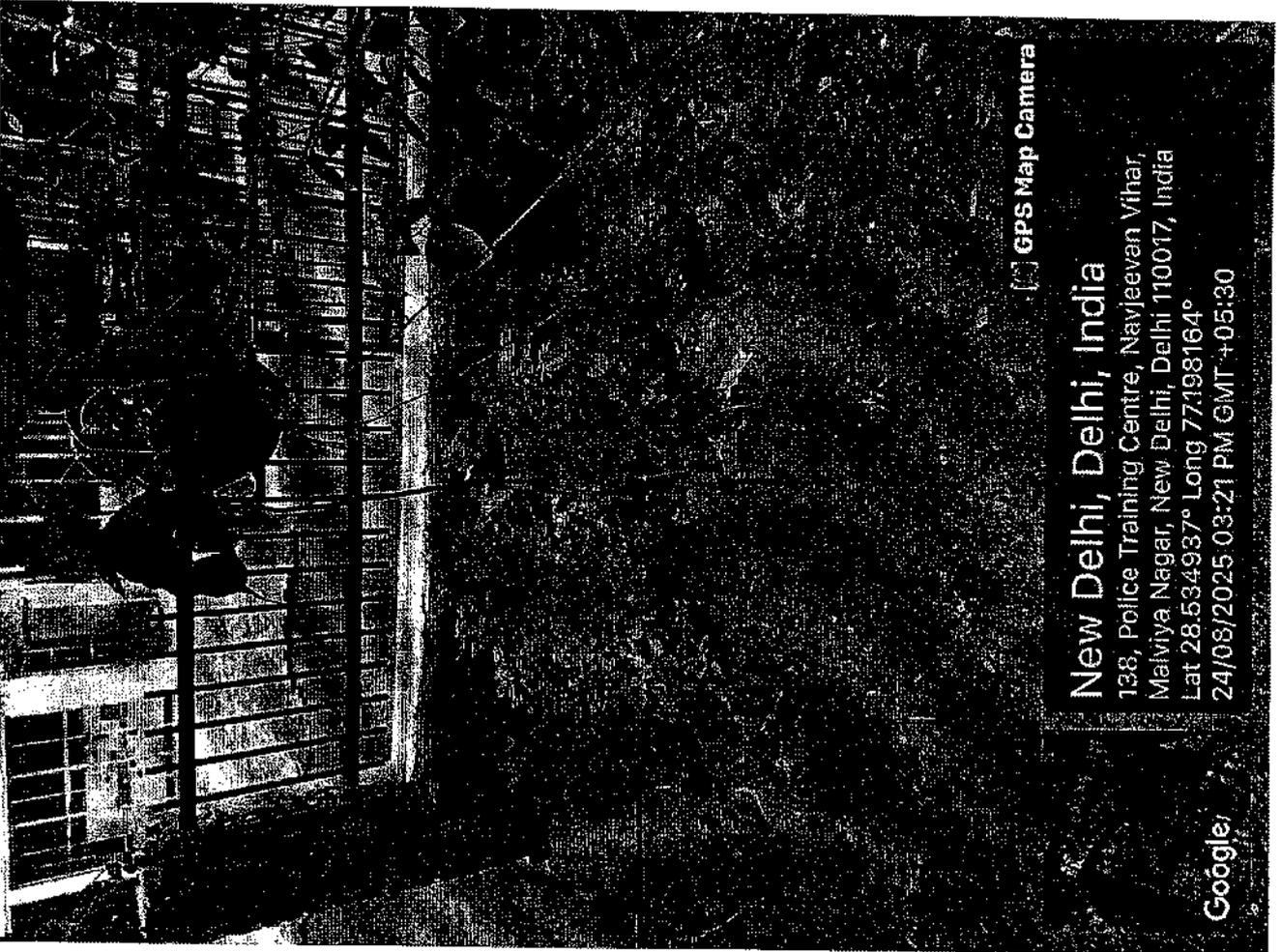
New Delhi, Delhi, India

85, Nayjeevan Vihar, Malviya Nagar, New Delhi,
Delhi 110017, India

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Google



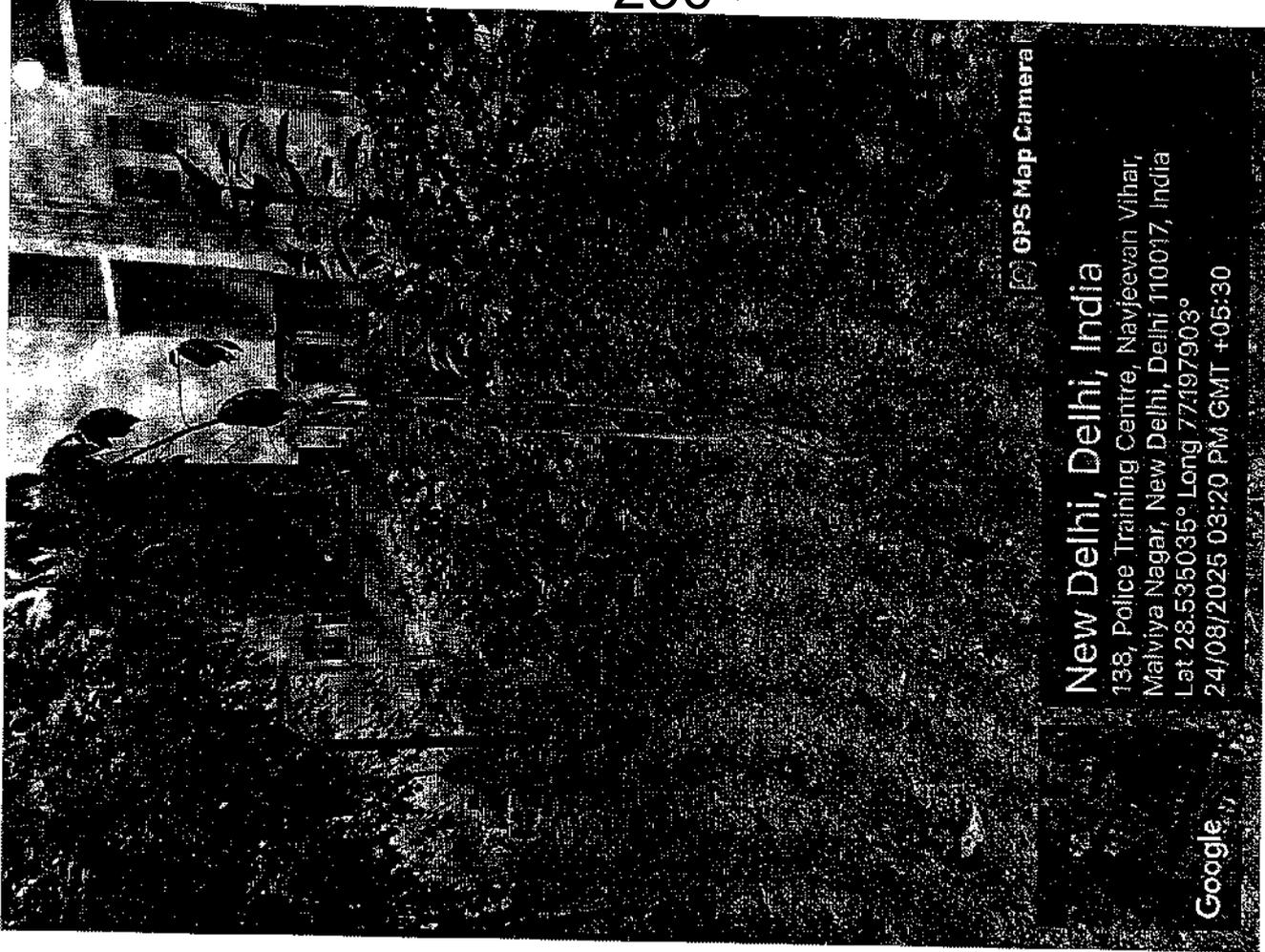
GPS Map Camera

New Delhi, Delhi, India

138, Police Training Centre, Navjeevan Vihar,
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24/08/2025 03:21 PM GMT +05:30

Google



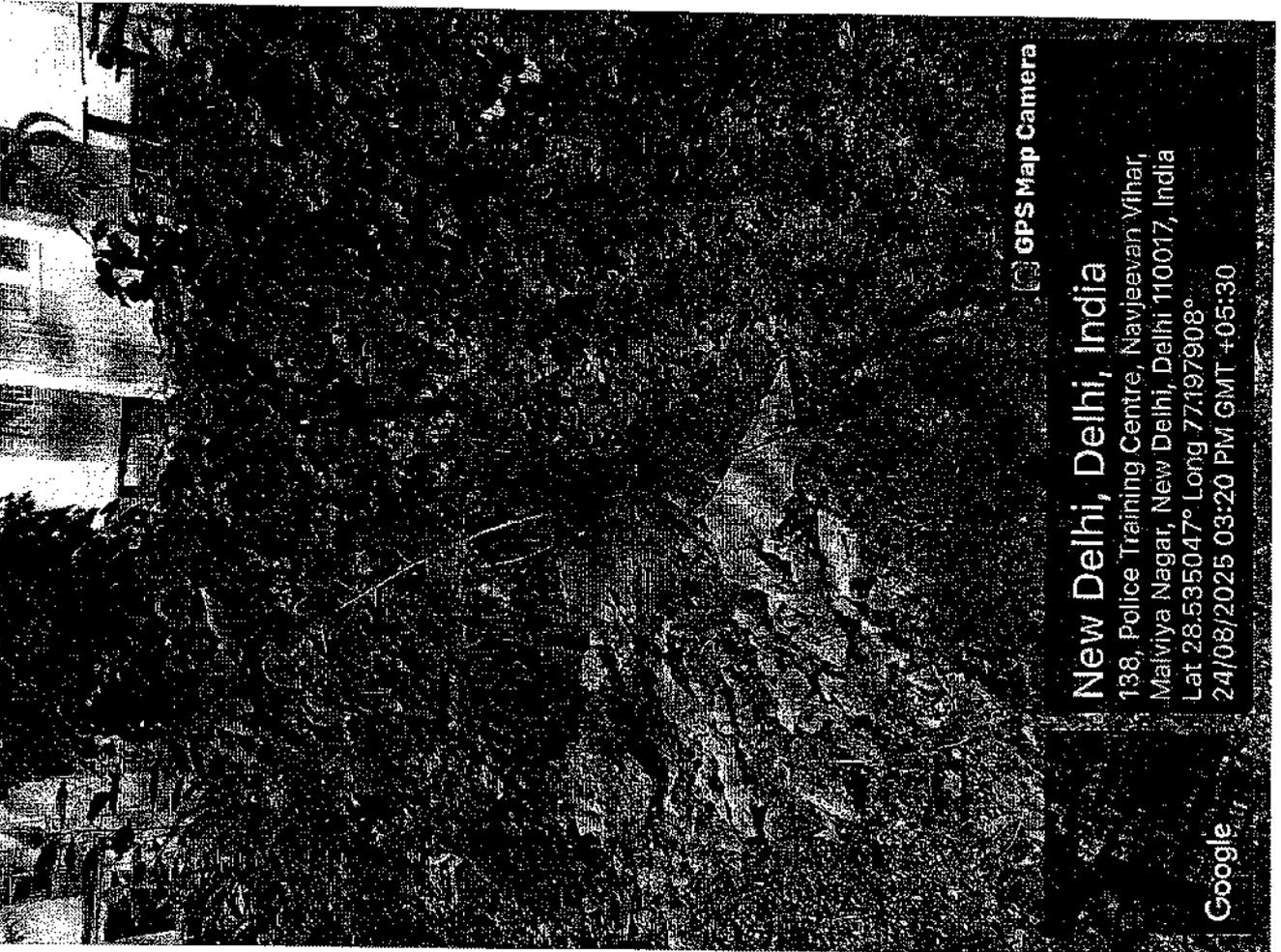
GPS Map Camera

New Delhi, Delhi, India

138, Police Training Centre, Navjeevan Vihar,
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24/08/2025 03:20 PM GMT +05:30

Google



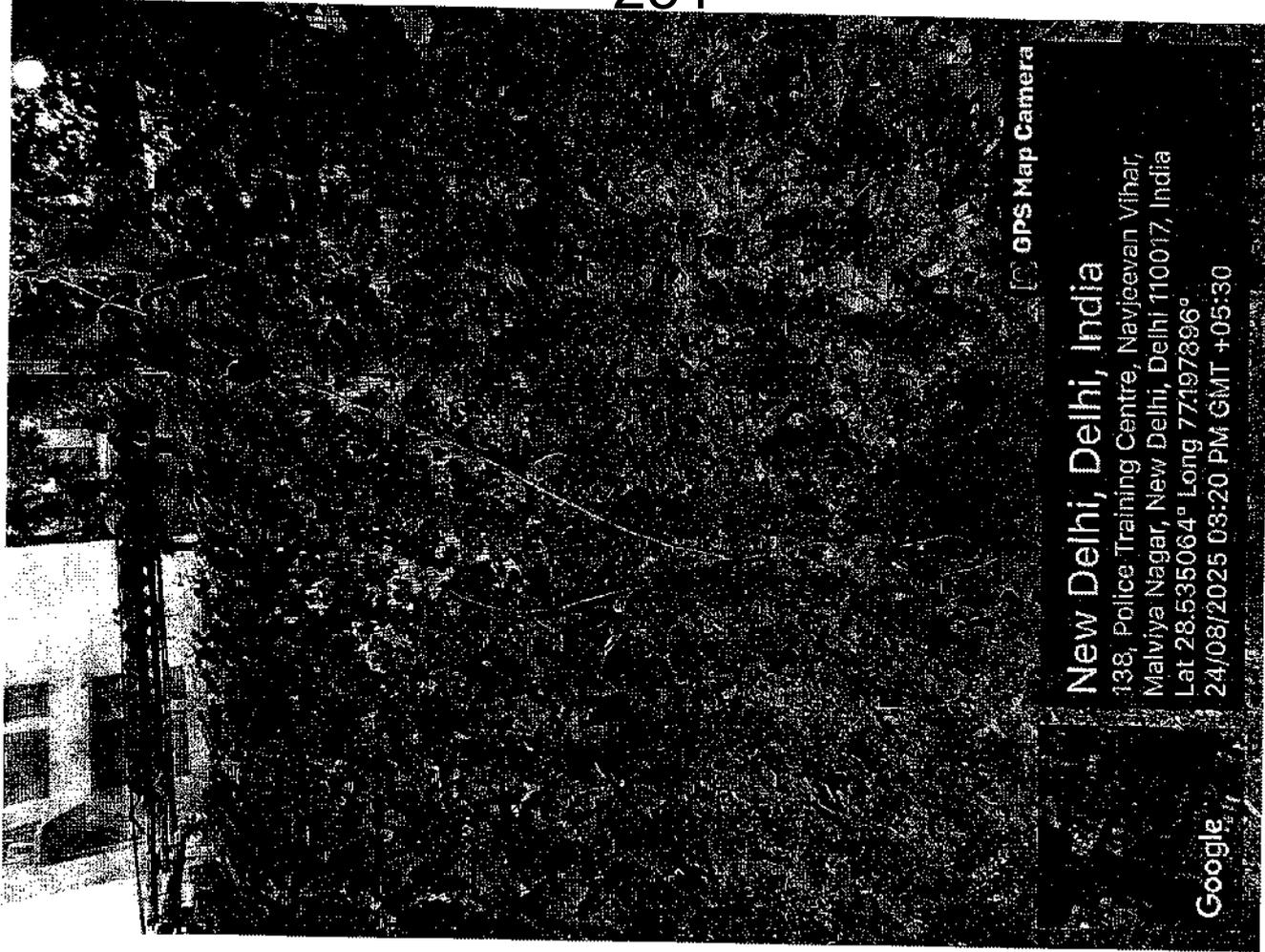
GPS Map Camera

New Delhi, Delhi, India

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24/08/2025 03:20 PM GMT +05:30

Google



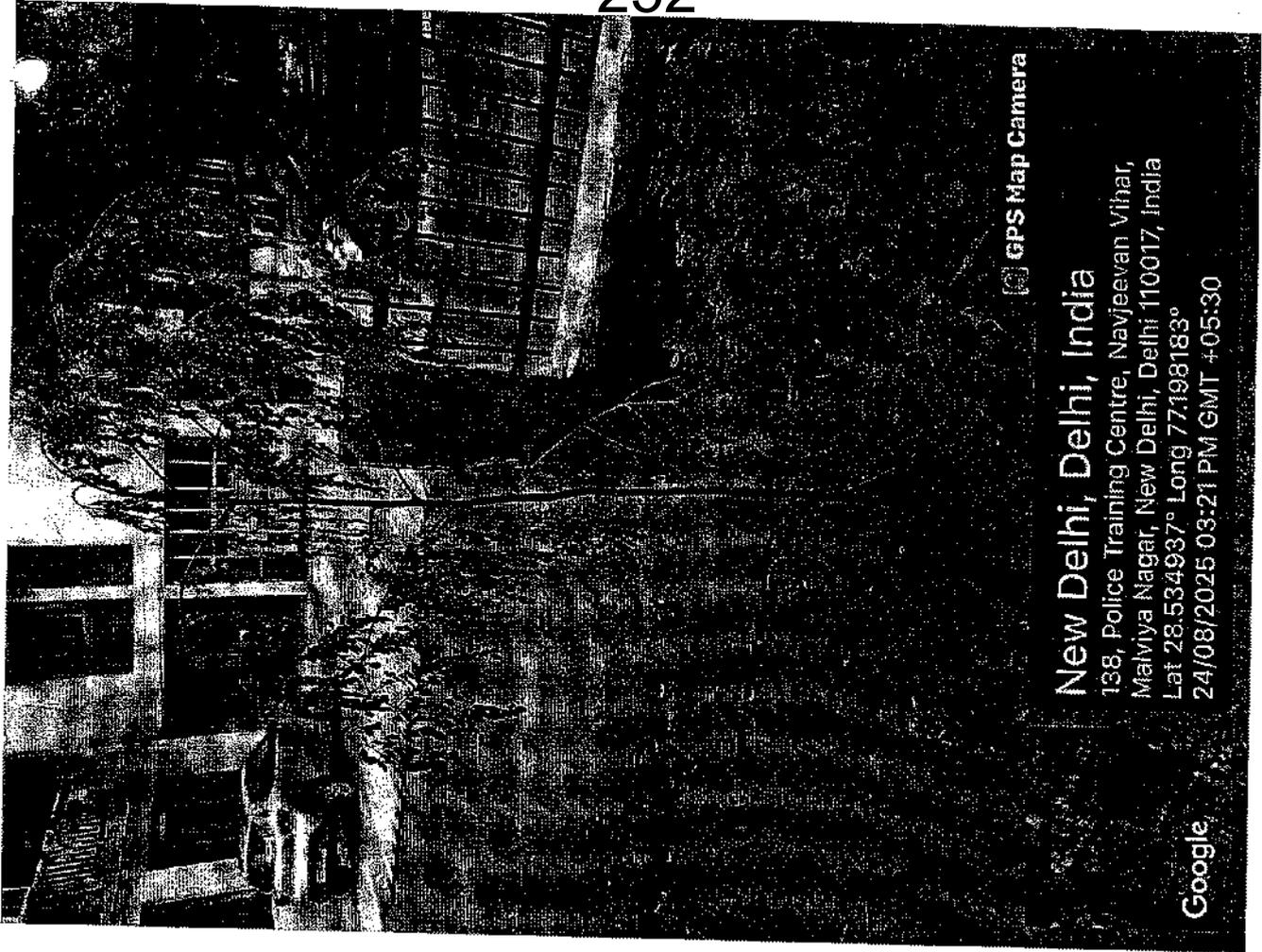
GPS Map Camera

New Delhi, Delhi, India

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Google



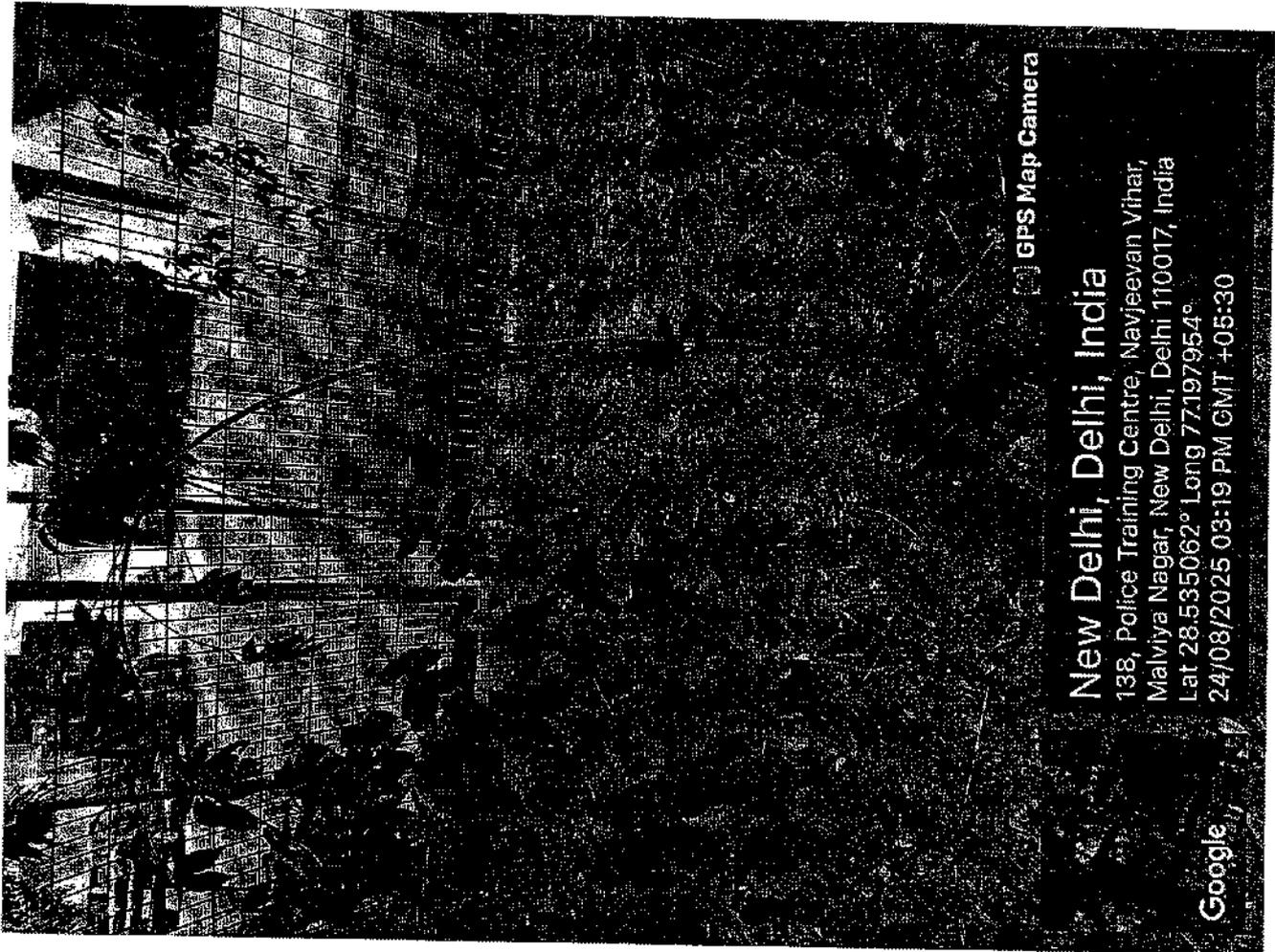
GPS Map Camera

New Delhi, Delhi, India

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 Lat 28.534937° Long 77.198183°

24/08/2025 03:21 PM GMT +05:30

Google



GPS Map Camera

New Delhi, Delhi, India

138, Police Training Centre, Navjeevan Vihar,
 Malviya Nagar, New Delhi, Delhi 110017, India
 Lat 28.535062° Long 77.197954°

24/08/2025 03:19 PM GMT +05:30

Google

श्रीमती दिव्या अंजुसेक्टर ऑफ पौरस (साउथ), दिनांक:- 28/08/2025 79
समीप डाँ करनी सिंह शूटिंग रेंज,
तुगलानाबाद, नई दिल्ली-110044.

विषय: संख्या नोटिस नं० F.461/TO(S)/TOC/2023-24/32-55-56

सहोदर,
आपको नोटिस जारी करने के बाद मैं स्वयं आपसे दिनांक 22/8/25 को आपसे मिली थी। आपके आदेशानुसार STC Housing वाली गैलरी में 200 पेड़/पौधे लगा दिये गए हैं और आपके विभाग से पौरस अधिकारी द्वारा दिनांक 27/8/25 को इसकी जांच भी की गई है। शेष 100 पेड़ जो और लगाने के लिए हमारे पौरस में कोई जगह शेष नहीं है जो कि इन उन पेड़ों को लगाकर उनका संरक्षण कर सके। आप कृपया हमें शेष अन्य पेड़ों के लिए खिरपात देने की कृपा करें।

मैं आपको यह अवगत कराना चाहती हूँ कि मेरे स्वामी श्री विनय पुनार द्वारा एक सोनी समझौता साजिश है। जोकि वह STC COLONY में नहीं रहते हैं, वह फारिदाबाद में रहते हैं। श्री विनय पुनार अपने मित्र/साथी को कचाने के लिए पूरी कोशिश कर रहे हैं। वो सब इसलिए कर रहे हैं कि उन्होंने मेरे साथ जनवरी 2023 में उनके मित्र संजीव ने चुनौती की आप सभा में मेरे साथ गारपीट की थी। इसकी शिनायत होने वाराखम्बा थाने में कर रखी थी। इनके स्वामी FIR संख्या-20/2023 दर्ज हुई थी और निम्न धारा के अन्तर्गत 323/354/354B/506/509 IPC के तहत परिपाला इन्डस कोर्ट में केस चल रहा है। श्री विनय पुनार अपने मित्र को कचाने के लिए मुझ पर कई बार दबाव बनाते हैं। ताकि उनका मित्र कच जायें।

मेरा आपसे निवेदन है कि आप मेरी इन बातों को ध्यान में रख कर उचित निर्णय लेंगे।

28/8/25
28/8/25
Tughlakabad NO. 46

हिमाचल देवी
(दिवायल देवी)
8130373722

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र

Delhi Gazette

एस.जी.-डी.एल.-अ.-17052025-263174
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EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 148]	दिल्ली, बृहस्पतिवार, मई 15, 2025/वैशाख 25, 1947	[रा.रा.रा.क्षे.दि. सं. 48
No. 148]	DELHI, THURSDAY, MAY 15, 2025/VAISAKHA 25, 1947	[N. C. T. D. No. 48

भाग IV
PART IVराष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHIवन एवं वन्य जीव विभाग
अधिसूचना

दिल्ली, 24 अप्रैल, 2025

No. F.1(2554)/Legal/HQ/23-23/1022 :- दिल्ली वृक्ष (परिरक्षण) अधिनियम, 1994 की धारा 33 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, जनहित में, एतद्वारा, "दिल्ली वृक्ष (परिरक्षण) अधिनियम 1994 के अंतर्गत वृक्षों की कटाई / प्रत्यारोपण के लिए मानक संचालन प्रक्रिया" अधिसूचित करती है।

दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 के अंतर्गत वृक्षों की कटाई/प्रत्यारोपण के लिए मानक संचालन प्रक्रिया

दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 (तत्पश्चात "अधिनियम" के रूप में संदर्भित) राष्ट्रीय राजधानी क्षेत्र दिल्ली में वृक्षों की कटाई को नियंत्रित करता है। अधिनियम का उद्देश्य वृक्षों को संरक्षित करना है तथा जब तक आवश्यक न हो, वृक्षों को काटने या गिराने की अनुमति नहीं देना है। अधिनियम के उद्देश्य पर विचार करते हुए, यह स्पष्ट है कि वृक्षों को गिराने या काटने की अनुमति केवल अपवाद के रूप में दी जा सकती है, न कि नियमित रूप से। अधिनियम के प्रावधान सार्वजनिक न्यास सिद्धांत को दोहराते हैं, जो राज्य को वृक्षों सहित प्राकृतिक संसाधनों की रक्षा करने का भी आदेश देता है।

भारत के संविधान के 21, 48 क तथा 51 क (छ) को संयुक्त रूप से पढ़ने पर यह स्पष्ट है कि राज्य को प्राकृतिक पर्यावरण की रक्षा, सुधार और सुरक्षा करने का अधिकार है। वृक्ष हमारे पर्यावरण का एक महत्वपूर्ण हिस्सा हैं। एहतियाती सिद्धांत के अनुसार सरकारों को पर्यावरण क्षरण के कारणों का पूर्वानुमान लगाना, रोकना तथा उनका समाधान करना या उन्हें खत्म करना चाहिए, जिसमें उल्लंघनकर्ताओं के खिलाफ सख्त कार्रवाई करना भी शामिल है। एक भी पूर्ण विकसित वृक्ष की अवैध कटाई पर्यावरण और समस्त समाज को नुकसान पहुंचाती है।

इस अधिनियम का उद्देश्य और लक्ष्य, अन्य बातों के साथ-साथ, समुदाय की सक्रिय भागीदारी के माध्यम से वनरोपण, पुनर्वनरोपण एवं पर्यावरण संरक्षण को बढ़ावा देना है, तथा दिल्ली में वृक्षों एवं वनों के प्रति नागरिकों में सहज स्वामित्व की भावना को बढ़ावा देना है।

अधिनियम के तीन मुख्य भाग हैं। पहला भाग वृक्षों को गिराने की अनुमति देने, दूसरा भाग वृक्ष प्राधिकरण के कर्तव्यों तथा तीसरा भाग अधिनियम के प्रावधानों का उल्लंघन करने वाले व्यक्तियों को दंडित करने से संबंधित है। इसमें अन्य प्रावधान भी हैं, जैसे भूमि के मालिकों का वृक्षों को संरक्षित करने का दायित्व।

1. वृक्ष संरक्षण से संबंधित दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 की महत्वपूर्ण विशेषताएं :

- 1.1 अधिनियम की धारा 2(i) के अनुसार "वृक्ष" से अभिप्राय किसी काष्ठीय पौधे से है जिसकी शाखाएं अधिनियम में यथापरिभाषित किसी तने या शरीर से निकलती है तथा उस पर टिकी होती हैं।
- 1.2 अधिनियम की धारा 2 (झ) के अंतर्गत "वृक्ष गिराने" को परिभाषित किया गया है। अधिनियम की धारा 2 (झ) के अंतर्गत इस परिभाषा के अनुसार, "वृक्ष गिराने" का अभिप्राय, वृक्ष के तने को जड़ों से अलग करना, वृक्ष को जड़ समेत उखाड़ना तथा इसमें बुलडोजर से गिराना, काटना, घेरा बनाना, वृक्ष को काटना-छांटना, पोलर्डिंग, वृक्षनाशाओं का प्रयोग करना, जलाना या किसी अन्य तरीके से वृक्ष को क्षति पहुंचाना शामिल है।
- 1.3 धारा 8, अधिनियम की धारा 2 (ट) के अंतर्गत नियुक्त वृक्ष अधिकारी की अनुमति के बिना वृक्षों को गिराने पर रोक लगाती है, सिवाय उन स्थितियों के जहां यदि वृक्ष को तुरंत नहीं गिराया जाता है, तो जीवन या संपत्ति या यातायात के लिए गंभीर खतरा होने की संभावना है। - ऐसे मामलों में भूमि का स्वामी ऐसे वृक्ष को गिराने के लिए तत्काल कार्रवाई कर सकता है और ऐसे वृक्ष के गिरने के चौबीस घंटे के भीतर वृक्ष अधिकारी को इस तथ्य की सूचना देगा।
- 1.4 धारा 9(2) के अंतर्गत वृक्ष अधिकारी वृक्ष गिराने की अनुमति दे सकता है/नहीं दे सकता। प्रासंगिक रूप से, धारा 9(3) के परन्तुक के अंतर्गत, वृक्ष अधिकारी एक ही वर्ष में एक ही क्षेत्र से दो बार से अधिक कटाई की अनुमति नहीं दे सकता, बशर्ते कि अधिकतम क्षेत्रफल 1 हेक्टेयर हो।
- 1.5 धारा 11 के अंतर्गत भूमि स्वामियों को अपनी भूमि पर वृक्षों के संरक्षण एवं सुरक्षा का आदेश दिया गया है, जो धारा 10 के अंतर्गत जारी निर्देशों के अनुपालन में लगाए गए हैं तथा यदि स्वामी द्वारा पर्याप्त उपाय नहीं किए जाते हैं तो वृक्ष अधिकारी वृक्षों के संरक्षण के लिए निर्देश जारी कर सकता है।
- 1.6 अधिनियम की धारा 29, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को सार्वजनिक हित में अधिनियम के समस्त या किसी भी प्रावधान से किसी क्षेत्र या वृक्षों की किसी भी प्रजाति को छूट देने का अधिकार देती है।
- 1.7 राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को अधिनियम की धारा 30 के अंतर्गत एक निश्चित अवधि के लिए एक वर्ग के वृक्षों को गिराने पर पूर्ण रूप से रोक लगाने का अधिकार भी दिया गया है।
- 1.8 अधिनियम की धारा 33 के अंतर्गत, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, अधिनियम के प्रयोजनों को पूरा करने के लिए वृक्ष अधिकारी, वृक्ष प्राधिकरण और वृक्ष प्राधिकरण के अधीनस्थ अधिकारियों को उनके कार्यों के निर्वहन के संबंध में निर्देश दे सकती है।

2. वृक्षों की कटाई/प्रत्यारोपण के लिए आवेदक द्वारा उपलब्ध किया जाने वाला विवरण।

- 2.1. यदि किसी आवेदक को किसी अन्य कारण से पता चले कि वृक्ष (वृक्षों) की कटाई/प्रत्यारोपण करना आवश्यक है, तो उसे वन एवं वन्यजीव विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार को प्रस्तुत किए जाने वाले आवेदन में निम्नलिखित विवरण अनिवार्य रूप से उपलब्ध करने होंगे :

- i. डीपीटीए ई-फॉरेस्ट पोर्टल पर सभी प्रकार से विधिवत भरा हुआ प्रपत्र।
- ii. स्वामित्व के पंजीकृत दस्तावेज़ की स्व-सत्यापित प्रति तथा/या नगरपालिका अथवा राजस्व रिकॉर्ड की प्रति जिसमें संपत्ति के स्वामित्व का स्पष्ट विवरण हो या तहसीलदार द्वारा जारी भूमि रिकॉर्ड की जमाबंदी।
- iii. यदि आवेदक भूमि का स्वामी नहीं है तो भूमि स्वामी (स्वामियों) से अनापत्ति प्रमाण पत्र।
- iv. संपूर्ण क्षेत्र के वृक्षों की गणना सूची (प्रजातियां और परिधि) (आवेदक या आवेदक के अधिकृत एजेंट द्वारा विधिवत हस्ताक्षरित), जिसमें गणना संख्या स्पष्ट रूप से दर्शाने वाले भू-संदर्भित फोटोग्राफ शामिल हों (प्रत्येक वृक्ष को आवेदक द्वारा एक विशिष्ट संख्या दी जाएगी)।
- v. सीमा विवरण (आवेदक द्वारा विधिवत हस्ताक्षरित)।
- vi. वचनबद्धता कि अन्य सभी अनुमतियां/अनुमोदन, जो भी आवश्यक हों, प्राप्त कर लिए गए हैं या प्राप्त किए जा रहे हैं।
- vii. उस स्थान का विवरण (केएमएल फाइल, क्षेत्र, खसरा विवरण सहित स्वामित्व प्रमाण) जहां वृक्षों को प्रत्यारोपित किया जाना प्रस्तावित है और प्रतिपूरक वृक्षारोपण किया जाना प्रस्तावित है, यदि लागू हो।
- viii. आवेदक द्वारा प्रस्तुत की जाने वाली वचनबद्धता, जिसमें स्पष्ट रूप से कहा गया हो कि प्रतिपूरक वृक्षारोपण के लिए चिन्हित भूमि का उक्त टुकड़ा किसी अन्य उद्देश्य के लिए आवंटित नहीं है, जिसमें प्रतिपूरक वृक्षारोपण/वनरोपण/किसी अन्य परियोजना के लिए प्रतिपूरक प्रत्यारोपण शामिल है (यदि लागू हो)।
- ix. वृक्ष प्रत्यारोपण नीति, 2020 के अनुसार निर्धारित प्रारूप में वृक्ष संरक्षण योजना।
- x. यदि आवेदन किसी विकास परियोजना से संबंधित है, तो निम्नलिखित अतिरिक्त दस्तावेज़ (उपर्युक्त दस्तावेज़ों (क्रम संख्या i से ix) के अतिरिक्त) भी प्रस्तुत किए जाएंगे –
 - क) परियोजना को अंतिम रूप देने से पहले विचार किए गए अन्य व्यवहार्य विकल्पों का विवरण, यदि कोई हो, ताकि प्रभावित वृक्षों की संख्या न्यूनतम हो सके।
 - ख) विस्तृत वास्तुकला चित्रों की एक प्रति (खसरा संख्या दर्शाते हुए चित्र फाइल प्रारूप में) जिसमें प्रस्तावित परियोजना के स्केल अभिविन्यास और संरेखण पर वृक्षों का आवरण शामिल है।

3. प्रतिपूरक वृक्षारोपण और प्रत्यारोपण

- 3.1 अधिनियम की धारा 10 में प्रत्येक काटे गए/प्रत्यारोपित वृक्ष के लिए निश्चित संख्या में वृक्ष लगाए जाने का प्रावधान है (जिसे प्रतिपूरक वृक्षारोपण कहा जाए)। प्रत्येक गिराए गए/प्रत्यारोपित वृक्ष के लिए मानक के रूप में, आवेदक को राज्य सरकार द्वारा समय-समय पर यथानिर्दिष्ट उपयुक्त प्रजातियों के उतने ही वृक्षों के पौधे लगाने होंगे।
- 3.2 यदि आवेदक द्वारा काटे जाने वाले/प्रत्यारोपित किए जाने वाले वृक्षों की संख्या पच्चीस से कम या उसके बराबर है, तो प्रतिपूरक वृक्षारोपण/प्रत्यारोपण, यदि संभव हो तो, आवेदक द्वारा स्वयं किया जाएगा; अन्यथा, संबंधित वृक्ष अधिकारी द्वारा कारणों को लिखित में अभिलेखबद्ध करते हुए वन विभाग द्वारा आवेदक को ऐसे वृक्षारोपण/प्रत्यारोपण तथा सात वर्षों तक उसके रखरखाव के लिए अपेक्षित धनराशि प्रदान की जाएगी।
- 3.3 शेष मामलों में (पच्चीस से ज़्यादा वृक्षों की कटाई/प्रत्यारोपण के लिए), आवेदक को प्रतिपूरक वृक्षारोपण के लिए भूमि उपलब्ध करानी होगी। आवेदक को ऐसी भूमि पर प्रतिपूरक वृक्षारोपण तथा उसके रखरखाव का खर्च भी उठाना होगा, जो वन एवं वन्यजीव विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार द्वारा समय-समय पर निर्धारित किया जाता है।
- 3.4 वृक्ष अधिकारी प्रतिपूरक वृक्षारोपण या प्रत्यारोपण के लिए प्रस्तावित भूमि के बारे में अपेक्षित परिश्रम करेंगे। यह स्पष्ट किया जाता है कि विद्यमान वृक्षारोपण में संवर्धन/अंतराल-रोपण को भी प्रतिपूरक वृक्षारोपण के लिए माना जाएगा।
- 3.5 यदि आवेदक स्वयं वृक्षारोपण करता है, तो वन एवं वन्य जीव विभाग द्वारा यथानिर्धारित सुरक्षा जमा के रूप में एक राशि आवेदक को वृक्ष अधिकारी के पास जमा करानी होगी। वृक्ष अधिकारी द्वारा आवेदक को यह राशि (सात वर्ष

बाद) वापस कर दी जाएगी, यदि सात वर्षों में वृक्षारोपण (यथा अपेक्षित रोपित वृक्षों की संख्या) पूर्ण रूप से वृक्षों के रूप में विकसित हो जाता है।

- 3.6 यदि आवेदक को प्रतिपूरक वृक्षारोपण करना है, लेकिन वह सफल प्रतिपूरक वृक्षारोपण करने में विफल रहता है, तो वृक्ष अधिकारी द्वारा सुरक्षा जमा राशि जब्त कर ली जाएगी और उसी प्रस्तावित स्थल पर प्रतिपूरक वृक्षारोपण वन विभाग द्वारा किया जाएगा। आगे आवेदक को अतिरिक्त स्थल पर सुधार व्यय जमा करने के लिए बाध्य किया जाएगा, जो संबंधित वन विभाग/वृक्ष अधिकारी द्वारा गणना के अनुसार स्थल को वृक्षारोपण हेतु उपयुक्त बनाना अपेक्षित हो सकता है।
- 3.7 वृक्षों के प्रत्यारोपण हेतु समय-समय पर संशोधित प्रत्यारोपण नीति, 2020 का पालन किया जाएगा।
- 3.8 आवेदक द्वारा यह सुनिश्चित करने के लिए एक कार्य किया जाएगा कि जहां से वृक्षों को काटा गया है, उस क्षेत्र में या उसके आसपास के क्षेत्र में, जहां तक संभव हो, प्रतिपूरक वृक्षारोपण/प्रत्यारोपण विधिवत रूप से किया जाए।
- 3.9 लगाए गए या प्रत्यारोपित किए गए प्रत्येक वृक्ष को जियो-टैग किया जाएगा तथा किए गए वृक्षारोपण का विवरण वन विभाग के पोर्टल पर अपलोड किया जाएगा। वृक्षारोपण करने वाली एजेंसी द्वारा संबंधित वृक्षों की कटाई की अनुमति के विरुद्ध वृक्षारोपण की वार्षिक प्रगति (तिथि के साथ भू-संदर्भित तस्वीरें) अपलोड की जाएगी।

4. वृक्ष अधिकारी द्वारा दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 के अंतर्गत वृक्षों की कटाई/प्रत्यारोपण हेतु धारा 9(1) के अंतर्गत आवेदन पर विचार

- 4.1 वृक्ष अधिकारियों का मूल कार्य और कर्तव्य वृक्षों को संरक्षित करना है, इसलिए केवल आवश्यक होने पर तथा उचित कारणों से ही वृक्षों को काटने/प्रत्यारोपण की अनुमति दी जाएगी।
- 4.2 वृक्ष अधिकारी द्वारा वृक्षों की कटाई/प्रत्यारोपण हेतु आवेदन की एक प्रति भूमि विवरण के साथ अनिवार्य रूप से एमसीडी या एनडीएमसी या डीडीए या छावनी बोर्ड को उनकी जानकारी के लिए भेजी जाएगी, जिनके अधिकार क्षेत्र में उक्त क्षेत्र आता है। ये प्राधिकारी अपनी टिप्पणियां/आपत्तियां, यदि कोई हों, तो आवेदन प्राप्त होने की तिथि से दो सप्ताह के भीतर, यदि काटे जाने/प्रत्यारोपण किए जाने वाले वृक्षों की संख्या 50 या उससे अधिक है, तो सीईसी को अन्यथा वृक्ष अधिकारी को प्रस्तुत कर सकते हैं।
- 4.3 वृक्ष अधिकारी स्थल का दौरा करने के बाद यह तय करेंगे कि आवेदक द्वारा वृक्षों की कटाई करने या स्थानांतरण करने की मांग आवश्यक है या नहीं। वृक्ष अधिकारी यथासंभव अधिक से अधिक वृक्षों को बचाने का प्रयास करेंगे। वृक्ष अधिकारी इस बात पर विचार करेंगे कि क्या वृक्षों को छंटाई या किसी अन्य तरीके से कटाई/प्रत्यारोपण से बचाया जा सकता है।
- 4.4 डीपीटीए ई-फॉरेस्ट पोर्टल पर आवेदक द्वारा प्रस्तुत परियोजना क्षेत्र की स्वीकृत लेआउट योजना जिसमें भवन योजना, सड़क और अन्य संरचनाएं आदि शामिल हैं, जो आवेदक द्वारा जमीन पर (1:1 के पैमाने पर) सीमांकित की जाएगी। डीपीटीए ई-फॉरेस्ट पोर्टल पर परियोजना क्षेत्र हेतु आवेदक द्वारा प्रस्तुत वृक्षों की गणना सूची (प्रत्येक वृक्षा को एक विशिष्ट संख्या दी जाएगी) जिसमें बचाए जाने वाले, प्रत्यारोपित किए जाने वाले और काटे जाने वाले वृक्ष शामिल हैं, को वृक्ष अधिकारी और आवेदक द्वारा जमीनी स्तर पर संयुक्त रूप से सत्यापित और प्रमाणित किया जाएगा।
- 4.5 वृक्ष अधिकारी परियोजना क्षेत्र में सभी वृक्षों की सावधानी पूर्वक जांच एवं निरीक्षण करेगा ताकि काटे जाने/प्रत्यारोपित किए जाने वाले वृक्षों की न्यूनतम संख्या निर्धारित की जा सके। इस प्रक्रिया के बाद, वृक्ष अधिकारी बचाए जाने, प्रत्यारोपित किए जाने तथा काटे जाने वाले वृक्षों की सूची को अंतिम रूप देगा।
- 4.6 एक बार जब वृक्षों की सूची को प्रमाणित कर दिया जाता है और कटाई/प्रत्यारोपण के लिए अंतिम रूप दे दिया जाता है, तो आवेदक संबंधित वृक्ष के चारों ओर दो छल्लों के रूप में वृक्षों को पेंट से 'चिह्नित' करेगा, अर्थात् प्रत्यारोपित किए जाने वाले वृक्षों के लिए 'पीला' और काटे जाने वाले वृक्षों के लिए 'लाल'।
- 4.7 अधिनियम के अंतर्गत वृक्षों की कटाई/प्रत्यारोपण के लिए वृक्ष अधिकारी द्वारा एक सकारण आदेश (स्पीकिंग ऑर्डर) जारी किया जाएगा। कटाई/प्रत्यारोपण की अनुमति दो वर्ष की अवधि के लिए वैध होगी, जिसे आवेदक द्वारा उचित

औचित्य प्रस्तुत किए जाने पर बढ़ाया जा सकता है। अनुमति की वैधता समाप्त होने पर, आवेदक को अनुमति के लिए नए सिरे से आवेदन करना होगा।

4.8 धारा 9 की उपधारा (3) के परन्तुक इस प्रकार है:

“9. किसी वृक्ष को गिराने, काटने, हटाने या निपटाने की अनुमति प्राप्त करने की प्रक्रिया –

(3) यह भी उपबंधित है कि किसी व्यक्ति को एक ही वर्ष के दौरान एक ही क्षेत्र से दो से अधिक बार अनुमति नहीं दी जाएगी। बशर्ते एक समय में अधिकतम एक हेक्टेयर क्षेत्र हो।

4.9 यदि वृक्ष अधिकारी यह पाता है कि उसी क्षेत्र के संबंध में उसी वर्ष वृक्षों के गिराने के लिए दूसरा आवेदन किया गया है तथा पहले और दूसरे आवेदनों द्वारा कवर किए गए वृक्षों की कुल संख्या 49 से अधिक है, यद्यपि दूसरे आवेदन द्वारा मांगी गई अनुमति 50 से कम वृक्षों के संबंध में हो, दूसरे आवेदन पर दी गई अनुमति पर तब तक कार्रवाई नहीं की जाएगी जब तक कि उसका केंद्रीय अधिकार प्राप्त समिति (संक्षेप में, “सीईसी”) द्वारा निरीक्षण नहीं किया जाता है तथा अनुमोदित नहीं किया जाता है।

4.10 वृक्ष अधिकारी अधिनियम की धारा 9 के अंतर्गत किसी भी आवेदन पर तब तक विचार नहीं करेगा जब तक कि उसी संपत्ति के संबंध में उस विशेष वर्ष (कैलेंडर वर्ष) में अधिनियम की धारा 9 के अंतर्गत किए गए आवेदनों की संख्या के बारे में दस्तावेजों द्वारा समर्थित घोषणा न हो।

4.11 अधिनियम की धारा 9 की उप-धारा (4) पर माननीय सर्वोच्च न्यायालय द्वारा रिट याचिका (सिविल) संख्या 4677/1985 एमसी मेहता बनाम यूओआई में दिनांक 19/12/2024 के आदेश द्वारा रोक लगा दी गई है, और इसलिए यह वृक्षों की कटाई/प्रत्यारोपण के लिए प्रस्तुत आवेदनों पर लागू नहीं होगी।

5. 50 या अधिक वृक्षों की कटाई/प्रत्यारोपण की अतिरिक्त शर्तें

5.1 जब भी कोई वृक्ष अधिकारी अधिनियम की धारा 8 के साथ पठित धारा 9 के अनुसरण में 50 या अधिक वृक्षों के काटने/प्रत्यारोपण की अनुमति देता है, तो उक्त अनुमति पर तब तक कार्रवाई नहीं की जाएगी जब तक कि उसे सीईसी द्वारा अनुमोदित नहीं कर दिया जाता।

5.2 जब भी अधिनियम के अंतर्गत वृक्ष अधिकारी 50 या उससे अधिक वृक्षों की कटाई/प्रत्यारोपण की अनुमति देता है, तो ऐसी अनुमति देने के तुरंत बाद, वृक्ष अधिकारी आवेदन के पूरे रिकॉर्ड के साथ अनुमति की एक प्रति सीईसी को भेजेगा। दस्तावेजों की प्राप्ति के पश्चात्, सीईसी हेतु संबंधित वृक्ष अधिकारी को आवश्यकतानुसार अतिरिक्त जानकारी और अतिरिक्त दस्तावेज प्रस्तुत करने के लिए कहेगा।

5.3 सीईसी आवेदनों एवं सभी प्रासंगिक पहलुओं पर सावधानीपूर्वक विचार करेगी तथा निर्णय लेगी कि क्या अनुमति प्रदान की जानी चाहिए या नहीं अथवा अनुमति में या अनुमति के अंतर्गत लगाए गए नियमों और शर्तों में कोई संशोधन अपेक्षित है। सीईसी, सम्पूर्ण मामले की जांच करने के पश्चात्, आवेदन को स्वीकार या अस्वीकार कर सकती है, आवेदन को आंशिक रूप से स्वीकार कर सकती है तथा/या उन नियमों व शर्तों को संशोधित कर सकती है जिन पर वृक्ष अधिकारी द्वारा अनुमति प्रदान करने का प्रस्ताव है।

5.4 50 या उससे अधिक वृक्षों को काटने/प्रत्यारोपित करने की अनुमति देते समय, जब तक कि मामला असाधारण न हो, वास्तविक वृक्ष-काटने का कार्य तब तक नहीं किया जाएगा जब तक कि प्रतिपूरक वनरोपण के माध्यम से वृक्ष लगाने की आवश्यकता का अनुपालन न किया जाए। सीईसी के आदेश प्राप्त करने के बाद, वृक्ष अधिकारी सीईसी के आदेश को प्रभावी बनाने के लिए अपने द्वारा पारित आदेशों में संशोधन करेंगे।

5.5 सीईसी द्वारा अनुरोध किए जाने पर, परियोजना प्रस्तावक या आवेदक जो अधिनियम की धारा 9 के अंतर्गत आवेदन करता है, सीईसी के समक्ष उपस्थित होने के लिए बाध्य होगा।

5.6 रिट याचिका/याचिकाओं (सिविल) संख्या 4677/1985 एमसी मेहता बनाम यूओआई में दिनांक 19/12/2024 के निर्णय में माननीय सर्वोच्च न्यायालय के सभी दिशा-निर्देशों का वृक्ष अधिकारी द्वारा मामले-दर-मामले के आधार पर पालन किया जाएगा। ये दिशा-निर्देश/मानक संचालन प्रक्रिया दिनांक 19.12.2024 से लागू हैं तथा अधिनियम की धारा 9 के साथ पठित धारा 8 के अंतर्गत सभी लंबित आवेदनों पर भी लागू होंगे।

- 5.7 इन मानक संचालन प्रक्रियाओं को 50 या अधिक वृक्षों को कटाने/प्रत्यारोपित करने के लिए भी सहमति सीईसी द्वारा दी गई है।
- 5.8 50 या अधिक वृक्षों की अवैध कटाई के मामले में, वृक्ष अधिकारी द्वारा ऐसी सूचना प्राप्त होने के चौबीस घंटे के भीतर सीईसी को सूचित किया जाएगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के
आदेश से तथा उनके नाम पर,
ए. के. सिंह, प्रधान सचिव (पर्यावरण एवं वन)

अनुलग्नक— 1

वृक्षों की कटाई/प्रत्यारोपण हेतु दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 के अंतर्गत मॉडल सांकेतिक अनुमति
आदेश

(वन विभाग द्वारा आवश्यकतानुसार आशोधित किया जाएगा)

विषय: वृक्षों के प्रत्यारोपण की अनुमति

जबकि, डीपीटीए ई-फॉरेस्ट पोर्टल पर आवेदन संख्या दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 (तत्पश्चात् 'अधिनियम' के रूप में संदर्भित) की धारा 9 के अंतर्गत (प्रयोजन) हेतु (वृक्षों की संख्या) के प्रत्यारोपण तथा वृक्षों की संख्या की कटाई के संबंध में प्राप्त हुआ है।

और जबकि, प्रत्यारोपित और काटे गए सभी वृक्षों की सूची, जिसमें वृक्षों के नाम, परिधि माप, फोटोग्राफ के साथ भौगोलिक-निर्देशांक शामिल हैं, इस कार्यालय में प्राप्त हुई तथा सही पाई गई।

और जबकि, आवेदक द्वारा वृक्ष प्रत्यारोपण नीति 2020 के अनुसार एक वृक्ष संरक्षण योजना प्रस्तुत की गई थी, जिसमें प्रत्यारोपित वृक्षों के अस्तित्व को सुनिश्चित करने के लिए उठाए जाने वाले कदमों पर प्रकाश डाला गया था।

और जबकि, केन्द्रीय अधिकार प्राप्त समिति (तत्पश्चात् 'सीईसी' के रूप में संदर्भित) के दिनांक के अनुमोदन के पश्चात्, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार ने दिनांक के आदेश संख्या के माध्यम से अधिनियम की धारा 29 (यदि लागू हो) के अंतर्गत दिल्ली वृक्ष परिरक्षण अधिनियम की धारा 9 की उपधारा (3) की शर्त के अधीन छूट दे दी गई है।

और जबकि, आवेदक द्वारा परियोजना का विवरण स्थल पर तैयार किया गया था तथा परियोजना स्थल का निरीक्षण किया गया था और गिराए जाने वाले एवं प्रत्यारोपित किए जाने वाले वृक्षों की सूची को और अधिक परिष्कृत किया गया था ताकि अधिक वृक्षों को बचाया जा सके।

और जबकि, परियोजना से प्रभावित होने वाले सभी वृक्षों को क्रमांकित पाया गया तथा प्रस्तुत वृक्षों की सूची को समुचित जांच के बाद अंतिम रूप दिया गया।

और जबकि, प्रस्तावित प्रतिपूरक वृक्षारोपण स्थल ----- (स्थल का नाम) का क्षेत्रीय कर्मचारियों द्वारा निरीक्षण किया गया था और इसे ----- (प्रजातियों की सूची) की संख्या में वृक्षों के पौधे लगाने के लिए उपयुक्त तथा पर्याप्त पाया गया था, या

और जबकि, ----- (स्थल का नाम) पर प्रस्तावित प्रतिपूरक वृक्षारोपण स्थल वन विभाग / विभाग (यदि इसे वन समझा जाए) द्वारा प्रदान किया गया है, और ----- (प्रजातियों की सूची) के वृक्ष के पौधे संख्या में पौधे लगाने के लिए उपयुक्त और पर्याप्त पाया गया है। इसके अतिरिक्त ऐसे प्रतिपूरक वृक्षारोपण हेतु उपभोगी संस्था ने अपेक्षित राशि ----- जमा कर दी है।

और जबकि, प्रस्तावित प्रत्यारोपण स्थल —————(स्थल का नाम) का निरीक्षण किया गया और इसे संख्या में वृक्षों के प्रत्यारोपण के लिए उपयुक्त पाया गया।

और जबकि, —————(उपभोगी संस्था का नाम) ने वृक्षों के प्रत्यारोपण के लिए वन एवं वन्यजीव विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के पास ————— रुपए की सुरक्षा राशि जमा कर दी है।

और जबकि, सीईसी का अनुमोदन (जहां भी लागू हो) दिनांक के पत्र संख्या अंतर्गत प्राप्त हो गया है।

अब, इसलिए संलग्न नियमों व शर्तों को पूरा करने के अधीन ——— संख्या के वृक्षों के प्रत्यारोपण और ——— संख्या के वृक्षों को काटने की अनुमति दी जाती है।

प्रत्यारोपित और काटे जाने वाले वृक्षों का विवरण

क्र०सं०	वृक्षों की प्रजातियाँ	आवेदन के अनुसार वृक्षों की संख्या	वृक्षों का स्थान (भौगोलिक निर्देशांक सहित)	प्रत्यारोपण/कटाई का कारण

अनुलग्नक- 2

प्रत्यारोपण/कटाई हेतु मॉडल सांकेतिक नियम एवं शर्तें

(समय-समय पर आवश्यकतानुसार वन विभाग द्वारा आशोधित किया जाएंगे। शर्तें, अधिनियम और अनुमोदित मानक संचालन प्रक्रिया के अनुसार होंगी)

दिल्ली वृक्ष परिरक्षण अधिनियम, 1994 के अंतर्गत वृक्षों की कटाई/प्रत्यारोपण हेतु अनुमति प्रदान करते समय निर्धारित की जाने वाली विशिष्ट और सामान्य शर्तों की सांकेतिक सूची

विशिष्ट शर्तें

1. आवेदक को कटाई/प्रत्यारोपण हेतु अनुमत वृक्षों की संख्या———— का प्रतिपूरक वृक्षारोपण स्थल पर पूरा करना होगा, जिसके लिए आवेदक को वन विभाग के पास वापसी योग्य सुरक्षा जमा राशि ————— जमा की जाएगी। यदि आवेदक प्रतिपूरक वृक्षारोपण सफलतापूर्वक करता है और 07 (सात) वर्षों तक वृक्षारोपण का रखरखाव करता है, तो सुरक्षा जमा राशि बाद में वापस कर दी जाएगी। यदि वृक्षारोपण का सफलता प्रतिशत 100% से कम है, तो वृक्षारोपण की विफलता के प्रतिशत के अनुपात में सुरक्षा जमा राशि जब्त कर ली जाएगी तथा वन विभाग वृक्ष अधिकारी द्वारा निर्धारित उसी स्थल पर या किसी अन्य स्थल पर, प्रत्यारोपित असफल पौधों की संख्या के बराबर प्रतिपूरक वृक्षारोपण करेगा। आवेदक को वापस की गई सुरक्षा जमा राशि पर कोई ब्याज नहीं दिया जाएगा। यद्यपि, वापसी के समय ऐसे वृक्षारोपण और इसके सात वर्ष तक रखरखाव आदि के लिए आवश्यक वास्तविक राशि काट ली जाएगी।
2. यदि आवेदक वृक्ष अधिकारी द्वारा यथा विनिर्दिष्ट अवधि के भीतर निर्धारित स्थल पर वृक्षारोपण करने में विफल रहता है, तो वृक्षारोपण और उसका रखरखाव वन विभाग द्वारा आवेदक की लागत पर उसी स्थल पर किया जाएगा। आवेदक वन विभाग द्वारा गणना की गई आवश्यक धनराशि के साथ उस स्थल को वन विभाग को सौंप देगा।

सामान्य शर्तें:

- i. यह अनुमति दो वर्ष की अवधि के लिए वैध है, जिसे वैध कारणों पर एक वर्ष के लिए बढ़ाया जा सकता है।

- ii. यदि आवेदक प्रतिपूरक वृक्षारोपण कर रहा है, तो आवेदक को अधिनियम की धारा 12 के अनुपालन में विस्तृत वृक्षारोपण कार्य योजना प्रस्तुत करनी होगी।
- iii. किसी भी माननीय न्यायालय तथा/या किसी सक्षम प्राधिकारी द्वारा जारी किए गए या जारी किए जाने वाले सभी संबंधित दिशा-निर्देशों का आवेदक द्वारा अनुपालन किया जाना चाहिए।
- iv. आवेदक को वृक्ष कटाई/प्रत्यारोपण शुरू करने से कम से कम 3 दिन पहले वृक्ष अधिकारी के कार्यालय को सूचित करना होगा।
- v. वृक्षों को काटने/प्रतिरोपित करने की अनुमति आवेदक के स्वयं के जोखिम पर दी जाती है तथा किसी भी व्यक्ति/व्यक्तियों के दावे पर कोई प्रतिकूल प्रभाव डाले बिना दी जाती है, जिनका भूमि या वृक्षों पर कोई अधिकार हो सकता है/हो सकते हैं।
- vi. स्थानांतरित किए जाने वाले वृक्षों के बीच उचित दूरी होनी चाहिए।
- vii. प्रत्यारोपण नीति, 2020 में निर्दिष्ट सभी शर्तों का आवेदक द्वारा अनुपालन किया जाना चाहिए।
- viii. किसी भी ऐसे वृक्ष को काटना/प्रत्यारोपित नहीं किया जाएगा, जिसमें किसी पक्षी, गिलहरी या सांप का घ घोंसला/गड्ढा हो, जब तक कि घोंसला/गड्ढा खाली न कर दिया जाए।
- ix. छंटाई के कारण उत्पन्न होने वाले टहनियों और शीर्षों को निकटतम सार्वजनिक श्मशान भूमि पर भेजा जा सकता है तथा रसीद की एक प्रति वृक्ष अधिकारी को भेजी जा सकती है।
- x. आवेदक को यह सुनिश्चित करना होगा कि परियोजना के निर्माण/विकास के दौरान संरक्षित वृक्षों को कोई नुकसान न हो।
- xi. आवेदक पर्याप्त सावधानी बरतेगा तथा वृक्षों के कटाई/प्रत्यारोपण के दौरान होने वाली किसी भी दुर्घटना के लिए पूर्ण रूप से उत्तरदायी होगा।
- xii. परियोजना भूमि से वृक्षों की कटाई हेतु यदि भूमि-स्वामित्व वाली एजेंसी को कोई क्षतिपूर्ति की जानी है, तो उसका भुगतान परियोजना कार्यान्वयन एजेंसी द्वारा किया जाएगा।

DEPARTMENT OF FORESTS AND WILDLIFE

NOTIFICATION

Delhi, the 24th April, 2025

No. F.1(2554)/Legal/HQ/23-23/1022.—In exercise of the powers conferred by Section 33 of the Delhi Preservation of Trees Act, 1994, the Government of National Capital Territory of Delhi, in public interest, hereby, notifies “Standard Operating Procedure (SOP) For Tree Felling / Transplantation under Delhi Preservation of Trees Act (DPTA), 1994”

STANDARD OPERATING PROCEDURE (SOP) FOR TREE FELLING / TRANSPLANTATION UNDER DELHI PRESERVATION OF TREES ACT, 1994

The Delhi Preservation of Trees Act, 1994 (**hereinafter referred to as “the Act”**) regulates the felling of trees in NCT of Delhi. The object of the Act is to preserve the trees and not to permit cutting or felling of the trees, unless necessary. Considering the object of the Act, it is evident that the permission for felling or cutting of the trees can be granted only by way of an exception and not in a routine manner. The provisions of the Act reiterate the public trust doctrine, which enjoins the State to protect the natural resources, including the trees.

On a joint reading of Articles 21, 48A and 51A (g) of the Constitution of India, it is apparent that the State is mandated to protect, improve and safeguard the natural environment. Trees are a vital part of our environment. The precautionary principle requires the governments to anticipate, prevent, and remedy or eradicate the causes of environmental degradation, including acting sternly against the violators. Illegal felling of even a single fully grown tree hurts the environment and the society as a whole.

The aim and objective of the Act, *inter alia*, is to promote afforestation, reforestation and environmental protection through proactive participation of the community, and also to promote a sense of innate ownership amongst the citizens, towards trees and forests in Delhi.

There are three major parts of the Act. The first part deals with the grant of permissions to fell the trees, the second part is about the duties of the Tree Authority, and the third part is about penalizing the persons for committing breaches of the provisions of the Act. There are other provisions, such as the obligation of the owners of the lands to preserve the trees.

1. IMPORTANT FEATURES OF THE DELHI PRESERVATION OF TREES ACT, 1994, RELATED TO TREE PRESERVATION:

- 1.1 As per Section 2(i) of the Act “tree” means any woody plant whose branches spring from and are supported upon a trunk or body as defined in the Act.
- 1.2 “To Fell a Tree” has been defined under Section 2(h) of the Act. As per this definition under Section 2(h) of the Act, "to fell a tree" with its cognate expression, means severing the trunk from the roots, uprooting the tree and includes bulldozing, cutting, girdling, lopping, pollarding, applying arboricides, burning or damaging a tree in any other manner.
- 1.3 Section 8 prohibits felling of trees without permission of the Tree Officer appointed under Section 2(j) of the Act except in situations where if the tree is not immediately felled, there would be grave danger to life or property or traffic—in which cases the owner of the land may take immediate action to fell such tree and report the fact to the Tree Officer within twenty-four hours of such felling.
- 1.4 The Tree Officer can grant / refuse permission for felling under Section 9(2). Pertinently, under Section 9(3) *proviso*, the Tree Officer cannot give permission for felling from the same area on more than two occasions during the same year subject to a maximum area of 1 hectare.
- 1.5 Section 11 mandates the land owners to preserve and protect trees on their land which are planted in compliance of directions issued under Section 10 and the Tree Officer can issue directions for protection of trees if adequate measures are not taken by the owner.
- 1.6 Section 29 of the Act empowers the GNCTD to exempt any area or any species of trees from all or any of the provisions of the Act, in public interest.
- 1.7 The GNCTD is also empowered to prohibit felling altogether of a class of trees for a specified period under Section 30 of the Act, and

1.8 Under Section 33 of the Act, the GNCTD can give directions to the Tree Officer, Tree Authority and officers subordinate to the Tree Authority regarding discharge of their functions for carrying out the purposes of the Act.

2. DETAILS TO BE PROVIDED BY THE APPLICANT FOR TREE FELLING/TRANSPLANTATION.

2.1. If an applicant, for any other reason, finds that felling/transplantation of tree(s) is necessary, he shall have to mandatorily provide the following details in the application to be submitted to the Department of Forest and Wildlife, GNCTD:

- i. Duly filled up form in DPTA e-Forest portal in all respect.
- ii. Self-attested copy of the registered document of ownership and/or copy of municipal or revenue record clearly showing details of ownership of the property or *jamabandi* of land record issued by the Tehsildar.
- iii. NOC from the land owner(s), if applicant is not the land owner.
- iv. Enumeration list (species and girth) of trees of the entire area (duly signed by the applicant *or authorized agent of the applicant*) including geo-referenced photographs showing the enumeration number clearly (each tree to be given a unique number by the applicant).
- v. Boundary description (duly signed by the applicant).
- vi. Undertaking that all other permissions/ approvals, as may be required, have been obtained or are being obtained.
- vii. Details (KML file, area, ownership proof including khasra details) of the site where the trees are proposed to be transplanted and compensatory plantation proposed to be carried out, if applicable.
- viii. Undertaking to be submitted by the Applicant, clearly stating that the said parcel of land identified for compensatory plantation is not allotted for any other purpose including for compensatory plantation / afforestation / transplantation for any other project, if applicable.
- ix. Tree Preservation Plan in the prescribed format as per Tree Transplantation Policy, 2020.
- x. In case the application is related to a development project, following additional documents (in addition to above mentioned documents (sl number i. to ix.)) shall also be submitted-
 - a) Details of other feasible options explored before finalizing the project, if any, to ensure minimizing the number of trees affected.
 - b) A copy of the detailed architectural drawings (in .dwg drawing file format showing the khasra numbers) which includes overlay of trees on to-the-scale layout and alignment of the proposed project.

3. COMPENSATORY PLANTATION & TRANSPLANTATION

- 3.1 Section 10 of the Act mandates certain number of trees to be planted for each tree felled/transplanted (to be called Compensatory Plantation). As a standard for each tree felled/ transplanted, the applicant shall plant such number of tree saplings of suitable species as specified by the state government from time to time.
- 3.2 If number of trees to be felled / transplanted by the applicant are less than or equal to twenty-five, compensatory plantation/transplantation will be carried out, if possible, by the applicant itself: otherwise, for reasons recorded in writing by the concerned Tree Officer, by the Forest Department for which required funds will be provided by the applicant for carrying out such plantation/transplantation and its maintenance for seven years.
- 3.3 For rest of the cases (for felling/ transplantation of more than twenty-five trees), the applicant shall provide land for compensatory plantation. Applicant shall also bear the cost of raising compensatory plantation and its maintenance for seven years, over such land, as fixed by the Department of Forests and Wildlife, GNCTD from time to time.
- 3.4 The Tree Officer will carry out required due diligence about the land offered for compensatory plantation or transplantation. It is clarified that enrichment/gap-planting in existing plantations will also be considered towards compensatory plantation.
- 3.5 In case the applicant itself carries out the plantation, then an amount in form of security deposit as decided by the Department of Forests and Wildlife, will be deposited by the applicant with the Tree Officer. The amount will be refunded (after seven years) by the Tree Officer to the applicant, if plantation (number of trees as required to be planted) is fully developed as trees in seven years.
- 3.6 In case the applicant has to raise compensatory plantation but fails to raise successful compensatory plantation, then the security deposit shall be forfeited by the Tree Officer and the Compensatory Plantation on the same proposed site shall be carried out by the Forest Department. Further, the Applicant shall be mandated to deposit extra site improvement expenses, which may be required to make the site suitable for plantation, as calculated by the Forest Department/Tree Officer concerned.
- 3.7 For transplantation of Trees, Transplantation Policy 2020 as amended from time to time shall be followed.
- 3.8 An exercise shall be done by the Applicant to ensure that the compensatory plantation / transplantation is duly undertaken in the area or in the vicinity of the site itself from where trees are felled, to the extent possible.
- 3.9 Each tree planted or transplanted will be geo-tagged and the details of the plantation carried out will be uploaded on the portal of the Forest Department. Yearly progress of plantation (geo-referenced photographs with date) will be uploaded against concerned tree felling permission by the agency carrying out the plantation.

4. CONSIDERATION OF THE APPLICATION UNDER SECTION 9(1) FOR FELLING/TRANSPLANTATION UNDER THE DPTA, 1994 BY THE TREE OFFICER

- 4.1 The basic function and duty of the Tree Officers is to preserve the trees and, therefore, only in case of necessity and for good reasons the permission for felling/transplantation of trees shall be granted.
- 4.2 A copy of the application for felling/transplantation of the trees along with land details will be mandatorily sent by the Tree Officer to MCD or NDMC or DDA or Cantonment Board under whose jurisdiction the said area falls, for their information. These authorities may submit their observations/ objections, if any to the CEC within two weeks in case the number of trees to be felled/transplanted are 50 or more, otherwise to the Tree Officer, from the date of receipt of the application.
- 4.3 The Tree Officer after visiting the site will decide whether the felling or trans-location of the trees as sought by the applicant is necessary. The Tree Officers shall make an effort to save as many trees as possible. The Tree Officers shall consider whether; by pruning or by some other methods, the trees can be saved from felling/transplantation.
- 4.4 The approved layout plan of the project area submitted by the Applicant on the DPTA e-Forest portal including the building plan, road and other structures, etc. shall be demarcated on the ground (on the scale of 1:1) by the Applicant. The enumeration list of trees (each tree will be given a unique number) submitted by the applicant, for the project area which includes trees to be saved, transplanted and felled, on the DPTA e-Forest portal shall be jointly verified and authenticated on the ground, by the Tree Officer and the Applicant.
- 4.5 The Tree Officer shall carefully examine and inspect all the trees in the project area to arrive at the bare minimum number of trees to be felled/transplanted. After this exercise, the Tree Officer shall finalize the list of trees to be saved, transplanted and felled.
- 4.6 Once the trees list is authenticated and finalized for felling/transplantation, the Applicant will 'mark' the trees with paint in the form of two rings around the concerned tree i.e. 'Yellow' for trees to be transplanted and 'Red' for trees to be felled.
- 4.7 A Speaking Order to be issued by the Tree Officer for felling/ transplantation under the Act. The permission for felling/ transplantation will be valid for a period of two years, which may be extended if proper justification is furnished by the applicant. On expiry of the validity of the permission, the Applicant shall apply afresh for the permission.
- 4.8 The proviso to sub-Section (3) of Section 9 reads thus:
"9. Procedure for obtaining permission to fell, cut, remove or dispose of a tree -
(3). Provided that no permission shall be granted to any person from the same area on more than two occasions during the same year subject to a maximum area of one hectare at a time."
- 4.9 If the Tree Officer finds that a second application is made in the same year in respect of the same area for the felling of trees and the total number of trees covered by the first and second applications exceeds 49, even

if the permission sought by the second application is in respect of fewer than 50 trees, the permission granted on the second application shall not be acted upon unless the same is vetted and approved by the by the Central Empowered Committee (for short, "the CEC").

- 4.10 The Tree Officer shall not entertain any application under Section 9 of the Act unless there is a declaration supported by documents about the number of applications made under Section 9 of the Act in that particular year (Calendar Year) regarding the same property.
- 4.11 The sub-Section (4) of Section 9 of the Act, has been stayed by the Hon'ble Supreme Court by the order dated 19/12/2024, in the Writ Petition(s) (Civil) No 4677/1985 M.C. Mehta vs UoI, and therefore shall not be applicable for applications submitted for the tree felling/transplantation.

5 ADDITIONAL CONDITIONS FOR FELLING/ TRANSPLANTATION OF 50 OR MORE TREES

- 5.1 Whenever a Tree Officer grants permission for the felling/transplantation of 50 or more trees in accordance with Section 8 read with Section 9 of the Act, the said permission shall not be acted upon unless the same is approved by the CEC.
- 5.2 Whenever the Tree Officer under the Act grants permission for the felling/ transplantation of 50 or more trees, immediately after granting such permission, the Tree Officer shall forward the entire record of the application along with a copy of the permission to the CEC. Upon receipt of the documents, it will be open for the CEC to call upon the concerned Tree Officer to furnish additional information and additional documents, as required.
- 5.3 The CEC will carefully consider the applications and all relevant aspects and will decide whether the permission deserves to be granted or whether any modification is required to the permission or the terms and conditions imposed under the permission. The CEC, after examining the entire case, may either allow or reject the application, may allow the application partly and/or modify the terms and conditions on which permission is proposed to be granted by the Tree Officer.
- 5.4 While granting permission to fell/ transplant 50 or more trees, unless the case is exceptional, actual tree-cutting work shall not be undertaken unless compliance is made with the requirement of planting trees by way of compensatory afforestation. After receiving orders of the CEC, the Tree officers shall amend the orders passed by them to give effect to the order of the CEC.
- 5.5 On the requisition being made by the CEC, the project proponent or the applicant who makes an application under Section 9 of the Act shall be bound to appear before the CEC.
- 5.6 All the directions of the Hon'ble Supreme Court in the Judgement dated 19/12/2024 in the Writ Petition(s) (Civil) No 4677/1985 M.C. Mehta vs UoI will be followed by the Tree Officer on case-to-case basis. These directions/SOPs are applicable w.e.f. 19.12.2024 and will also apply to all the pending applications under Section 8, read with Section 9 of the Act.

- 5.7 These SOPs have also been concurred by the CEC for felling/ transplanting of 50 or more trees.
- 5.8 In case of any illicit felling of 50 or more trees, the CEC will be informed by the Tree Officer within twenty-four hours of receipt of such information by the Tree Officer.

By Order and in the Name of the Lt. Governor of
National Capital Territory of Delhi
A.K. SINGH, Principal Secy. (Environment & Forests)

Annexure-1

Model indicative Permission Order under DPTA, 1994 for felling / transplantation of trees

(to be modified by the Forest Department as per the requirement)

Subject: Permission for Transplantation of Trees

WHEREAS, application no. on DPTA e-Forest portal has been received from regarding transplantation of.....(number of trees).....trees and felling ofnumber of trees for(purpose) under Section 9 of Delhi Preservation of Trees 1994 Act, 1994 (hereinafter referred as 'the Act').

AND WHEREAS, list of all trees to be transplanted and felled with details of name of the trees, girth measurement, geo-coordinates along with photographs was received in this office and found to be in order.

AND WHEREAS, a Tree Preservation Plan made in accordance with the Tree Transplantation Policy 2020 highlighting the steps that would be undertaken to ensure survival of transplanted trees was submitted by the applicant.

AND WHEREAS after the approval of Central Empowered Committee (hereinafter referred as 'CEC') dated....., the Government of NCT Delhi vide order No.....dated....., has exempted condition of Sub section (3) of Section 9 of DPTA under Section 29 of the Act (If applicable).

AND WHEREAS, the details of the project were drawn on the site by the Applicant and inspection of the project site was carried out and the list of trees to be felled and transplanted were further refined so that more trees can be saved.

AND WHEREAS, all the trees to be affected by the project were found to be numbered and the submitted trees list was finalized after due diligence.

AND WHEREAS, Compensatory Plantation site proposed at -----(name of the site) ----- was inspected by the field staff and was found suitable and sufficient to plant number of tree saplings of -----(list of species)

OR

AND WHEREAS, Compensatory Plantation site proposed at -----(name of the site) ----- has been provided by the Forest Department/.....Department (in case of deemed forest), and was found suitable and sufficient to

plant number of tree saplings of ----(list of species). Further UA has deposited the required amount of Rs---
---for such Compensatory Plantation.

AND WHEREAS, Transplantation site proposed at ----(name of the site)----- was inspected and was found
suitable for transplantation ofnumber of trees.

AND WHEREAS, ----(name of UA)-----has deposited a security amount of Rs. ----- with Department of
Forests & Wildlife, GNCTD for transplantation of trees.

AND WHEREAS approval of the CEC (as and where applicable) has been received vide letter no.....
dated.....

NOW THEREFORE, the permission is granted for transplantation of ----Nos---- of trees and felling of ----
Nos---- of trees subject to fulfilment of terms & conditions Annexed.

DETAILS OF TREES TO BE TRANSPLANTED AND FELLED

S.N.	Species of Trees	S.No. of tree as per application	Location of Trees (with geo coordinates)	Reason for Transplantation / felling
1.				
2.				

Annexure-2

MODEL INDICATIVE TERMS AND CONDITIONS FOR TRANSPLANTATION/FELLING

(To be modified by the Forest Department as per the requirement from time to time. Conditions shall be as per the Act and the approved SOPs)

INDICATIVE LIST OF SPECIFIC AND GENERAL CONDITIONS TO BE STIPULATED WHILE GRANTING PERMISSION UNDER THE DPTA, 1994 FOR FELLING / TRANSPLANTING

Specific Conditions

1. The compensatory plantation of ---- number of trees permitted for felling/ transplantation should be completed by the Applicant at the site _____ for which refundable security deposit of amount _____ will be deposited by the Applicant with the Forest Department. If the applicant carries out compensatory plantation successfully and maintains the plantation for 07 (seven) years, the Security Deposit amount will be refunded afterwards. If the success percentage of the plantation is less than 100%, the amount of security deposit proportionate to the percentage of failure of plantation will be forfeited and

the Forest Department will raise the Compensatory Plantation equal to the failed number of saplings at the same site or at another site as may be decided by the Tree Officer. No interest will be paid on the amount of the Security Deposit refunded to the applicant. However, the actual amount required for such plantation and its seven-year maintenance etc at the time of the refund will be deducted.

2. If the Applicant fails to carry out the plantation at the earmarked site within a period as specified by the tree officer, the plantation and its maintenance will be carried out by the Forest Department at the same site at the cost of the applicant. The applicant will hand over the site to the Forest Department along with the required funds as calculated by the Forest Department.

General Conditions:

- i. The permission is valid for a period of two years, which is extendable, on valid reasons, for one more year.
- ii. If Applicant is doing Compensatory Plantation, a detailed plantation schedule shall have to be submitted by the applicant in compliance with section 12 of the Act.
- iii. All related directions issued, or may be issued by any Hon'ble Court and/or any competent authority must be complied with by the Applicant.
- iv. The applicant will intimate to the office of Tree Officer at least 3 days in advance before commencing the felling/transplantation.
- v. Permission to fell/ transplant the trees is granted at Applicant's own risk and without prejudice to the claim(s) of any person/s who may be having any right(s) over the land or the trees.
- vi. The translocated trees should be appropriately spaced.
- vii. All the conditions specified in transplantation policy, 2020 must be complied by the applicant.
- viii. Felling/ Transplantation of any tree which has a nest of a bird, squirrel or snake pit shall not be carried out till the nest/pit is abandoned.
- ix. Lops and Tops arising out of pruning may be sent to the nearest public cremation ground and a copy of the receipt may be sent to the Tree Officer.
- x. The Applicant must ensure that the protected trees are not disturbed during the construction / development of the project.
- xi. The applicant will take adequate precautions and be fully responsible for any accident that might happen during felling / transplantation of trees.
- xii. For felling of trees from the project land, if any compensation is to be paid to the land-owning agency, the same shall be borne and settled by the project implementing Agency.

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
2 FLOOR, A-BLOCK, VIKAS BHAWAN
IP ESTATE, NEW DELHI-110002.

ANNEXURE – 22

Date: 29.08.2025

No. 187/DCF (S)/Legal/23-24/

To,

The Registrar,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.

Subject: Authorization for filing of affidavit in O.A. No. 386/2024 titled "Vinay Prakash v. NCT of Delhi & Ors."

Sir,

In compliance with the Hon'ble Tribunal's directions dated 30.04.2025 in the matter of **O.A. No. 386/2024 titled "Vinay Prakash v. NCT of Delhi & Ors.,"** Shri Ankit Kumar, Deputy Conservator of Forests (South), South Forest Division, Department of Forests and Wildlife, Government of NCT of Delhi arrayed as Respondent No. 03 in the instant matter, is hereby authorized to file the action taken report in the form of affidavit on behalf of the Principal Secretary (Environment & Forest), GNCTD before the Hon'ble National Green Tribunal.

Shri Ankit Kumar is further authorized to sign, submit, and affirm any documents, affidavits, reports, or related material as may be required in connection with the above-mentioned matter on behalf of the said respondents.

This authorization is being issued for the purposes of ensuring compliance with the Hon'ble Tribunal's Orders and proper representation in the proceedings.


Principal Secretary (Environment & Forest)
Government of NCT of Delhi